

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No: 1034 of 2024**

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

INDEX

S.NO	PARTICULARS	PG NO
1.	Reply Affidavit on behalf of Respondent No 8	1-7
2.	Copy of Mining lease of the Respondent No.8 is marked as Annexure R-8/1	8-40
3.	Copy of the Mining Plan of the Respondent No.8 is marked as Annexure R-8/2.	41-104
4.	Copy of the Environment Clearance of the Respondent No.8 is marked as Annexure R-8/3.	105-108
5.	Copy of the Annual Demarcation reports of the Respondent No.8 is marked as Annexure R-8/4.	109-110
6.	Vakalatnama	111-112

[Signature]
RESPONDENT NO. 8

THROUGH COUNSEL

Place: New Delhi

Date: 03.09.2025

[Signature]
ATUL SHUKLA & YASHOVARMAN SINGH CHANDEL

ATUL SHUKLA
Advocate
E.No. UP05469/01
Off: E-7, 15th Floor, Wegmans Business
Park, Knowledge Park III,
Gr: Noida City, U.P - 201308 Mob- 9212738299,
Email- legalconsultants74@gmail.com

ADVOCATE YASHOVARMAN
1019, Naurang House, K.G Marg, New Delhi-110001
(+91) 97169 11111, 85869 94219
e-mail: officeofyashovarma@gmail.com
[Signature]

Advocates
D-51, Sector 52, Noida
UP, Pin:201301
Mob: (+91) 9212738259

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO: 1034 OF 2024

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

**REPLY IN COMPLIANCE OF ORDER DATED 20.03.2025 ON BEHALF
OF RESPONDENTS NO. 8 IN THE MATTER OF K. SANJEEV DOGRA
V. STATE OF HIMACHAL PRADESH AND ORS. (O.A NO. 1034/2024)**

1. The present Affidavit is being filed in terms of the order dated 20.03.2025 passed by this Hon'ble Tribunal in captioned O.A No. 1034 of 2024, wherein the Hon'ble Tribunal held: *"In view of averments made in the original application and the observations made in the reports of the Joint Committee, following 11 mining lease holders and 14 stone crushers are impleaded as respondents no. 5 to 29"*
2. That the Respondents are licensed Mining leaseholders, who are undertaking mining operations in adherence with all the applicable rules and regulations made by regulating authorities.
3. That the Respondents are not undertaking conventional riverbed sand mining wherein natural sand is extracted directly from the banks of the river. They are instead, extracting stone and bajra from the river bed and producing M-SAND (Manufactured Sand) which is a by-product of crushed stone.

4. That the Joint Committee in its Final report dated 18.03.2025, made observations in response to the illegal and unscientific mining alleged by the Applicants. Majority of the Illegal mining cases detected by mode of illegal extraction/storage and transportation have nothing to do with the Respondents.
5. That the Joint Committee raised the following issues pertaining to the activities of the Respondents:
- A. Non-demarcation of 6 Mining leases.**
 - B. Discharge of waste water containing silt.**
 - C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.**
 - D. Absence of retaining Structures.**
6. **Para wise reply to each of the issues pointed out by the Joint Committee in respect of the activities of the Respondents are as follows:**
- A. Non-demarcation of 6 Mining leases.**
That the subject of Demarcation of mining leases comes under the purview of mining department. The Mining leases in question are river bed mining leases and therefore demarcation of river bed mining lease is an annual exercise conducted by the Mining Department. The annual demarcation reports of previous years are annexed in the individual replies of the Respondents.
 - B. Discharge of waste water containing silt**
That the Respondents have installed a desilt water treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page no.10.
- 2.3.2.** "8. *It was observed during 1st inspection that stone crusher were discharging waste water containing silt directly and/or indirectly into the*

river. However, it was observed during 2nd and 3rd site inspection that out of 14 stone crushers, 13 stone crushers have made arrangements to desilt the waste water and also for storage for recycling by constructing earthen ponds. Whereas, one crusher namely M/s Bhandral Stone Crusher is using channels for settling the silt followed by pond to store and recycle the clear water. "

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

The dry extraction cum bag filter and cyclones are installed in dry-stone crushers to control/reduce dust emissions generated from dry-stone crusher. It is pertinent to mention, that the Respondents are undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not lead to emission of dust and air pollutants. The installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant is unnecessary and redundant. The Respondents have also provided water sprinkling systems on the periphery of the stone crusher units to curb dust emissions. The same is an inevitable and integral part of the wet stone crusher plant.

D. Absence of retaining Structures.

That the Respondents are undertaking mining of stones accumulated on the river bed. Such operations do not involve any activity that may result in unintended ejection of rock fragments/ rock projectiles, potentially causing damage to property or injury to people and therefore do not require retaining structures. That the requirement/ need of construction of retaining structures is specific to the location of the mining lease. The construction of retaining structures where it is not imperative, may disturb the river ecology. It is need based and thus the same has not been constructed when there is no specific direction.

REPLY ON BEHALF OF RESPONDENT NO 8

1. That the **Respondent no. 8, Shiva Stone Crusher Mining Lease Area** was granted mining lease for an area of **3-87-80 Hectares** situated at **Khasra No 731/1&732 Village/Mohal/Mauza Maira Batrah/Maira Doomal, Tehsil Nurpur, District Kangra, H.P.** for excavation of building stone by way of the duly registered lease dated **09.12.2022** executed by the government of the state of Himachal Pradesh **valid up to 08.12.2027.**

The lease deed of Respondent No.8 is hereby annexed as **ANNEXURE R-8/1.**

2. That the **Respondent No 18: M/s Shiva Stone Crusher Village & P.O. Kandwal Tehsil Indora Distt Kangra H.P.** is operating a Wet Stone Crusher that produces Stone Aggregate and Coarse Sand using building stones/ Bajra from the licensed mining leases.
3. The said lease dated 09.12.2022 was executed in favour of the Respondent after due approval of the mining plan approved by the Govt. of Himachal Pradesh.

The **mining plan** of Respondent No.8 is hereby annexed as **ANNEXURE R-8/2.**

4. The Respondent obtained **Environment Clearance** from the State level impact assessment authority (SEIAA) issued on **22.11.18** under EC identification No. **HPSEIAA/2018/588-5785.**

The EC of Respondent No.8 is hereby annexed as **ANNEXURE R-8/3.**

5. That the Respondent obtained the Consent to Operate (C.T.O.) dated **23.01.2023** from the Himachal Pradesh Pollution Control Board which is valid till **21.11.2025**.

The CTO of Respondent No.8 is hereby annexed as **ANNEXURE R-18/1**.

6. That the aforementioned facts with respect to the permissions obtained by the Respondent also stand duly confirmed by the report of the Joint Committee constituted by this Hon'ble Tribunal in the present O.A vide order dated 07.11.2024.
7. That the Respondent is carrying out operations of mining /excavation at the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances. The annual demarcation reports are Annexed as **ANNEXURE R-8/5**.
8. That the Respondent does not indulge in any illegal, unscientific mining/Crushing or transportation of illegally excavated mining material. The Respondent is undertaking mining/stone crushing operations in compliance with requisite standards provided by the regulating authorities.
9. That the Respondent is carrying out operations of Stone crushing using excavated stones from the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances.
10. That the Respondent has installed a desilt treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page 10.
11. That the Respondent is not undertaking any action resulting in diversion of river flow or causing any harm to the environment.
12. That the Respondent is undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not involve emission of dust and air pollutants. The unnecessary

- installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant will choke the filter and result in improper functioning.
13. That the Respondent has provided water sprinkling systems on the periphery of the stone crusher units and is using a wet process for the production of Stone Aggregate and Coarse Sand due to which no dust emission is caused.
1. That it is humbly submitted on the issue of construction of retaining structures that the Mining plan of the Respondent No. 8, specifically mentions on page 51 of Annexure R8/2 that the same is not required to be constructed, thus the same has not been done.

"1.3. PREVENTIVE RETAINING STRUCTURES

No retaining structures have been proposed as whole of mining lease area lies within highest flood level."


RESPONDENT NO.8

THROUGH COUNSEL

Place: New Delhi
Date: 03.09.2025



ATUL SHUKLA
Advocate
E.No. UP05469/01
Off: E-7, 15th Floor, Wegmans Business
Park, Knowledge Park III,
Gr. Noida City, U.P - 201308 Mob- 9212738299,
Email- legalconsultants74@gmail.com

ATUL SHUKLA & VASHOVARMAN SINGH CHANDEL
Advocates
D-51, Sector 52, Noida
UP, Pin:201301
Mob: (+91) 9212738259

ADVOCATE YASHOVARMA
1019, Neurang House, K.G Marg, New Delhi
(+91) 97169 11111, 99869 94219
e-mail: officeofyashovarman@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No: 1034 of 2024

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

AFFIDAVIT

I, Ranbir Singh, S/o Sh. Swadesh Singh, Propreiter M/s Shiva Stone Crusher, Village & P.O. Kandwal, Tehsil Nurpur, Distt. Kangra H. P. hereby solemnly affirm and declare as under:

1. I am the authorised representative on behalf of the Respondent No.8 in the aforesaid matter and am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. That the contents of the accompanying reply have read over to me ,which I understood and I state that the contents of the accompanying reply is based on the records.
3. That the documents filed along with the Reply are true copies of their respective originals.

I identify the Deponent who has signed in my Presence

Ranbir Singh
DEPONENT

VERIFICATION

03 JUL 2025

Verified at New Delhi on ___ day of _____, 2025 that the contents of para 1 of 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



03 SEP 2025

CERTIFIED THAT THE DEPONENT
 SH/Smt./M/s...
 SH/W/o D/o...
 identified by Sd/-...
 has solemnly affirmed before me at Delhi
 on...
 that the contents of the affidavit which
 have been read & explained to me are
 true and correct to this & my knowledge

Ranbir Singh
DEPONENT

33A

Annexure R-8/1

1621/22 1



हिमाचल प्रदेश HIMACHAL PRADESH

087415



FORM 'F'
[See rule 17(3)]

FORM OF MINING LEASE DEED FOR MINOR MINERALS

This indenture is made on this 9th the day of December, 2022 between the Governor, Himachal Pradesh, acting through Director of Industries, H.P. (hereinafter referred to as the 'Government' which expression shall where the context so admits, include the successors and assignees) of the one part and Sh. Ranbir Singh, S/o Sh. Swadesh Singh, Prop:- M/s Shiva Stone Crusher, Village & P. O. Kandwal, Tehsil Nurpur, Distt. Kangra, H. P. (hereinafter referred to as the "lessee" which expression shall where the context so admits, include heirs, executors, administrators, representatives and permitted assignees) of the other part.

R.C
Sub-
15/11/2022

WHEREAS the Lessee has applied to the Government in accordance with the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 (hereinafter referred to as the said Rules) for a renewal of mining lease for collection/extraction of sand, stone & bajri for use in already established stone crusher unit in respect of the lands hereinafter described in clause (b) and deposited with the Government the sum of Rs. 25,000/- (Rs. Twenty Five Thousand only) as security; and

R.C

[Signature]
Sub Registrar
Nurpur (Kangra) H.P.

[Signature]
Director of Industries
Himachal Pradesh

$$\frac{25000}{3} = 75000 /-$$

Issued to Ranvir Singh s/o Swadesh Singh.

NRD Kandwal. Teh Nimgra Kangra.

leased deed s/o. Prop m/s Shra. Stone

construc NRD Kandwal. Teh Nimgra Kangra.

2190/03.
15/10/2022

NRD

PS 2



हिमाचल प्रदेश HIMACHAL PRADESH

087413

Now, therefore, this deed witnesseth and the parties hereto hereby agree as follows:-

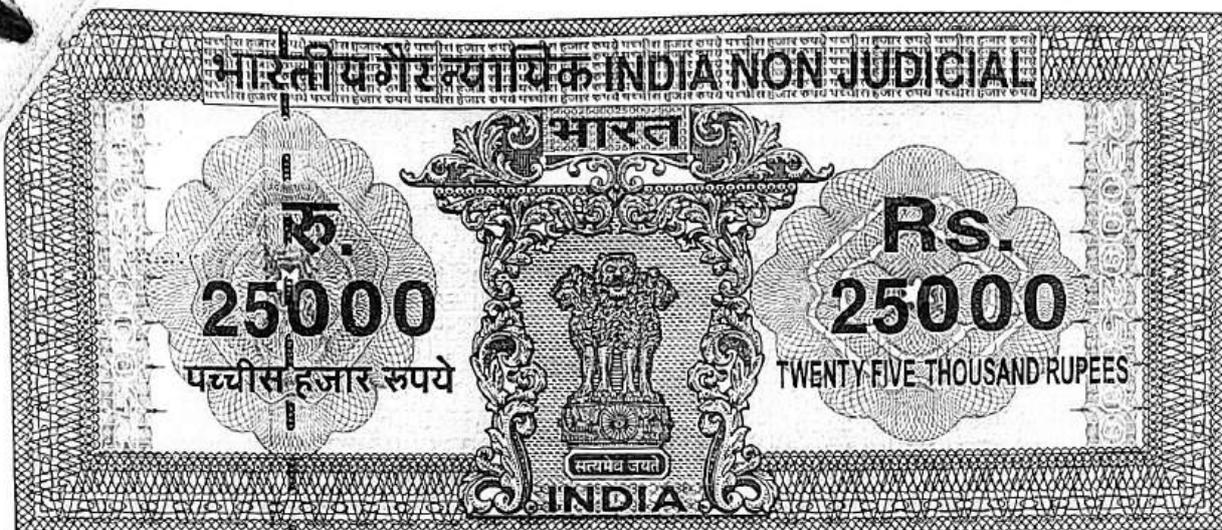
1.(a) In consideration of the rents and royalties, covenant and agreement hereinafter contained and on the part of the lessee to be paid, observed and performed, the Government hereby grants and demises unto the lessee all those mines/beds/veins/seams for extraction of sand, stone & bajri (hereinafter referred to as the 'said minor minerals') situated, lying and being in or under the lands which are referred to in clause (b) together with the liabilities, powers and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in Part-I subject to the restrictions and conditions and to exercise and enjoyment of such liberties, powers and privileges which are hereinafter mentioned in Part-II and subject to other provisions of this lease.

POOR

The area of the said lands is as follows: All that tract of land situated at Village/Mohal/Mauza Maira Batrah/ Maira Doomal, Tehsil Nurpur District Kangra, H.P. bearing Kh. No. 731/1 & 732, over an area measuring 3-87-70 Hect. (Pvt. land, River bed) or thereabouts delineated on the revenue map (Tatima) or site plan hereto annexed and bounded as follow:-

Sub-Registrar
Nurpur (Kangra) H.P.

Director of Industries
Himachal Pradesh



हिमाचल प्रदेश HIMACHAL PRADESH

087414

On the North by As per Revenue Record

On the South by -do-

On the East by -do-

On the West by -do-

(hereinafter referred to as the 'said lands' or 'leased area').

- (b) The lessee shall hold the premises hereby renewal and demised from the 9th day of December, 2022 for the term of **five years** or as per mineral reserves estimated in the approved mining plan whichever is earlier subject to the condition that the lessee shall renew/submit the Environment Clearance after expiry of period as the Environment Clearance issue vide letter dated 22.11.2018 which is valid upto 7 years from the date of issue thence next ensuing.

PART - I

**LIBERTIES POWERS AND PRIVILEGES TO BE EXERCISED
AND ENJOYED BY THE LESSEE (S)**

[Signature]
Director of Industries
Himachal Pradesh

[Signature]
Sub Registrar
Murpur (Kangra) H.R.

No. 0099030

2
0
1
7**Himachal Government Judicial Paper**

The following liberties, powers and privileges may be exercised and enjoyed by the lessee(s) subject to the other provisions of this lease deed:

1. **To enter upon land and search for win, work etc:** Liberties and power at all times during the term hereby demised to enter upon the said lands and to search for mine, bore, dig, drill for win work, dress, process, convert, carry away and dispose of the said minor minerals.
2. **To sink drive and make pit, shaft and inclines etc.:** Liberty and power for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands and pits, shafts, inclines, drifts, levels, water ways, airways and other works (and to use, maintain, deepen or extend any existing works of the like nature in the said lands).
3. **To bring and use machinery, equipments:** Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engine, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store-houses-banglows, godowns, shed and other buildings and other works and conveniences of the like nature on or under the said lands.
4. **To use water from streams, etc.:** Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any streams, water course, springs or other source in or upon the said lands and to divert, step up or dam any such stream or watercourse and collect or impound any such water and to make, construct and maintain any water-course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs:

Provided that the lessee shall not interfere with navigation in any

Sub Registrar
Sub Registrar
Nurpur (Kangra) H.R.

Director of Industries
Director of Industries
Himachal Pradesh

No 0099031

2
0
1
7**Himachal Government Judicial Paper**

navigable stream nor shall divert such stream without the previous written permission of the Government.

5. **To fell undergrowth and utilize timber and trees, etc.:** Liberty and power for or in connection with any of the purposes mentioned in this lease deed, to clear undergrowth and brush-wood. Lessee shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the concerned Competent Authority in case of the forest area as per requirement of the Forest Conservation Act, 1980.
6. **To get building and road materials, etc.:** Liberty and power for or in connection with any of the purposes, mentioned in this lease deed, to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks, tiles.
7. **To use land for stacking purpose:** Liberty and power to enter upon and use a sufficient part of the surface of the said lands for the purposes of stacking, storing or depositing therein any produce of the mines and works carried on and tools, equipment and other materials needed for mining operations.

PART-II**RESTRICTIONS AS TO THE EXERCISE OF THE LIBERTIES
BY THE LESSEE**

The liberties, powers and privileges granted under Part-I, are subject to the following restrictions and subject to the other provisions of this lease deed:-

1. **No mining operations within the limit of public works etc.:** The lessee shall not carry on, or allowed to carried on any mining operation at any point with in a distance of 100 (hundred) metres from any

2nd Registrar
Nurpur (Bangra) H.P.

[Signature]
Director of Industries
Himachal Pradesh

No 0099032

2
0
1
7**Himachal Government Judicial Paper**

railway line except under and in accordance with the previous written permission of the Railway Administration, two kilometres from the limits of Municipal Corporation/ Committee, one kilometre from the limit of Nagar Panchayat or 100 (hundred) metres from National Highway/Express way or 25 (twenty five) metres from State Highway or 10 (ten) metres from other roads or 50 (fifty) metres from any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.

2. **Notice for surface operation in land not already in use:** Before using for surface operations on any land which has not already been used for such operation, the lessee shall give to the Director of Industries, Himachal Pradesh and the Mining Officer, two calendar months, previous notice in writing, specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required.

3. **Not to use the land for other purposes:** The lessee shall not cultivate or use the land for purposes other than those specified in the lease deed.

4. **Use of Mechanical Excavator for Mining:** The mechanical mining in river/stream bed shall be undertaken only with the help of tyre mounted front end loader upto 80 Horse Power without backhoe with the permission of the Director of Industries.

5. **Mining Plan:** The lessee(s) shall carryout mining operation in accordance with the approved mining plan.

PART - III**COVENANTS OF THE LESSEE**

The lessee hereby covenant(s) with the Government as follows:-

1. **Rate of Royalty:**

(a) The lessee shall pay royalty on the quantity of the said minor


Registrar
Nurpur (Kangra) H.P.


Director of Industries
Himachal Pradesh

No 0099033

2
0
1
7**Himachal Government Judicial Paper**

mineral removed from the leased area in advance at the rate specified in the Second Schedule. However, as and when the limestone is supplied by the lessee to the Industries other than lime-kiln, royalty shall be paid by the lessee for limestone as major mineral, whichever is more.

(b) Mode of determination of sale price at the pit's mouth:

The sale price of the minor minerals at the pit's mouth shall be the current market price for the mineral of the same grade less-

- (i) Transport charges from the mine head to the nearest rail head;
- (ii) Railway freight from the rail head to the market; and
- (iii) Estimated handling charges and other incidental expenditure not exceeding five percent of the market price.

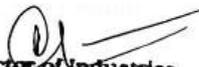
(c) For calculating the royalty, the lessee shall submit by the 10th of every month to the Mining office, a return in **Form-'G'** giving the total quantity of minor mineral(s) raised and despatched from the leased area in the preceding calendar month and its value and in case of mineral based industry the monthly electricity consumption bill and other requisite details also. If the lessee does not deposit royalty due for the preceding month by 10th of month, 24% per annum simple interest will be charged for the default period after 10th of month.

2. **Surface Rent:** - The lessee shall pay for the surface area occupied by him, surface rent at the rate of as specified by the Government per hectare per annum in two half yearly installments. No surface rent shall be charged in the private lands.

3. **Dead Rent:-** The lessee shall also pay for every year, yearly dead rent at the rate of Rupees as per 3rd Schedule of H.P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 per hectare per annum and as amended by

Recd


Sub-Registrar
Nurpur (Jangra) H.P.


Director of Industries
Himachal Pradesh

No 0099034

2
0
1
7**Himachal Government Judicial Paper**

the Government from time to time. Provided that the lessee shall be liable to pay the dead rent or royalty in respect of each mineral, whichever be higher but not both.

4. **Working of newly discovered minerals:** If any minor mineral, not specified in the lease, is discovered in the leased area, the lessee shall report the discovery without delay to the Government and shall not win or dispose of such minor mineral without obtaining a lease therefore. If he fails to apply for such a lease within 6 months from the discovery of the minor mineral, the Government or the authorized officer may give the lease in respect of such mineral to any other person.
5. **To commence mining operations within one year and carry them on properly:** Unless the Government for sufficient cause permits otherwise, the lessee shall commence mining operations within one year, from the date of execution of the lease deed and shall thereafter conduct such operations in a proper, skilful and workman like manner.

EXPLANATION: For the purpose of this clause 'Mining Operation' shall include the erection of machinery, laying of a tramway or construction of a road in connection with the working of the mine.

6. **To erect and maintain Boundary Pillars, etc.:** The lessee shall, at his own expense, erect and at all times maintain and keep in good repairs boundary marks and pillars according to the revenue map annexed to the lease.
7. **Accounts:** The lessee shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any officer authorized by the Himachal Pradesh Government or the Central Government in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Himachal Pradesh Government or the Central Government with such information and returns as it may require.

Sub Registrar
Sub Registrar
Nurpur (Kangra) H.P.

Director of Industries
Director of Industries
Himachal Pradesh

No. 0099035

2
0
1
7**Himachal Government Judicial Paper**

8. **To allow facilities to other lessees, etc.:** The lessee shall allow existing and future licensees or lease holders/contractors of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.
9. **To allow entry to Officers:** The lessee shall allow any officer authorized by the Himachal Pradesh Government and the Central Government to enter upon any building, excavation or land comprised in the lease for the purpose of inspecting the mines.
10. **Returns - The lessee shall,-**
- (a) for calculating the royalty the lessee shall submit by the 10th of every month to the Mining office, a return in **Form-'G'** giving the total quantity of minor mineral(s) raised and despatched from the leased area in the preceding calendar month and its value and in case of mineral based industry the monthly electricity consumption bill and other requisite details also. If the lessee does not deposit royalty due for the preceding month by 10th of month, 24% per annum interest will be charged for the default period after 10th of month.
- Done*
- (b) The lessee shall also furnish by the 15th April, every year to the Director and other Officer(s) specified in the lease deed, a statement giving information in **Form-'H'** regarding quantity and value of minor mineral(s) obtained during the last financial year, average number of regular labourers employed (men and women separately), number of accidents, compensation paid and number of days worked and wages paid to them separately.
11. **To strengthen and support the mines:** The lessee shall strengthen and support to the satisfaction of the State Government, any part of the mine which in its opinion, requires such strengthening or support for the safety of any railway, bridge, national highway, reservoir, tank, canal, road or any other public work or buildings.
12. **Information for using explosive:** The lessee shall immediately give an information in **Form-'I'** for use of explosive as soon as-

[Signature]
Sub. Registrar
Nurpur (Jangra) H.P.

[Signature]
Director of Industries
Himachal Pradesh

No 0099036

2
0
1
7**Himachal Government Judicial Paper**

- (a) the workings in the mine extends below superjacent ground;
- (b) the depth of any open cast excavation measured from its highest to the lowest point reaches six metres;
- (c) the number of persons employed on any day is more than 50(fifty); and
- (d) the explosives which are used.

13. **Maintenance of Sanitary conditions:** The lessee shall maintain sanitary conditions in the area held in by him under the lease.

14. **To pay compensation for damage and indemnify the Government:** The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

15. **Abiding by rules:** The lessee shall abide by all existing Laws (Acts) and Rules made thereunder enforced by the Government of India or the Himachal Pradesh Government and all such other Laws (Acts) or Rules as may be enforced from time to time in respect of working of the mine and other matters affecting safety, health and convenience of the employees of the lessee or of the public.

16. **To report accident:** The lessee shall without delay report to the Deputy Commissioner of the District concerned and the Mining Officer or any other officer authorized by him, any accident which may occur at or in the leased area.

17. **Delivery of possession of Land and Mines on the surrender or sooner determination of the lease:** At the end or sooner determination or surrender of the lease, the lessee shall deliver up the

Sub Registrar
Nurpur (Jangra) H.R.

Director of Industries
Himachal Pradesh

No 0099037 ²/₀/₁/₇ Himachal Government Judicial Paper

said lands and all mines (if any dug therein) in a proper and workable state, save in respect of any working as to which the Government might have sanctioned abandonment.

18. **To provide weighing machine:** The lessee shall provide and at all times keep at or near the pit-head at which the said mineral shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or cause to be weighed thereon all the said minor minerals from time to time brought to bank sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the books of accounts. The lessee shall allow the Government at all times during the said term to employ any person or persons to be present at the weighing of said minor minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the Lessee. The lessee shall give 15 (fifteen) days previous notice in writing to the concerned Mining Officer of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.
19. **To secure pits, shafts, not fill them up:** The lessee shall well and properly secure pits and shafts and will not without permission in writing willfully close, fill up or chock any mine or shafts.
20. **Not to enter upon or to commence operations in the forest land:** The lessee shall not enter upon or commence any mining operations in forest land comprised in the leased area except after previously obtaining permission in writing of the Competent Authority.
21. **To respect water rights and not injure adjoining property:** The lessee shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring or stream of water unfit to be used or do anything to injure adjoining land, villages or houses.

[Signature]
Sub Registrar
Nurpur (Kangra) H.P.

[Signature]
Director of Industries
Himachal Pradesh

No 0099038

2
0
1
7**Himachal Government Judicial Paper**

22. **Stocks lying at the end of the lease:** The lessee shall on the termination or sooner determination of the lease remove all extracted minerals from the premises of the leased areas within three months and thereafter all extracted minerals in the said lands left over indisposed, after the termination or determination of lease shall be deemed to be property of the Government.
23. **Payment of Taxes:** The lessee shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the leased area.

PART-IV**RIGHTS OF THE STATE GOVERNMENT**

1. **Premature Termination of Lease:** Where the State Government is of the opinion that it is expedient in the interest of regulation of mines and mineral development, preservation of natural environment, control of floods, prevention of pollution or to avoid danger to public health or communication or to ensure safety of building, monuments or other structures or for such other purposes, as the State Government may deem fit, it may, by an order, in respect of any minor mineral, make premature termination of mining lease with respect to the area or any part thereof covered by such lease:

Pro

Provided that no order making a premature termination of a mining lease shall be, made except after giving the holder of the lease a reasonable opportunity of being heard.

2. **The Government may determine the lease:** The Government shall have the right to determine the lease after serving a notice on the lessee to pay the dues within 30 (thirty) days from the date of receipt of the notice. If the dead rent or royalty or surface rent reserved or made payable by the lessee is not paid within 15 (fifteen) days next after the date fixed in the lease for payment of the same, Government or any

[Signature]
Sub Registrar
Nurpur (Kangra) H.P.

[Signature]
Director of Industries
Himachal Pradesh

No. 0099039
2017

Himachal Government Judicial Paper

other officer authorized by it in this behalf may also at any time after serving the aforesaid notice, enter upon the said premises and distrains all or any of the minerals or movable property therein and may carry away, detain or order the sale of the property so distrained, or so much of it as will suffice for the satisfaction of the rent or royalty due and all costs and expenses occasioned by the non-payment thereof.

3. **Determination of lease in public interest:** The Government may by giving 6 (six) months' prior notice in writing determine the lease if the Government consider that the area under the lease is required for establishing an industry beneficial to the public in case of Government land.

Provided that in the state of National Emergency or war the lease may be determined without giving such notice.

4. **Right of pre-emption:** The Government shall from time to time and at all times during the term of lease shall have the right (to be exercised by notice in writing to the lessee of pre-emption of the said minerals and all products thereof lying in or upon the said lands hereby demised or elsewhere under the control of the lessee and the lessee shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner, at the place specified in the notice exercising the said right.

5. **Penalty for not allowing entry to Officers:** If the lessee or his transferee or assignee does not allow any entry or inspection under clause (9) of Part-III, the Government may cancel the lease and forfeit in whole or in part the security deposit paid by the lessee under rule 15 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.

6. **Acquisition of land of third parties and compensation thereof:** In case the occupier or owner of a land in respect of which minor mineral rights vest in the Government refuses his consent to the exercise of the right and powers, reserved to the Government and demised to the

[Signature]
Sub Registrar
Nurpur (Kangra) H.P.

[Signature]
Director of Industries
Himachal Pradesh

N^o. 00990402
0
1
7**Himachal Government Judicial Paper**

lessees or contractors, as the case may be, the lessees or contractors shall report to the Government and shall deposit with it the amount offered as compensation and if the Government is satisfied that the amount of compensation offered is fair and reasonable or if it is not so satisfied and the lessee or contractor shall have deposited with it such further amount as the Government shall consider fair and reasonable the Government shall order the occupier to allow the lessee or contractor to enter the land and to carry out such operations as may be necessary for the purposes. In assessing the amount of such compensation, the Government shall be guided by the principles of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement Act, 2013 (Act No. 30 of 2013).

PART-V**GENERAL**

1. **Cancellation:** The lease shall be liable to be cancelled by the Government if the lessee ceases to work the mine for a continued period of six months without obtaining written sanction of the Competent Authority.
2. **Notices:** Every notice by these presents required to be given to the lessee shall be given in writing to such person resident on the said lands as the lessee may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the lessee by registered post addressed to the lessee at the address recorded in this lease or at such other address in India as the lessee may from time to time in writing to the Government designate for the receipt of notices and every such services shall be deemed to be proper and valid service upon the lessee and shall not be questioned or challenged by him/them.
3. **Recovery:** Without prejudice to any other mode of recovery authorized by any provision of this lease or by any law, all amounts, falling due hereunder against the lessee may be recovered as arrears of land revenue under the law in force for such recovery.
4. **Forfeiture of property:** The lessee should remove his property lying on

REC


Sub Registrar
Nurpur (Jangra) H.P.


Director of Industries
Himachal Pradesh

No. 0099041

2
0
1
7**Himachal Government Judicial Paper**

the said lands within three months after the expiry or sooner determination of the lease or after the date from which any surrender by the lessee of the said lands under rule 22 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 becomes effective, as the case may be. The property left after the aforesaid period of three months shall vest in the Government free from all encumbrances and may be sold or disposed of in such manner as the Government, shall deem fit without liability to pay compensation therefore, to the lessee.

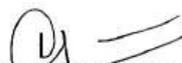
5. Security and forfeiture thereof:

- (a) The Government may forfeit the whole or any part of the security amount of Rs. 25,000/- deposited by the lessee on breach of any covenant to be performed by the lessee under this lease deed.
- (b) The rights conferred by this clause shall be without prejudice to the rights conferred on the State Government by any other provision or this lease or by any law.
- (c) On such date as the Government may appoint within twelve calendar months after the expiry of this lease the amount of security deposit paid in respect of this lease shall be refunded to the lessee in case there is no violation of terms & conditions of this lease deed. No interest shall run on the security deposit.

- Recd*
- 6. Survey and demarcation of the area:** When a mining lease is granted by the Government, arrangements shall be made, if necessary, at the expense of the lessee, for the survey and demarcation of the area granted under the lease. The lessee shall have to bear actual expenses of the staff deputed for the work. Actual expense will include traveling allowances and daily allowances and salary of staff plus 10 percent as instruments charges.

- 7. Rights of lessee to determine the lease:** The lessee may determine the lease at any time by giving not less than six calendar months notice in writing to the Government after paying all outstanding dues of the Government.


Registrar
Nurpur (Kangra) H.P.


Director of Industries
Himachal Pradesh

N^o 0099042-2
017
Himachal Government Judicial Paper

8. **Applicability of rules:** The lessee shall work according to Mines and Minerals (Development & Regulation) Act, 1957, the Metalliferous Mines Regulation, 1960, Mines Act, 1952, Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, Himachal Pradesh Minor Mineral Policy, 2013 including other rule of law applicable from time to time. The contravention of any provisions of Act or its sub-ordinate legislation shall amount to cancellation of contract.
9. The lessee shall deposit demarcation expenditure if demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation of the area is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
10. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from the concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
11. The lessee shall have to submit a plan with Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees.
12. The lessee shall do mining in a scientific and systematic manner, and to ensure the same.
- (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the

Handwritten signature
Registrar
Nurpur (Rangra) H.R.

Handwritten signature
Director of Industries
Himachal Pradesh

No. 0099043

2
0
1
7**Himachal Government Judicial Paper**

Department from time to time, at different suitable sites shall be got erected to arrest and channelize the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.

- (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P. W. D. road.
- (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per the standards of H. P. State Environment Protection and Pollution Control Board. Further, the lessee shall obtain the consent of H. P. State Environment Protection and Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.
- (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.
- (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.

13. The surface collection of sand, stone and bajri from river/khad/khalla shall be done in such a way, so as not to cause environmental and ecological imbalance. To ensure this,

- a) Excavations, below the natural surface level of the bed shall not exceed 3 feet and these shall be filled up to the satisfaction on Mining Officer.
- b) The lessee shall not carry out surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.


Director of Industries
Himachal Pradesh


Mining Officer
H.P.

No. 0099044

2
0
1
7**Himachal Government Judicial Paper**

14. The lessee shall pay royalty on the Scheduled rates as specified in H. P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by 10th of next month alongwith monthly return of Form-G, simple interest at the rate of 24% (twenty four percent) per annum shall be charged for default period.
15. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15th April, and 15th October each year during subsistence of lease, simple interest at the rate of 24% per annum shall be charged for default period.
16. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer Kangra.
17. No River/Stream bed mining shall be allowed within 75 meters from the periphery of soil conservation works, nursery plantation, check dams or within the distance as recommended by the Sub-Divisional Committee, whichever is more.
18. The lessee shall not carry on or allowed to be carried on any mining operation at any point within a distance of two kilometers from the immediate out limits of Municipal Corporation/Municipal Committee, one kilometer from the immediate outer limit of Nagar Panchayat, 100 meters from any railway line, except under and in accordance with the previous written permission of the Railway Administration or 100 meters from edge of National Highway/Express way, 25 meters from the edge of State Highway and 10 meters from the edge of other roads or 50 meters from edge of any reservoir, canal any reservoir, canal or buildings or inhabited sites except under and in accordance with the

P.S.O.


Sub-Registrar
Nurpur (Kangra) H.R.


Director of Industries
Himachal Pradesh

No. 0099045

2
0
1
7**Himachal Government Judicial Paper**

previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.

19. No River/Stream bed mining shall be allowed within 1/10th of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee, whichever is more.
20. No River/Stream bed mining shall be allowed within 200 mtrs. upstream and downstream of water supply scheme.
21. No River/Stream bed mining shall be allowed within 200 mtrs. upstream and 200 to 500 downstream of bridges depending upon the site specific conditions.
22. No approach road from P.W.D. road shall be allowed to lease area, unless lessee/contractor obtains written permission from the competent authority of Public Works Deptt. for making road leading to all intake places from the roads.
23. No boulder/cobbles/hand broken road ballast shall be allowed to be transported outside the State from River/Stream beds.
24. No digging for more 3 feet shall be allowed in River/Stream beds and all the debris, waste sand arising due to mining has to be backfilled in ditches/pits caused due to mining as a replenishment measure.
25. The lessee /contractor shall ensure that his labour does not involve in fish poaching.
26. The lessee shall confined mining activities to the central portion of the khad so that it could not pose any threat to private/public property.
27. The lessee shall not carry out mining activities by mechanical means

Done


Sub Registrar
Nurpur (Kangra) H.R.


Director of Industries
Himachal Pradesh

No. 0099046

2
0
1
7**Himachal Government Judicial Paper**

without obtaining permission from the competent authorities and no mining shall be carried out within periphery of 250 Mtr. from the nearest water supply schemes.

28. If necessary, the lessee shall have to erect check dams and other retaining structure to check the banks or soil erosion during mining activities.
29. No blasting shall be allowed in River/Stream beds area. Only surface material will be picked up manually.
30. The lessee shall obtain consent to operate to establish or consent to operate from the H. P. State Environment Protection and Pollution Control Board before start of mining operation, separately under the consent mechanism.
31. The lessee shall be bound to fulfill all the conditions as laid down by the Joint Inspection Committee and other Departments and as specified in H. P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
32. The lessee holders shall work in the area as per the approved Mining Plan for a period of five years as per the approval conveyed by the Government and any deviation shall call for the termination of the mining lease.
33. The lessee shall be bound to comply with all the directions and instructions if any issued by the Hon'ble Supreme Court/High Court, H. P. Hon'ble NGT as well as by the State Government from time to time with regard to mining operation and stone crusher.
34. With regard to the local objections if any, raised by the local people/concerned land owners, entire responsibility to settle the issue will be of the lease holder and shall indemnify the State govt. from third party claim.

Palan


Sub Registrar
Nurpur (Kangra) H.R.


Director of Industries
Himachal Pradesh

No. 0099047

2
0
1
7**Himachal Government Judicial Paper**

35. In no case hydraulic/mechanical excavators shall be allowed for undertaking mining activities without prior approval of competent authority.
36. The lessee shall made necessary arrangements between the land owners (Private or Govt.) and will take care of other issue if any by his own for the mineral transportation to the nearest road.
37. Natural course of River should not be disturbed and special steps shall be taken to control the soil erosion.
38. Any guidelines issued by State Pollution Control Board shall be binding.
39. Water sprinkling shall be carried out on approach road and proper covered the material during transport from mining area/stone crusher.
40. For the purpose of carrying out mining operation in accordance with approved Mining Plan, the lessee shall retain/employ consultant as per the provisions of new rules.
41. The lessee shall renew the registration of stone crusher unit within stipulated period.
42. The lessee shall comply all the directions imposed by the Joint Inspection Committee in the Joint Inspection Report.
43. The lessee shall work in the mining lease area as per the conditions stipulated in the EIA Clearance issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh vide letter F. No. HPSEIAA/2018/588-5785 dated 22.11.2018 and restrict the production of material as approved by the above authority or as approval in mining plan, which ever is less. The Environment Clearance is valid up to 21.11.2025, thereafter the mining activities in the granted

30.0


Sub Registrar
Nurpur (Kangra) H.R.


Director of Industries
Himachal Pradesh


 No. 0099049
2
0
1
7

Himachal Government Judicial Paper

area shall be deemed suspended till the period of Environment Clearance is further extended by the concerned Authority.

44. Natural course of river shall not be disturbed, if necessary; the lessee shall have to erect check dams and other retaining structures to check the banks or soil erosion during mining activities.
45. The lessee shall not purchase the stone from unauthorized person/tractors, if the material accepted from the unauthorized sources, the crusher unit should be penalized.
46. Any other conditions as required for regulating the mining activities could be incorporated at the time of execution of mining lease deed agreement.
47. The lessee shall install the weighbridge at his complex for weighing the raw material as well as finished material being dispatched and maintain a proper record of the same.
48. The lessee shall procure the other statutory clearances/permissions if any, required from any other department/agencies at his own level.
49. The lessee shall employ/retain consultant as per classification specified in rule 55 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
50. The lessee shall be bound to comply the Order passed by Hon'ble National Green Tribunal in Original Application No. 358/2016-titled as Bhag Singh V/s Union of India & Others, as well as the order passed by Hon'ble High Court of Himachal Pradesh in CWP No. 2067/2019-titled as State of H. P. through Secretary Industries & others V/s Bhag Singh & others.


Sub Registrar
Nurpur (Kangra) H.P.


Director of Industries
Himachal Pradesh

No 0099050

2
0
1
7**Himachal Government Judicial Paper**

51. The lessee shall, after ceasing mining operations, re-grass the mining area and any other area which has been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc., at its own cost, in compliance to the directions passed by the Hon'ble Apex Court vide order dated 08.01.2020 in Writ Petition (s) (Civil) No (s) 114/2014 titled as Common Cause V/s Union of India & Ors.
52. The renewal of mining lease granted subject to final outcome of decision of the Hon'ble High Court in CWP No. 1664/2018-titled as Ranbir Singh V/s State of H. P. & Ors. and compliance of all codal formalities/orders.
53. The renewal of mining lease granted subject to final outcome of decision of the Hon'ble High Court in CWP No. 1481/2018-titled as Pawan Kumar V/s State of H. P. & Ors. and compliance of all codal formalities/orders.
54. The lessee shall pay contribution to District Mineral Foundation Fund and all the applicable taxes/funds in lieu of mineral concession.
55. The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being action at any place other than the Court named above i.e. Shimla.
56. As per Rule 16(2) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 the lessee shall submit renewal of mining lease application before one year from the expiry of lease period.

Recd


Sub Registrar
Nurpur (Kangra) H.P.


Director of Industries
Himachal Pradesh

N^o 0099051. 2
0
1
7

Himachal Government Judicial Paper

IN WITNESS WHEREOF these presents have been executed in the manner hereunder appearing the day and year first above written.

For and on behalf of the lessee

For and on behalf of the
Governor, Himachal Pradesh
**Director of Industries
Himachal Pradesh**

Witnesses:

Rasind Er Singh
1. Rasind Er Singh Tosani
V.P.O Kamball Teh Nurpur
Distt Kangra I.P.

1. _____

Ram Singh
Ram Singh Sh. Jasswant Singh
V.P.O. Kundwal, Teh. Nurpur.
Distt Kangra, C.P.

2. _____
Geologist
Deptt. of Industries
(Geological wing)
H.P. Shimla-1

Laxman
Numberdar
Halka Anon Teh Nurpur
Distt Kangra (H.P)

राशनी देवी
दोशनी देवी
नम्बरदार हत्का हल्ली
तह. नुरपुर (कांगडा)

Sub Registrar
Nurpur (Kangra) H.P.

Deed Endorsement

Registration No : 20220000147368

District Name : Kangra

Nurpur

This document is presented for registration by Sh/Smt DIRECTOR OF INDUSTRY HIMACHAL PRADESH(Alias Name:- MINING DEPARTMENT HP) stoldo/wfo NA before me today on 15-12-2022 Thursday at 16:01:20 PM

Signature of Presenter

[Handwritten Signature]

Signature of Registrar
Nurpur (Kangra) H.P.

Document Details

Book No:1 Registration No. : 1621/2022 Registration Date : 15-12-2022 Description of Deed : Lease or agreement of lease (Deed Sub Title - Lease in favour of new industrial enterprises) Execution Date : 15-12-2022 Market Value of Property :Rs 1047000/- Consideration Amount :Rs 1047000/- Stamp Duty - Rs 2620/-, Registration Fee - Rs 1050/-, Pasting fee - Rs 10/-

Deed Pasting Detail

No. of Deed Pages 24
Additional Book Volume No. : 54
From page : 1 To page : 24

Annexure Pasting Detail

No. of Annexure Pages 10
Supplementary Book Volume No. : 186
From page : 1 To page : 10

Duty and Fee Details

Registration Fee/Pasting Fee
Amount Rs 10/-
Payment Mode E-Challan/Challan
Issued by:
Vide No.:A22L173001
Date:15-12-2022

Amount Rs 2190/-
Payment Mode E-Challan/Challan
Issued by:
Vide No.:A22L173001
Date:15-12-2022

Stamp Duty

Amount Rs 75000/-
Payment Mode Stamp Paper
Issued by: Treasury
Vide No.:2190
Date:15-12-2022

Signature of Registering Officer
Nurpur (Kangra) H.P.



DIRECTOR OF INDUSTRY HIMACHAL PRADESH(Individual)

Party

Party Name and Address
DIRECTOR OF INDUSTRY HIMACHAL
PRADESH
SHIMLA
Shimla Rural Shimla Himachal Pradesh
PAN No.:

Finger Print



Signature

RANBIR SINGH
KANDWAL
Nurpur Kangra Himachal Pradesh
PAN No.:

Witness

Witness Name and Address
RAM SINGH

Signature

, Nurpur, Kangra, Himachal Pradesh
LAXMI DEVI NAMBERDAR
, Nurpur, Kangra, Himachal Pradesh

Identifier

Identifier Name and Address
ROSHANI DEVI NAMBERDAR

Signature

रोशनी देवी

, Nurpur, Kangra, Himachal Pradesh
PAN No.:

Sub Registrar
Nurpur (Kangra) H.P.

CERTIFICATE OF REGISTRATION

[As per the provisions of Registration Act, 1908]

The contents of Document read over and explained to the parties who understood all the contents and admit the execution to be correct. The parties and witnesses have been identified by (ROSHI NAMBERDAR, Aadhaar Card-*****4366) . Hence, the document is here by REGISTERED

[Handwritten Signature]
Sub Registrar
Signature of Registrar



राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए.सी. संख्या: 2287163525716375

राज्य : राजस्थान
 जिला : नूरपुर
 तहसील : सदावा
 ग्राम पंचायत : रडल

नाम : राव
 पिता/पति : राव

नकल शुल्क : 1
 सेवा शुल्क : 30
 कुल शुल्क : 31

मौजिल : भैरा बटवाह

साल : 2015-2016

रकबा ईकाई: है-आ-से

क्र. नं.	खतानी नं.	नाम भौतिक व परवान	नाम कारतकार व परवान	नाम धारक व दीगार वसायत आवासीय	नम्बर खसरा	रकबा हर क्षेत्र व विभाजन खता भय किरम आवासीय मीटिक ईकाईयां में	हिस्सा या धनाना फकीयत व तरीका बाण	कैपियत
1	2	3	4	5	6	7	8	9
1	118 मिन	भूमि भाग (2) मंगू राग अतनाम मन्गील, कतार सिं, मुण्डेर पुं कानोफ पुं नल् भाग कतार (1) भाग मण्णू राग, बटवे राग, राज मुण्णर पुं गान पन्त पुं नल् भाग कतार (1) भाग स्थाणिय कसी	कारत व ईकाई संख्या	राज के वकील एच.बी. 301 एडानाम/ डारा खता नं. 59 नोट के वकील इन्काल एच.बी. 301 एडानाम डारा खता नं. 59 नं. 731 खता 00-96-10 है. सी. सालम सिं जाणिव	731	08-88-82 श्री. मुण्डेर	रकबा व धन भाग कतार नं. (1)	301 पट्टकाली 308 ₹ 311 ₹
54	76	श्री. राजेश्वर Nurpur (Kangra) H.R. Registrar Nurpur (Kangra) H.R.	राज के वकील एच.बी. 301 एडानाम/ डारा खता नं. 59 नोट के वकील इन्काल एच.बी. 301 एडानाम डारा खता नं. 59 नं. 731 खता 00-96-10 है. सी. सालम सिं जाणिव	राज के वकील एच.बी. 301 एडानाम/ डारा खता नं. 59 नोट के वकील इन्काल एच.बी. 301 एडानाम डारा खता नं. 59 नं. 731 खता 00-96-10 है. सी. सालम सिं जाणिव	731	08-88-82 श्री. मुण्डेर	रकबा व धन भाग कतार नं. (1)	301 पट्टकाली 308 ₹ 311 ₹

Geologist
 Dept. of Industries
 (Geological wing)

(Ramnand)

Lok Mitta Kendra (CSC)
 Kandwal Anil Kumar

Mhangu Ram & Manoj Kumar
 Sirohi Subdhar एच.के.एस.एम.
 एच.के.एस.एम.
 Desal. Vaha. Desal. No. 3302018
 Desal. 14032018 in Faruk
 OI Baner Singh एच.
 Sandesh Singh Eror Shiva
 Stone Crusher एच.जे.
 Subdhar एच.के.एस.एम.

नोट : हिमाचल प्रदेश - सिमसी.पि. शिमाबा-1

दिनांक: 14-Oct-2022

M. 9625041642, 7009870299

पृष्ठ संख्या: 1

2	3	4	5	6	7	8	9
	<p>Secy Registrar Muzpur (Vidangra) H.R. 1/1 Geologist Dept. of Industries (Geological wing)</p>						<p>Partly Has Executed sale/ conveyance Deed. Vide Reg. No. 494/2018 Dated. 11/04/2019 In Favour of Inba Devi गौतम कान्त सिंह गौतम रामल ठगुरा देवी गौतम सिंह गौतम मंगल राम हास Exceeded sale/ conveyance Deed. Vide Reg. No. 718/2019 Dated. 01/03/2019 In Favour of Subhdev गौतम केशव गौतम पब्लि. Pawan Singh गौतम केशव सिंह गौतम देवगो हास Exceeded sale/ conveyance Deed. Vide Reg. No. 859/2019 Dated. 15/07/2019 In Favour of Mangal Ram @ Manojl. Kanta Singh गौतम सुबहदेव गौतम केशव गौतम महेश्वर राम. शंकर बाईदेव कुमारी Manojl. Ram @ Manojl. Shrikanth Singh सुबहदेव गौतम केशव गौतम महेश्वर राम. शंकर बाईदेव कुमारी हास Deed. Vide Reg. No. 980/2019 Dated. 17/02/2019 In Favour of Bhanu Singh गौतम केशव. Singh गौतम देवी. Has Exceeded sale/ conveyance Deed. Vide Reg. No. 886/2019 Dated. 18/07/2019 In Favour</p>

पिनकोड : गिवावर खेतर - गिवावर, पिनकोड - 517011, शिवमोहन-1

दिनांक: 14-Oct-2022

पृष्ठ संख्या: 2

(Handwritten signatures and stamps)

(Handwritten signature)

2	3	4	5	6	7	8	9
							OJ Prava Singh S/O Kishan Singh gr Bava gr MS Mahabir Singh Chashani

Sub Registrar
 Sub Registrar
 Nairpur (Kangra) HR

Geologist
 Geologist
 Dept. of Industries
 (Geological wing)

Ramesh
 Ramesh (Bhand)

Pr

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra 174213450018 on 14-October-2022

To Verify, enter the Copy No above Bar Code at <https://hmhboonline.nic.in> For Validity Refer: Notice No:Rev-C/FY10-1/2008 Dated 14-Feb-2011

Jam02012273632



राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 2287163625723907

नाम : aa

विला/पति : aa

नकल शुल्क : 1

सेवा शुल्क : 10

कुल शुल्क : 11

मोहाल : भैरा बटाराह

साल : 2015-2016

रकबा ईकाई: है-आ-से

खेत नं.	खेती नं.	नाम मातिक व एकराल	नाम कारतकार व एकराल	नाम धार व दीगर वरायल आबपाथी	नम्बर खसरा हल	रकबा हर खेत व विज्ञान खाता मय मीटीक ईकाइयां में	हिस्सा या भेगना हकीमत व तरीका माठ	कफियत
1	2	3	4	5	6	7	8	9
23 जिन	54 जिन	स्वदेश सिंह पुत्र केसर सिंह पुत्र अठार	कन्दा स्वय		732	02-81-60 श्री.गु.अहड़	कन्दा व एकराल माठ खेत नं.(1)	
20	54	सिंह स्थानिय वारी						

लोक मित्रा रिजोर्स
PC
15/11/2011

S. S. Chatterjee
Sub Registrar
Nurpur (Industrial) Registrar
Dept. of Industries
(Geological wing)
H.P. Shimla-1

(Geological wing)
H.P. Shimla-1

(Ramesh Chand)
10/2/11

LOK MITRA RESOURCES (PVT.) LTD.
Kandwala Nagar, Shimla
M. 9625041642, 7009870255

Certified that this copy has been generated from the database of Revenue Department at
Central Server- HP as accessed by the Lok Mitra Kendra 174213450018 on 14-October-2022

To Verify, enter the Copy No above Bar Code at
<https://himphoomlink.nic.in>
For Validity Refer: No:Rev-C/F/10-1/2009 Dated 14-Feb-2011

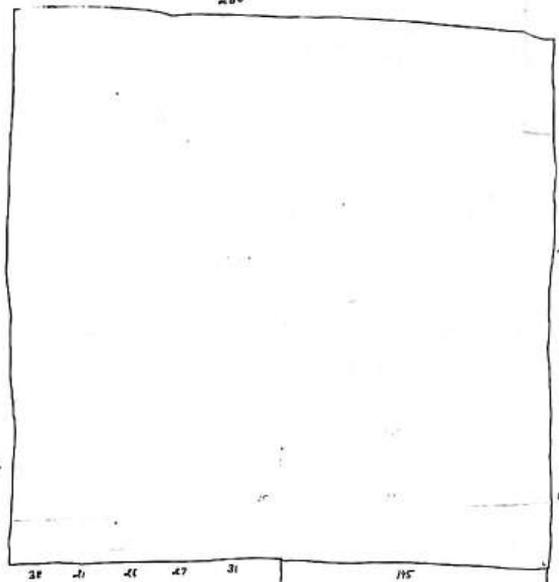
Jam02012273634



महाराष्ट्र राज्य सरकार, जिल्हा कार्यालय, मुंबई. महाराष्ट्र शासन, अर्थ विभाग, मुंबई. महाराष्ट्र शासन, अर्थ विभाग, मुंबई.

उपरोक्त
280

मालक: श्री. वि. वि.
10/11, एम. ए. रोड,
मुंबई-400 002



क्र.सं.	अ.सं.	अ.सं.	अ.सं.	अ.सं.	अ.सं.
731	74	158 (51+107)	2	7900	60-10-70 83-10-70
731	75	158 (51+107)	2	7900	60-10-70 83-10-70
731	76	158 (51+107)	2	7900	60-10-70 83-10-70
731	77	158 (51+107)	2	7900	60-10-70 83-10-70
731	78	158 (51+107)	2	7900	60-10-70 83-10-70
731	79	158 (51+107)	2	7900	60-10-70 83-10-70
731	80	158 (51+107)	2	7900	60-10-70 83-10-70
731	81	158 (51+107)	2	7900	60-10-70 83-10-70
731	82	158 (51+107)	2	7900	60-10-70 83-10-70
731	83	158 (51+107)	2	7900	60-10-70 83-10-70
731	84	158 (51+107)	2	7900	60-10-70 83-10-70
731	85	158 (51+107)	2	7900	60-10-70 83-10-70
731	86	158 (51+107)	2	7900	60-10-70 83-10-70
731	87	158 (51+107)	2	7900	60-10-70 83-10-70
731	88	158 (51+107)	2	7900	60-10-70 83-10-70
731	89	158 (51+107)	2	7900	60-10-70 83-10-70
731	90	158 (51+107)	2	7900	60-10-70 83-10-70

Head Office
Dept. of Revenue
(Mumbai)

महाराष्ट्र शासन
अर्थ विभाग

महाराष्ट्र शासन
अर्थ विभाग

Annexure R-8/2

No. Udyog-Bhu(Khani-4)Laghu-758/05
 Government of Himachal Pradesh
 Department of Industries
 "Geological Wing"
 Dated: Shimla- 171001,

REGISTERED

-13769

31/3/ 2018

To

✓ Sh. Ranbir Singh,
 S/o Sh. Swadesh Singh,
 Prop:- M/s Shiva Stone Crusher,
 Village & P. O. Kandwal,
 Tehsil Nurpur, Distt. Kangra, H. P.

Subject:-

Approval of Mining Plan of area applied for renewal of mining lease for collection of sand, stone & bajri from Khasra Nos. 731/1 & 732 measuring 3-87-70 Hect. (Pvt. land, River bed) falling in Mauza Maira Doomal, Mohal Maira Batrah of Tehsil Nurpur, Distt. Kangra, H. P. for which letter of intent has been issued on 8.1.2018 and corrigendum dated 22.3.2018.

Dear Sir,

In exercise of powers conferred by Rule 36 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, I hereby approve the above said Mining Plan for the purpose of obtaining Environment Clearance of the area applied for renewal of mining lease for which the letter of intent has been issued on 8.1.2018 and corrigendum dated 22.3.2018. The mining plan is approved for a period of five years from the date of execution of mining lease deed. This approval is subject to the following conditions:--

1. That the Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central/State govt. or any other authority.
2. That this approval of the Mining Plan does not in any way imply the approval of Govt. in terms of any other provisions of the H. P. Minor Minerals (Concession) Revised Rules, 1971 now repealed as Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015 or any other laws including Forest (Conservation) Act, 1980, Environment Protection Act, 1986 and the rules made there under and other relevant statutes, orders and guidelines as may be applicable to lease area from time to time.
3. That the Mining Plan is approved without prejudice to any orders or directions from any Court of competent jurisdiction.
4. That in case State Geologist, Geologist, any other inspecting officer/official of Geological Wing Department of Industries, after field inspection notices that proposals made and workings shown in the mining lease by the RQP need certain corrections/ amendments due to change in conditions either natural or man made, the inspecting officer can recommend necessary amendments in the Mining Plan at any point of time in the interest of environment and mineral conservation.
5. That the lease holder shall procure Environment clearance from the competent authority as per Environmental Impact Assessment notification, 2006 and amendements/notifications issued time to time in this regard.
6. That the approval of proposed mining operations is restricted to the mining lease area only.

7. That in case additional conditions are imposed by the Ministry of Environment & Forests Govt. of India while according clearance under EIA notification dated 14.9.2006 and any condition imposed by the State Govt. while granting mining lease the same shall have to be incorporated by making necessary amendments in the Mining Plan by the lessee through R. Q. P.
8. That in case Mining lease is not renewed or is terminated or working is suspended before the expiry of the lease period due to any reason, the approval of Mining Plan shall stand automatically cancelled.
9. That the lease holder shall carry out production of mineral in accordance to the production shown in Mining Plan and Environmental Clearance which ever is less.
10. That no person shall undertake mining operations in any mining lease area, except in accordance with a Mining Plan approved under sub rule (2) of Rule 39 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015.
11. That the lease holder shall carry out working in the mining lease area as per Mining Plan only after obtaining permission to work in the mining lease area from the competent authority.
12. That if the mining operations are not carried out in accordance with the approved Mining Plan the State Geologist, Geologist, Assistant Geologist and the Mining Officer, may order suspension of all or any of the mining operations and permit continuation of only such operations as may be necessary to restore the conditions in the mine as envisaged under the said Mining Plan.
13. That if any thing is found to be concealed as required under various Rules and guidelines pertaining to mining in the context of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
14. That in case of any violation of terms and conditions of the approved Mining Plan, the financial assurance deposited by the said lessee shall be liable to forfeited.

Enclosed:- Copy of approved Mining Plan.

Yours faithfully,



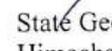
State Geologist
Himachal Pradesh
Shimla-171001.

Dated; 2018

Endst. No. As above.

Copy for kind information to:-

1. The Mining Officer, Nurpur, Distt. Kangra, H. P. alongwith a copy of Mining Plan for further necessary action.
- 2 Sh. Subhash Chand Kaura (Ex. DDG, GSI) Flat No.-604, Victoria tower, Chandigarh Enclave, Zirkpur (Punjab).


State Geologist
Himachal Pradesh
Shimla-171001.

MINING PLAN OF PROVISIONALLY
GRANTED MINING LEASE IN FAVOUR
OF SHRI RANBIR SINGH,
PROP. M/s SHIVA STONE CRUSHER
V.P.O KANDWAL, TEHSIL NURPUR,
DISTT. KANGRA,
HIMACHAL PRADESH.



PREPARED & SUBMITTED BY:-

Subhash Chand Kaura
Flat No. 604, Victoria Tower,
Chandigarh Enclave
Zirkpur (Punjab)
Email: sckaura@gmail.com

INDEX TITLE	Page No.
INTRODUCTION: -	1
GENERAL	2
1.1 Name and address of Contractor	2
1.2 Status of the Contractor	2
1.3 Minerals which the Contractor intends to mine	2
1.4 Period for which the Auctioned Area is granted	2
1.5 Name and address of the R.Q.P. for preparing preparing Mining Plan.	2
1.6 Name of Prospecting Agency	2
LOCATION AND APPROACH OF THE AREA (LOCATION MAP)	
2.1 Toposheet number	2
2.2 Location detail of the area	4
2.3 Address Details	4
2.4 Distance from important places in Kilometres	4
2.5 Approach of the Area	4
PHYSIOGRAPHIC ASPECTS OF THE AREA	
3.1 General	5
3.2 Altitude, General Terrain Description, with map and Contours Encompassing the Mine area	7
3.3 Climate of the Area	8
3.4 Rainfall	10
3.5 Any Other Important Feature	11
3.6 Description of the Area in which the lease is situated	11
RT-I DESCRIPTION OF GEOMORPHOLGY AND MINE DEVELOPMENT	
DESCRIPTION OF GEOMORPHOLOGY AND MINE DEVELOPMENT	
1.1 General	12
1.2 Auctioned Area area	12
1.3 Drainage System	12
1.4 Type of Drainage	12
1.5 Origin of river/stream	12
1.6 Altitude at the origin.	12
1.7 Geometry of the Catchment of the River impacting the Replenishment of Deposits	13
1.8 Annual Deposition of River/ Stream Bed.	14
1.9 The Competency of River/ Stream at the Mining Site	14
1.10 Meandering Pattern of the River near mining site	14
1.11 Altitude of the Mining area	15
1.12 Description of the Ground water table in the Mining Area, before and Post Monsoon	15
GEOLOGY	
2.1 The geology of the catchment Area	15
2.2 Geology of the Area	22
2.3 The Nature of boulders, cobbles, sand etc.	23
2.4 The nature of rocks and their attitude	23
2.5 The description of Annual Deposition with Respect to Geology of Catchment Area.	23
RESERVES ESTIMATE	
3.1 Percentage wise Distribution of stone, gravel sand etc.	23
3.2 Estimate of Geological Reserves of Each Mineral	24
3.3 Estimated Mineable Reserves of sand Stone and bajri (gravels) & estimated	24
3.4 Estimated of Annual Deposition of Mineral	24



INDEX TITLE	Page No.
MINE DEVELOPMENT AND PLAN OF PROGRESSIVE MINING	
4.1 Development and production Programme for First Five years	25
4.2 Year Wise Production Detail	28
(a) Development and Production Programme in the 1st Year (Plate No-IV)	29
(b) Development and Production Programme During 2nd Year (Plate No-IV)	30
(c) Development and Production Programme During 3rd Year (Plate No-IV)	31
(d) Development and Production Programme During 4th Year (Plate No-IV)	32
(e) Development and Production Programme During 5th Year (Plate No-IV)	33
4.3 End use of mineral	34
4.4 Detail of Road transport	34
 RT -II ENVIRONMENT MANAGEMENT PLAN	
BASE LINE DATA	
1.1 Detail of Population Distribution	35
1.2 Socio Economy of the Village	35
1.3 Land Use Detail with 5 Kms. Radius	36
1.4 Agriculture	36
1.5 Horticulture	40
1.6 Animal Husbandry	41
1.7 Fisheries	43
1.8 Flora	44
1.9 Climate of the Area	46
ENVIRONMENT MANAGEMENT PLAN	
2.1 Impact on Air	48
2.2 Impact on Water	49
2.3 Impact on Noise Level	49
2.4 Waste Disposal Arrangement, if Any	49
2.5 Socio Economic benefits	49
2.6 Transport of Mineral	49
 RT-III PROGRESSIVE MINE CLOSURE PLAN/ RECLAMATION PLAN	
RECLAMATION PLAN	
1.1 Mine Waste Disposal	50
1.2 Top Soil Utilization	51
1.3 Preventive Retaining Structures	51
1.4 Plantation Work	51
STRATEGY FOR PROTECTION OF POINT OF PUBLIC UTILITY. ETC.	51
MANPOWER DEVELOPMENT	51
USE OF MINERAL	52
ANY OTHER RELEVANT INFORMATION	52
 RT-IV CERTIFICATE & DECLARATION	
Certificate	
Declaration	
 ANNEXES TITLE:-	
Location Plan	1
LULC Core/Buffer Zone Plan	2
Geological map showing Surface Feature	3
Geological Plan showing Pit Position at the End of 1st to 5th Year.	4



PALTE NO.

गणितीय शाखा
उद्योग विभाग शिमला
Geological wing
Deptt. of Industries
Shimla

APPROVED

with Conditions

शर्तों के साथ अनुमोदित

Order No. Ldges-Bdu (Klanii-4) Legh-758/05 -13770 -

Dated... 24/3/18

हस्ताक्षर

[Signature]
State Geologist
Shimla

MINING PLAN for extraction of Stone, Bajri and Sand from Chakki Khad situated in Mauza Maira Doomal, Mohal Maira Batrah, Tehsil Nurpur

MINING PLAN OF PROVISIONALLY GRANTED RENEWAL OF MINING LEASE IN FAVOUR OF SH. RANBIR SINGH, S/O SH. SWADESH SINGH V.P.O. KNADWAL, TEHSIL NURPUR DISTT. KANGRA, HIMACHAL PRADESH

INTRODUCTION: -

Sh. Ranbir Singh S/o Sh. Swadesh Singh V.P.O. Kandwal, Tehsil Nurpur, District Kangra, Himachal Pradesh, has applied for the renewal of mining lease for extraction of Stone, Bajri and Sand from Chakki Khad over an area measuring 03-87-70 Hectares (Private Land) situated in Khasra Nos. 731/1 & 732 in Mauza Maira Doomal, Mohal Maira Batrah, Tehsil Nurpur, District Kangra. The minor mineral extracted from this quarry will be used in the already established stone crusher unit in the name and style as "M/s SHIVA STONE CRUSHER". The case for the renewal of mining was referred to the Government and the Government vide letter no. IND-B-(F) 6-23/2017 conveyed the approval for the issuance of Letter of Intent in favour of the applicant and accordingly, vide letter no. Udyog-Bhu(Khani-4)Laghu 785/05-101175 dated 08.01.2018 has issued the Letter of Intent in favour of the applicant. The mining lease holder approached the undersigned having R.Q.P. number RQP/D.N/16/2019/A for preparation of the Mining Plan of the site to fulfil one of the conditions of Letter of Intent which says that "the Party shall have to submit the approved Mining Plan under the rule 35(1) of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015". The Mining Plan of the area has been prepared as per the format circulated (Form-M) by the State Geologist Himachal Pradesh and in accordance with the various provisions made in the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.

The mining lease area is located in the riverbed of the Chakki Khad. On the request of the said lessee to prepare the Mining Plan, the mapping of the mining lease area was carried out on 1:2000 scale with 1 meter contour interval, encompassing Topographical, Lithological and other features. The Mining Plan includes the systematic and scientific exploitation of stone from within the lease area encompassing a phased programme for a forestation and point of public utility.

1. General

MINING PLAN for extraction of Sand, Stone and Bajri in the lease area situated in the village of Kandwal, Tehsil Nurpur, District Kangra (HP)

1. General

1.1 Name and address of the applicant

1.1.a Name of the Applicant

Sh. Ranbir Singh S/o Sh. Swadesh Singh
M/S Shiva Stone Crusher,

1.1.b Address of the Applicant

V.P.O. Kandwal, Tehsil Nurpur, District
Kangra (HP)

Private Individual

1.2 Status of the Applicant

1.3 Mineral which the Applicant intends to Mine

The Applicants intends to mine Stone, Bajri and Sand from the lease area. The extracted minor mineral shall be used in the in already established stone crusher unit in the name and style as "M/s SHIVA STONE CRUSHER", for manufacturing grit and sand to be sold in the open market as per the demand.

1.4 Period for which the mining lease is to be granted

To be decided as per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules.

1.5 Name and Address of H.P.R.O.P. preparing the working Plan



Subhash Chand Kaura (Ex. DDG, GSI)
House No. 1114, Sector 46 B, Chandigarh,
160047, Mob. No. 9814710942,
Email: sckaura@gmail.com
RQP No. RQP/D.N.N./182/2011/A
Valid upto 24-01-2021

1.6 Name of Prospecting Agency.

The area has been discovered by the lessee and further investigated by the R.Q.P. as he has a vast experience in mineral exploration.

2. LOCATION DETAIL OF THE AREA

2.1 Topo-sheet number 43P/15

Upstream

Longitude 75°48'53.15"E

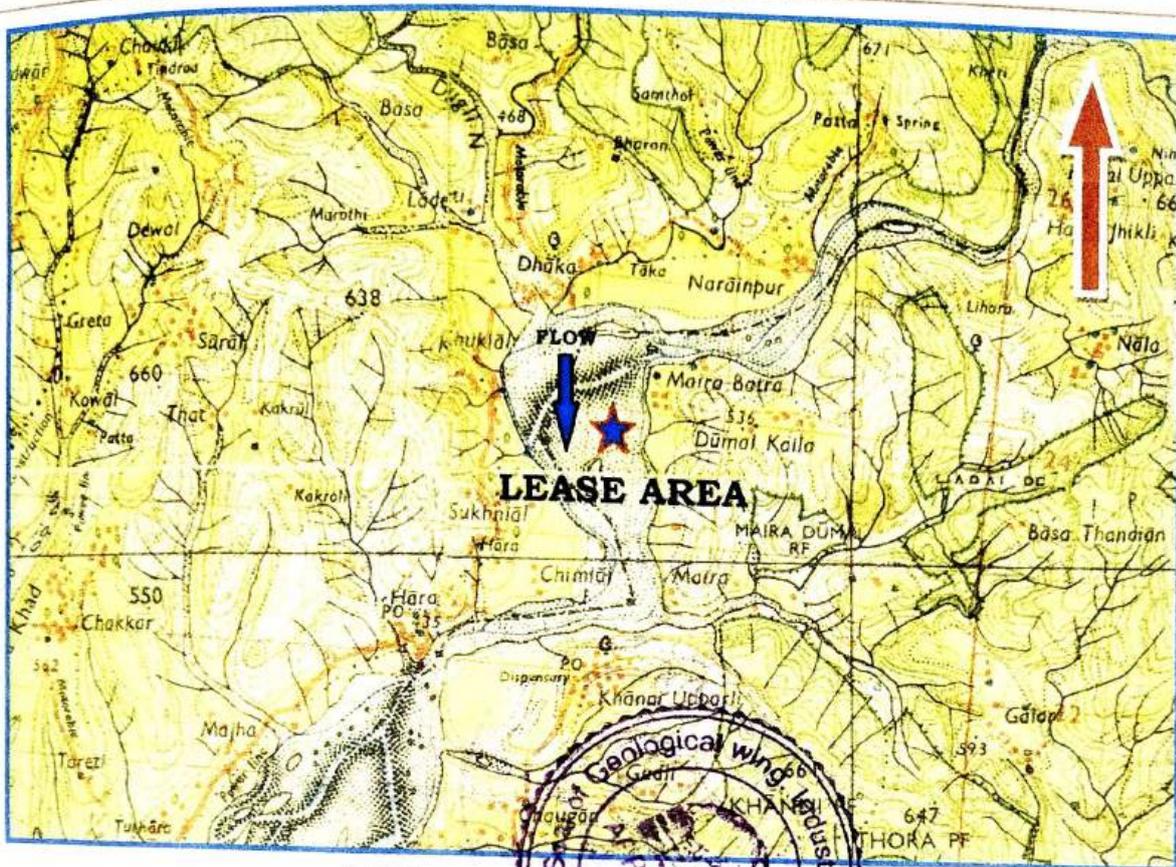
Latitude 32°20'22.77"N

Downstream

Longitude 75°48'53.28"E

Latitude 32°20'20.49"N

MUSEUM PLANS for the collection of Sand, Stone and Fossils in the Mairi Chakra situated in the Mairi Main channel, Mairi Main Dam, Jhelum, Punjab, Pakistan.



Location map of the area (Location Map)



Google map showing Location and Approach of the area

2.2 Detail of the area

Table Showing Details of the Area

Khasra No	Name of the Owner	Kisam	Mauza & Mohal	Area in Hects.	Name of the Panchyat
731/1 & 733	Private land	Gair Mumkin Khad	Maira Dhoomal/ Maira Batrah	03-87-70	Haral
Total				03-87-70	

As per revenue record, the area is a private land classified as Gairmumking Khad

Address Details

Village	Haddal
Patwar Circle	Haddal
Post Office	Khanni
Tehsil	Nurpur
District	Kangra

2.3 Sub-Divisional Officer (Civil)	Nurpur
Divisional Forest Officer	Nurpur
Sub-Division (IPH)	Nurpur
Sub-Division (PWD)	Nurpur
Forest Range Officer	Nurpur

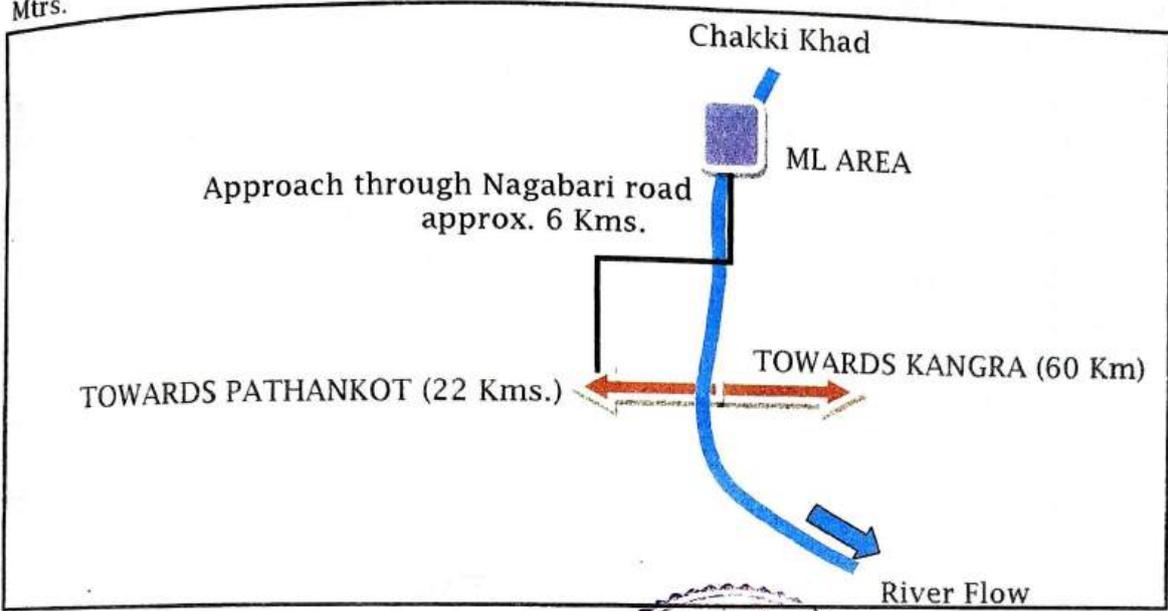
2.4 Distance from important places in Kilometers

1. Pathankot	22 Kms.
2. Nurpur	15 Kms.
3. Dharamshala	53 Kms.
4. Kandwal	07 Kms.
6. Shimla	315 Kms.
7. Khanni	01 Km.

2.5 Approach of the Area : -

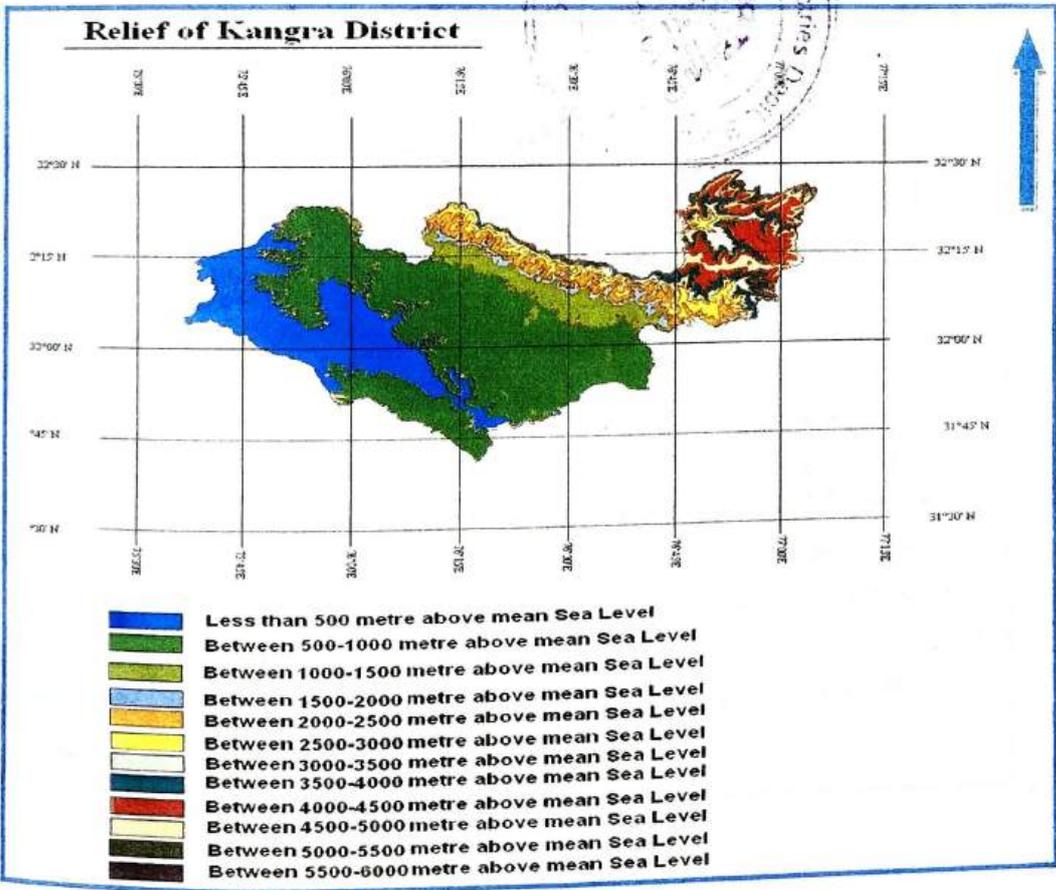
The proposed mining site is located upstream of the Chakki Khad Bridge. The site is approachable through a link road originating from Naga Bari on Pathankot - Nurpur - Kangra (NH-22) at a distance of about 20 Kms from Pathankot towards Nurpur and 06 Kms. from Nurpur towards Pathankot. The mining lease area is approachable through this link road at a distance of 06 kms. near village Batrah. The proposed mining site is located in the Chakki Khad. The highest point is 437 met

above MSL and lowest point is 435 meters above MSL and average width is 200 to 250 Mtrs.

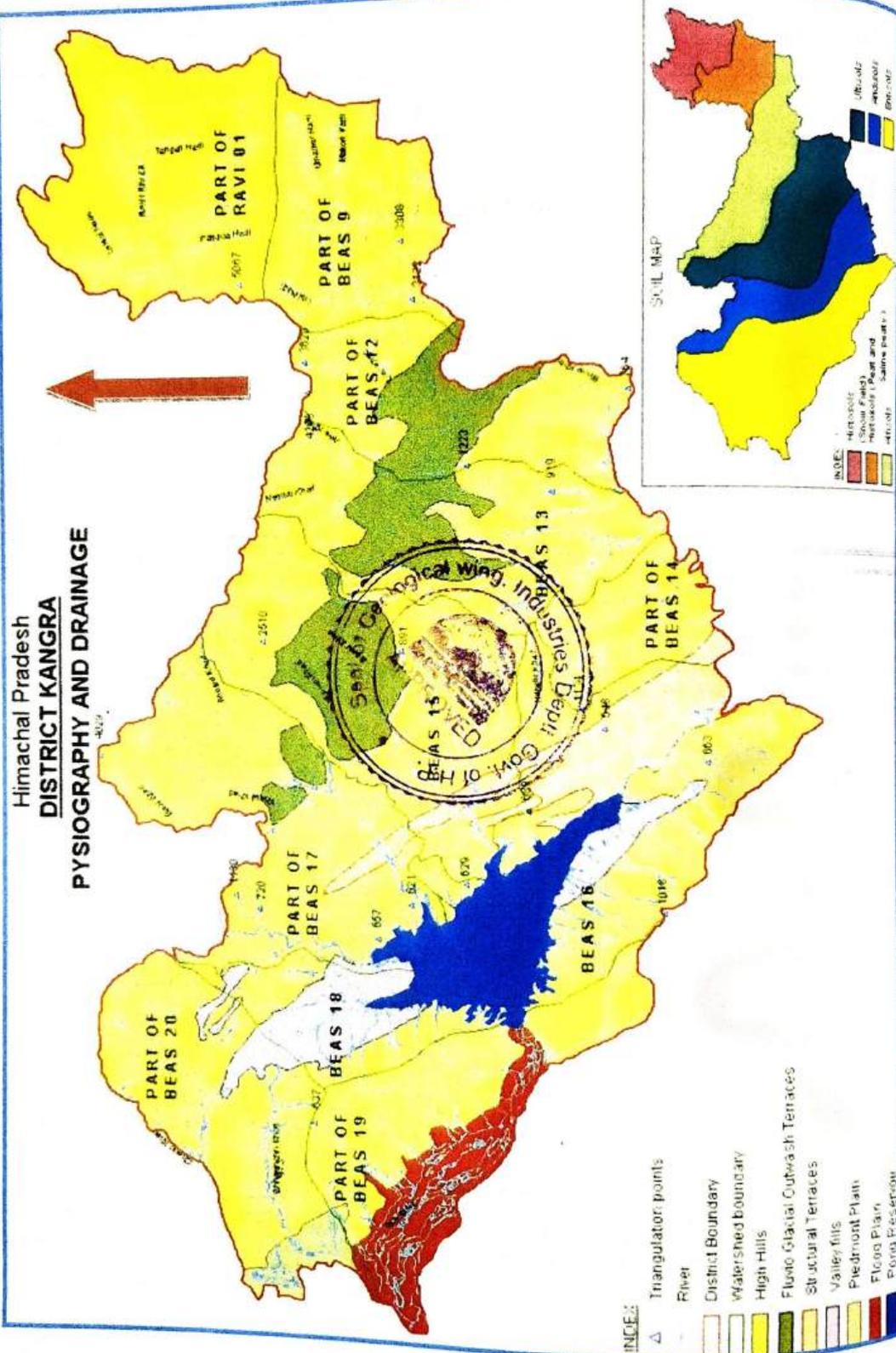


3. PHYSIOGRAPHIC ASPECTS OF THE AREA

3.1 General



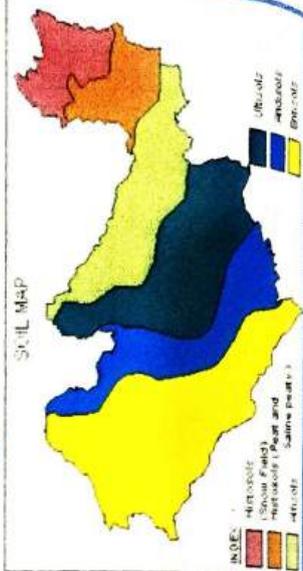
MINING PLAN for construction of Road, Canal and Drain in Part of Block 13 of Survey of 1863, District Kangra, Himachal Pradesh.



Himachal Pradesh
DISTRICT KANGRA
PHYSIOGRAPHY AND DRAINAGE

- INDEX:**
- △ Triangulation points
 - River
 - District Boundary
 - Watershed boundary
 - High Hills
 - Flood Glacial Outwash Terraces
 - Structural Terraces
 - Valley fills
 - Piedmont Plains
 - Flood Plain
 - Flood-Prone

- INDEX:**
- Alluvial
 - Saline
 - Silt



The Kangra district lies between Siwalik and lesser Himalaya. The lesser Himalaya is located in north western India in the States of Himachal Pradesh and Uttar Pradesh, in north central India in the State of Sikkim range from 1500 meters to 5000 meters in height. The Kangra district covers an area of 5700 Sq. Kms in the west north western part of Himachal Himalaya, bordered by Punjab and Chamba, Kullu, Mandi, Hamirpur and Una in north, east, south respectively. The elevation of the district above mean sea level (MSL) varies from 500 meters to more than 6000 meters. In the district where the Siwalik rocks are exposed, the topography represents a series of parallel hill ranges separated by longitudinal valleys. These valleys are very fertile. The high peaks where altitude is more than 4000 meters above MSL remains covered with snow. Many streams exist in the district are snow fed and many get water from the rains.

The Dhauladhar mountains defines the northern limit of the district separated from Chamba district. The peaks of these mountains experience heavy to very heavy snowfall and exhibits precipitation and rugged topography. The Shiwalik ranges are moderately less steep and forms small hillocks. Beas and Chakki are the main rivers which have Gaj, Neogal, Manjhi, Baner etc. as their tributaries.

The mining lease area lies in the Chakki Khad which is a tributary of Beas River. Chakki Khad originates from Janjru in Chamba district at the height of 3212 MRL. Total length of the Chakki Khad in Kangra district is 35 Kms while total catchment is 364 Square Kms. Chakki Khad originates from Janjru in Chamba district at the height of 3212 MRL. Sansar Nadi (Left bank tributary), Hatli Khad (Left bank tributary), Jabbar Khad (Left bank tributary), Bari Khad (Left bank tributary) and Balir Khad (Left bank tributary of Chakki Khad). are the major tributaries of Chakki Khad. Total mineable area of Chakki Khad available in Kangra district is 2000 Hects. while only about 258 Hects have been granted in shape of mining leases.

3.2 Altitude, General Terrain Description, with map and Contours Encompassing the Mine area :-

The map of the mining lease area on 1:2000 scale with one meter contour interval is plate No 2. Chakki Khad originates at an altitude of 3212 meters above MSL and after travelling a long distance of approximately 50 kms., it joins the Beas River where the elevation drops to 252 meters above MSL. The highest point of the lease area is 437 Mts. and the lowest is 435 Mts. meters above mean sea level.

3.3 Climate of the Area

The region has four distinct seasons. The area experiences severe winter from December to March followed by servers summer season lasting from April to June. The area receives rain fall under the influence of south -west monsoon from July to mid September followed by post -monsoon season lasting up to November.

The terrain in general has profound influence on the temperatures of a region. The temperature generally rises from the beginning of March till June, which is the hottest month of the year with mean minimum and maximum temperature of 25.6°C and 44°C respectively. With the onset of monsoons by the end of the June temperature begins to fall. The drop in day temperature is much more than the drop in night temperature. The night temperature falls rapidly after the withdrawal of monsoons in mid-September. The month of January is cooler month with the mean maximum and minimum temperature being 24°C and 1.7°C respectively. Under the influences of western disturbance, the temperature falls appreciably during winters and it may even below 0° C.

Humidity is generally low throughout the year. During summer season, humidity is lowest 36 %. During monsoon months, it goes as high as 80-90%. The highest level of humidity are observed in the month of August. The average humidity during synoptic hours is 53% and 62% respectively. Snow fall is received in the higher reaches of Dhauladhar ranges. Average minimum and maximum temperature are 3°C and 45°C

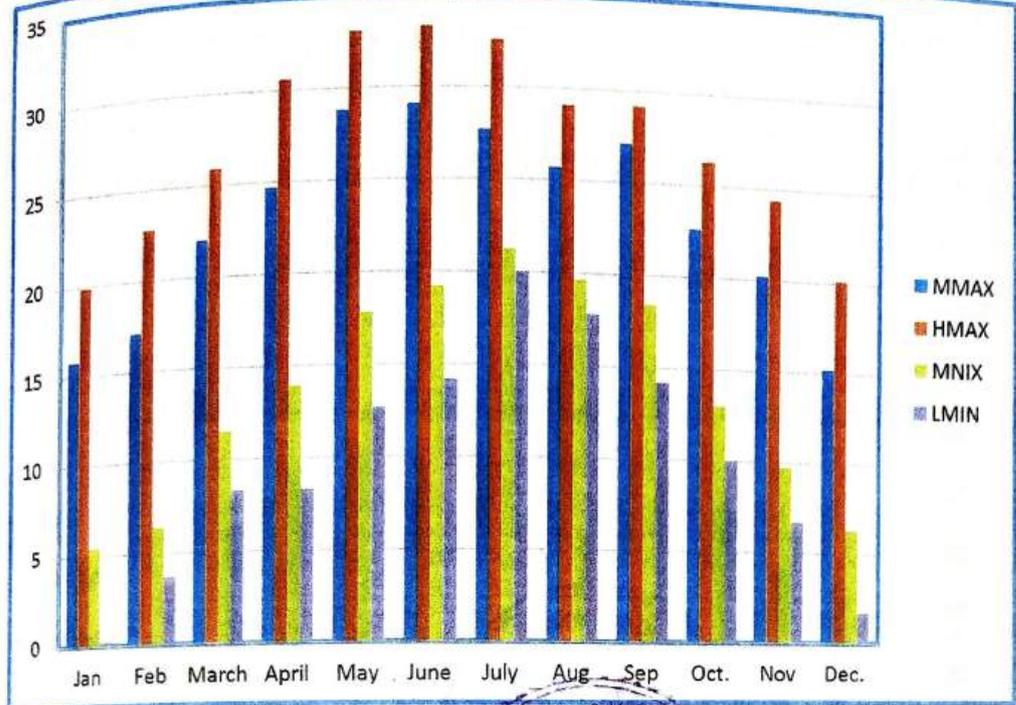
CLIMATE OF THE LEASED OUT AREA DISTRICT OF KANGRA HIMACHAL PRADESH			
CLIMATE	WINTER	SUMMER	RAINY SEASON
PERIOD	OCT.-MID MARCH	MID MARCH -JUNE	JULY-SEPTEMBER
Weather	Cool	Hot	Humid

Month	Jan	Feb	March	April	May	June	July	Aug	Sep	Oct.	Nov	Dec.
MMA	15.8	17.1	22	24.7	28.8	29.1	27.7	25.7	27.1	22.6	20.2	15.2
HMA	19.9	22.8	25.9	30.6	33.1	33.3	32.6	29.1	29.2	26.3	24.4	20.1
MNI	5.4	6.4	11.5	13.9	17.8	19.2	21.2	19.6	18.4	13	9.7	6.3
LMI	0.2	3.7	8.3	8.3	12.7	14.2	20	17.8	14.2	10	6.7	1.7

Table Showing Max Min Temp Recorded at Dharamshala - 1997

MMA	Mean Maximum Temp.
HMA	Highest Maximum Temp.
MNI	Mean Minimum Temp.
LMI	Lowest Minimum Temp.

THIRU PLANI (Institution of Social, Agricultural & Health Studies) Dharamshala Distt Kangra-1997
 Dharamshala Distt Kangra-1997



Graph Showing Max & Min Temp recorded at Dharamshala Distt Kangra-1997

Table Showing Max & Min Temp recorded at Palampur Distt Kangra-2006

Month	JAN	FEB	MART	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC
Max	20.2	25.9	28.3	33.5	39.2	39.2	35	33	32	29.3	25.5	21
Min	42	8	8	11.6	17.4	19.3	19.5	20.5	19.3	14.6	9	5.3

Graph Showing Max & Min Temp recorded at Palampur Distt Kangra-2006

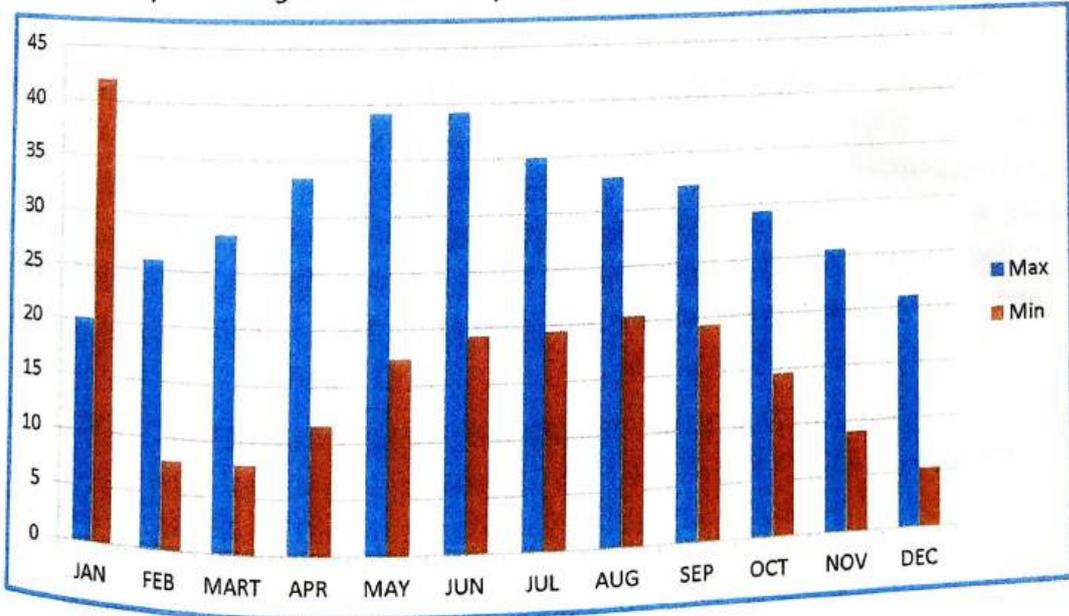
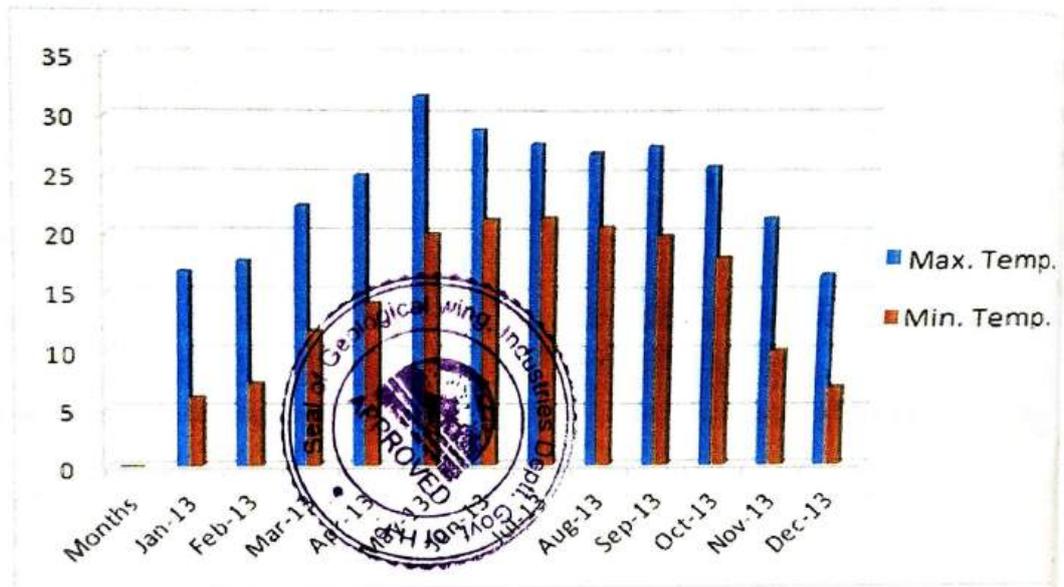


Table Showing Max Min Temp Recorded at Dharamshala - 2013

Month	Jan	Feb	March	April	May	June	July	Aug	Sep	Oct.	Nov	Dec
MAX Temp	16.8	17.7	22.4	25.0	31.6	28.8	27.6	26.8	27.4	25.7	21.3	16.8
Min. Temp.	6	7.2	11.7	14.1	20.0	21.2	21.4	20.6	19.9	18	10	6.8

(Source: Statistical Year Book of H.P. 2013)



Graph Showing Max & Min Temp recorded at Dharamshala Distt Kangra-2013

3.4 Rainfall

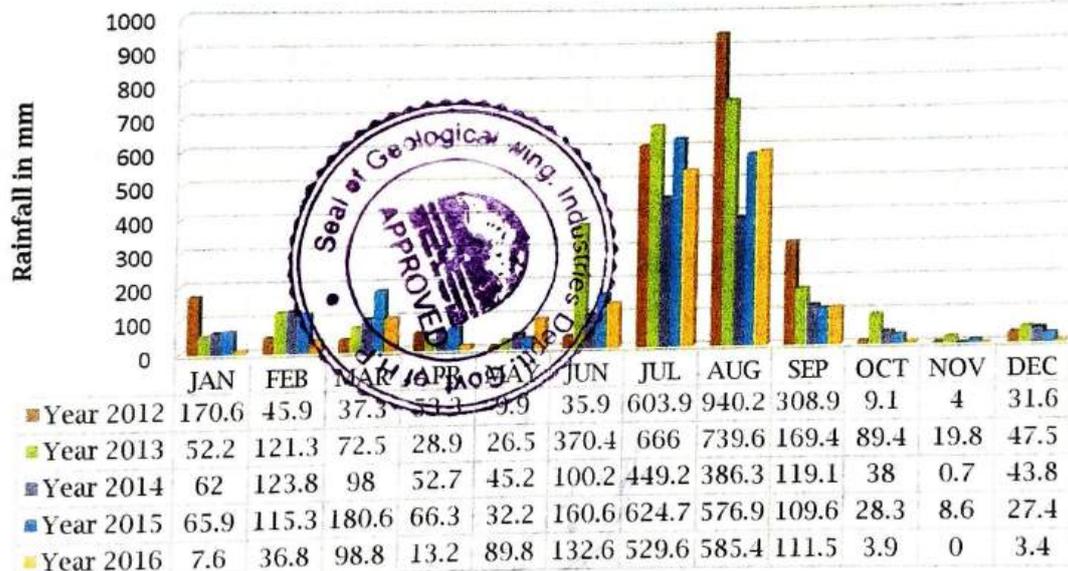
Rainfall varies significantly with altitude of the area. The catchment area receives rainfall due to western disturbances that pass over the north - western part of the country during winter months. Significant precipitation in form of snow is received at higher altitude and rainfall in valleys is received during the winter month. Rainfall season generally starts from mid-July and extends up to mid-September. During winter the rains are scarce and extend in between 15th December to 15th February. The following Table shows the quantum of rainfall during the year 2012, 2013, 2014, 2015 and 2016 adjoining to the mining lease area as per IMD.

Mining Plan for extension of mine lease and development of Beas River for Power Generation (Phase II) at Mandi District, Himachal Pradesh

Month wise Rainfall data of Distt Kangra for the Years-2012 to 2016

YEAR	JAN	FEB	MAR	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC
	RAIN FALL (IN mm)											
2012	170.6	45.9	37.3	53.3	9.9	35.9	603.9	940.2	308.9	9.1	4	31.6
2013	52.2	121.3	72.5	28.9	26.5	370.4	666	739.6	169.4	89.4	19.8	47.5
2014	62	123.8	98	52.7	45.2	100.2	449.2	386.3	119.1	38	0.7	43.8
2015	65.9	115.3	180.6	66.3	32.2	160.6	624.7	576.9	109.6	28.3	8.6	27.4
2016	7.6	36.8	98.8	13.2	89.8	132.6	529.6	585.4	111.5	3.9	0	3.4

Year Wise/Month Wise Rainfall in mm



Graph showing month-wise Rainfall data of Distt. Kangra for the Years 2012 to 2016

3.5 ANY OTHER IMPORTANT FEATURE

The present site forms the catchment area of Beas river. Chakki Khad and other streams such as Baner, Neugal roughly flow parallel to each other and take a general flow direction towards south-west. Although, the other two streams are glacier fed from Dhauladhar range but, originates from NW-SE trending ridges. Chakki Khad is a rainfed Khad. The area in question is in Chakki Khad near a small village Batrah besides the Pathankot - Mandi National Highway.

3.6. DESCRIPTION OF THE AREA IN WHICH THE LEASE IS SITUATED:-

The mining lease area is situated in the river bed of Chakki Khad, a tributary of Beas River. The general flow of the khad in this section is NW-SE.

PART- I DESCRIPTION OF GEOMORPHOLOGY AND MINE DEVELOPMENT

1.1 GENERAL

The mining lease area lies in Chakki Khad which is a tributary of Beas River. The khad is a rain fed stream and originates from Chamba District. The general flow of this Khad is towards SW upto the confluence with river Beas. Total length of the Chakki Khad in Kangra district is 35 Kms while its catchment is 364 Square Kms. Chakki Khad originates from Chamba district at a height of 3212 MRL. Sansar Nadi (Left bank tributary), Hatli Khad (Left bank tributary), Jabbar Khad (Left bank tributary), Bari Khad (Left bank tributary), Balir Khad (Left bank tributary of Chakki Khad) are the major tributaries of Chakki Khad. Total mineable area of Chakki Khad available in Kangra district is 2000 Hects. while only about 258 Hects. have been granted in shape of mining leases.

1.2 NAME OF THE RIVER/STREAM BED ON WHICH THE MINING LEASE IS SITUATED

The mining lease area lies in Chakki Khad which is a tributary of Beas River

1.3 DRAINAGE SYSTEM

It forms part of Beas Drainage system

1.4 TYPE OF DRAINAGE

The primary tributaries above 430 M.R.L. exhibit dendritic type drainage pattern and then to its downstream side show sub-dendritic type drainage pattern.

1.5 ORIGIN OF RIVER/STREAM

The Chakki Khad originates at a height of about 3212 Mts. near Jaund village and joins Beas River after travelling a distance of about 35 Kms. in Kangra and 20 Kms. in Chamba district, it joins the Beas River.

1.6 ALTITUDE AT THE ORIGIN.

About 3212 M.R.L. above mean sea level in Chamba District. The highest point of the lease area is 437 Mts. and the lowest is 435 Mts. meters above mean sea level.



1.7 **GEOMETRY OF THE CATCHMENT OF THE RIVER IMPACTING THE REPLENISHMENT OF DEPOSITS.**

Geometry of Chakki Khad

Total Area of catchment = 364 Sq. Km.
Area of catchment up to mining site = 358 Sq. Km.

The following are the different ingredients of the Chakki Khad

Number of tributaries on right bank	6
Number of tributaries on left bank	5
Stream order up to lease area	3
Maximum length of water shed	50 km
Maximum breadth of water shed	28 Km

Length breadth ratio = 1.8: 1, Higher the ratio, higher is the asymmetry of water shed.

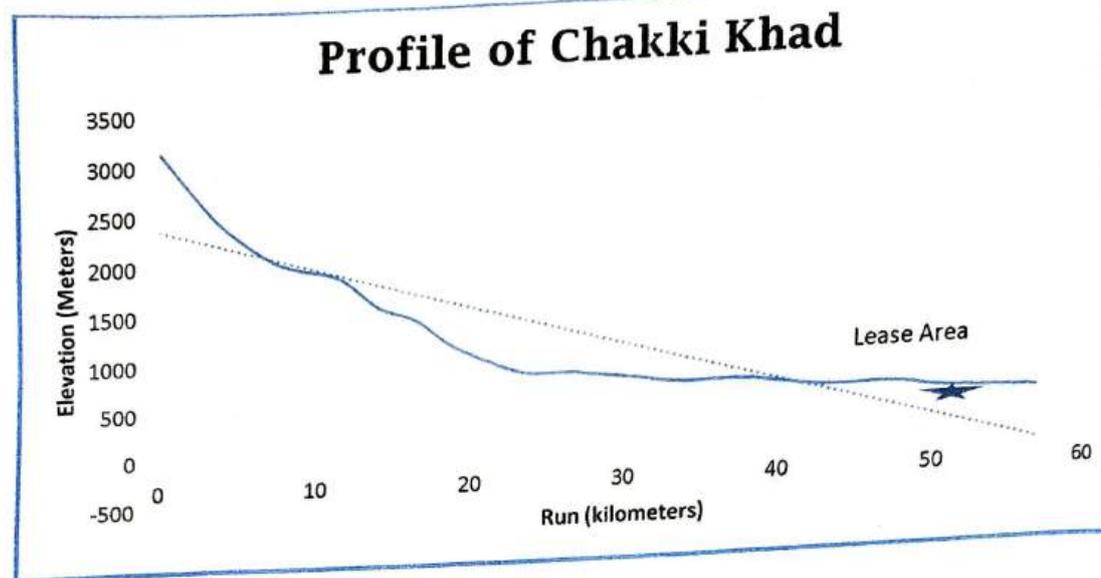
Profile of River Bed

Elevation at origin	3212 M
Elevation at lease area	3351 to 437 M
Total length of Khad	50.0 Km
Cumulative Elevation Loss	2785 M
Average Slope	6.0 % i.e about 2.7°
Slope angle at lease area	5.2% i.e about 2.34°



Cycle of erosion at lease area is old.

1. Number of tributaries on right bank = 06
2. Number of tributaries on left bank = 05
3. Stream order up to lease area = 3
4. Maximum length of water shed = 48 km
5. Maximum breadth of water shed = 23 Km
6. Length breadth ratio = 2.08 : 1, Higher the ratio, higher is the asymmetry of water shed.



Profile of River Bed

1. Elevation at origin 3212 M
2. Elevation at lease area 435 to 437 M
3. Total length of Khad 50 Km
4. Total Elevation loss 2785 M
5. Average Slope 3.28% i.e. about 1.44°
6. Slope angle at lease area i.e. about 0.30°
7. Cycle of erosion at lease area is old

1.8 ANNUAL DEPOSITION OF RIVER/ STREAM BED.

The river has sufficient capacity to replenish almost equivalent to the stream bed in the lease area.

1.9 THE COMPETENCY OF RIVER/ STREAM AT THE MINING SITE

The competency of river as observed at the place of mining is high and it can transport boulders of more than 12-30 cms X 10 X 40 cms X 9 X 24 cms.

1.10 MEANDERING PATTERN OF THE RIVER NEAR MINING SITE

During the monsoons, flood water level raises about 1.50 mts. to 2.00 meters above the normal level in a short spell of time and the river is seasonal in nature. The landform is depositional the meandering thread is constantly changes during the rains depending upon the water level. The highest flood level is maximum rise level and the lowest flood level is riverbed level.

1.11 ALTITUDE OF THE MINING AREA

The highest contour in the lease area is 437 Mts. and the lowest is 435 Mts.

1.12 DESCRIPTION OF THE GROUND WATER TABLE IN THE MINING AREA, BEFORE AND POST MONSOON.

The area is located in the siwalik system, which consist of boulders bed and has minimum water retention capacity. The area is a hilly terrain as such cannot have any regular water table but the percolated water comes out in the shape of spring at those places where there is non pervious formation is available to stop the water from further percolation. After monsoon period the springs can be seen functional in number of places but the intensity of discharge start reducing after September and most of the springs goes dry after November and the major source of water remains the course of the Khad where the water is available along the course of khad where the wells are developed.

(2). GEOLOGY

2.1 THE GEOLOGY OF THE CATCHMENT AREA

In Himachal Pradesh Geological history goes back to the archaean proterozoic transition although the actual Himalayan Mountain building took place only during Cenozoic era. The Himalaya is a classic example of continent and continent collision due to convergent movement of Indian plate toward the Eurasian plate. It comprises two contrasting tectogens with their own distinctive geological history. The dividing line between these two tectogens, represent a major tectonic discontinuity and is designated by several local name. However, it can be collectively refer to as a Main Central thrust and on either side of this thrust the tectogens display contrasting stratigraphic and tectonics features indicating convergence of two alien blocks. These are the lesser Himalayan tectogens and the tethys Himalayan tectogen.

Chamba Basin

In the Chamba area, falling between the Pir Panjal and the Dholadhar Ranges of NW Himachal Pradesh, a thick sequence of Proterozoic and Upper Palaeozoic-Mesozoic formation is exposed. These formation link up with similar rock type of Bhadarwah in Jammu and Kashmir in the NW and the Proterozoic rocks are the continuation of similar rocks of south western Lahaul.

The Chamba formation, which forms the upper part of the Proterozoic Salkhala Group, appears prominently in the core of an anticline in the NW corner of Chamba and also as a long and narrow band along the SW part. The Chamba formation comprises a

MANJIR PLAN ...
 District of Himachal Pradesh

thick sequence of metagreywacke, slate and phyllite with strong flysch characteristics. It is rimmed by the Manjir Formation which succeeds it along an unconformity followed by a broad belt of the Batal Formation, also called as the Gali Formation in Bhadarwah-Bhalesh.

Study by the Geological Survey of India has brought out that much of what was earlier identified as the Salooni Formation in Chamba is Actually the extension of the Terminal Proterozoic Batal Formation of Lahaul area and the Manjir is actually its unit.

Table Showing Geological sequence of catchment area

Kalhel Fm (Triassic)	Greyish blue, grey and yellow limestone and dolomite with interbedded grey orthoquartzite in the upper part. Grey calcareous shale with inter beds of limestone in the basal part.
Salooni Fm. (Permian)	Dark grey or black carbonaceous pyritous slates with thin lentils of limestone at places. There are discontinuous bands of varying thickness of amygdaloidal and massive lava flow of basaltic to andesitic composition. -----unconformity-----
Batal Fm (also called Katari Gali Fm.) (Terminal Proterozoic)	Black carbonaceous phyllite with inter beds of quartzite. Local limestone bed at the base with magnesite and scale of gypsum.
Manjir Fm. (Neoproterozoic)	Polymictic diamictite-poorly sorted, lithologically heterogeneous, laminated or banded. -----unconformity-----
Chamba Fm. (Salkhala Group) (Mesoproterozoic)	Dark Grey, thinly bedded laminated slates with subordinate bands



Manjir Formation

The Manjir formation overlies the Chamba formation of the Salkhala group along an un-conformity. It borders the Chamba Formation in NW, W&SW part and continues SE towards Karsog and turns around and extends in to Kullu area. The Manjir Formation comprises chiefly lenticular thick bedded or massive diamictite with subordinate sand stone and intercalated argillites. The matrix of the diamictite

shows variation from sand silt to clay. There are several units of diamictite within the Manjir with thickness ranging from a few metres to several hundred meters. Clasts comprise dominantly quartzite, Limestone, volcanic rocks and at places phyllitic clasts. Faceting and flat iron shape are rarely noticed. The clasts are poorly sorted ranging from grit to boulders in size and sub-angular to subrounded in shape. The clasts matrix ratio is highly variable and some phyllite magaclasts have slaty cleavage, the orientation of which discordant implying an earlier phase of deformation (Rattan-1973, Thakur & Pande-1972) possibly in Mesoproterozoic. The overall characteristics of the diamictite point to glacio-marine origin (Tandon & Thakur-1976) This may actually coincide with the globe proterozoic glacial phenomenon witnessed in all the continents other than Antarctica.

Batal Formation

Manjir is succeeded by the Batal Formation without any perceptible break. It is also infolded with the Batal and even occurs as imbricates. The Batal Formation, as described in the Tethyan belt of Lahaul-Spiti-Kinnaur basin, comprises dark grey carbonaceous slate and phyllite with interbeds of quartzite. At places lenticular bands of dolomite are seen in the basal part of the Batal Formation closer to its contact with the Manjir Formation. These dolomite bands are also associated with magnesite.

Salooni Formation

The Salooni Formation is infolded with the Batal Formation and it comprises black shales, slates, calcareous slates and lenticles of limestone. *Modiola lidarensis*, *Spiriferalla rajah*, *Products sp.* are some of the fossils found in Salooni (Datta and Bhattacharyya-1975). This assigns permian age to the Salooni. Associated with its rocks there are basic lava flows correlatable with the Panjal volcanics of Jammu-Kashmir. However, the lithostratigraphic position of various lithounits with regard to the lava flows has not been worked out. The exact correlation of permo-Trias units of Chamba with those of the main Kashmir basin has to await more detailed classification of Chamba Rocks and also the discovery of additional fossil beds. From the locality Swanthith, plant remains have been recovered (Srivastva & Kumar-1992). These are variously compared with the Glossopterid leaves which point to a Lower Permian age. The plant bearing beds may correspond to the Nishatbagh Formation and the *Spiriferalla rajah* bearing beds are equivalent of the Zewan Formation of Kashmir. The Salooni Formation of Chamba needs more detailed study and classification.

Kalhel Formation

The Kalhel Formation normally overlies the Salooni. It comprises mainly greyish blue, grey and yellow limestone and dolomites with inte bedded grey quartzite in the

upper part. Limestone contains fossils of crinoids in the lower part. A teleostean *Saurichthys Agassiz 1834* has been reported from the topmost bed of Kalhel (Dal Formation, Mishra et al. 1990)

The Salooni and Kalhel represent the major Permo-Trias marine transgression event in the Himalaya, which is common to the Bhadrwah area of Jammu (Sharma 1977) and the Tandi Belt of SW Lahaul. The Chamba basin is actually the extension of the Bhadrwah basin and these two together constitute a larger Permo-Trias basin in NW Himalaya.

Siwalik Group

The Siwalik Group in the Himachal Himalaya forms a parallel foot-hill belt of the Sub-Himalayan zone, extending along the southern margin of the Palaeo-Sirmur Group belt from the Ravi to the Yamuna and forms part of the larger Himalayan mega belt extending from Potwar basin in NW to the Arunachal foot-hill in SE. In the Himachal Himalaya it has maximum width between Hoshiarpur and Jalandhar.

The Siwalik sediments, though occurring as an independent structural belt, are also seen to overlie the Muree in the Jammu sector of the Kashmir Himalaya and Kasauli in the Himachal Himalaya. Pilgrim (1910) recorded a gradual transition from Muree beds to Lower Siwalik in the Rawalpindi and Jhelum districts of Pakistan from Kasauli to Lower Siwalik (Nahan) in the Himachal Himalaya. This fact is of importance because there is a tendency to ignore this normal relationship between Siwalik and Sirmour Groups at Dharamsala, Sarkaghat and Nalagarh.

At Haritalyangar near Bilaspur, the Lower Siwalik is seen resting on the Dal with an unconformity, which is described as the most striking discordance in the whole sequence of freshwater deposits and evidently representing a period of considerable earth movements (Pascoe, 1964)

The Siwalik Group is divisible into three subgroups respectively the Lower, Middle and Upper on the basis of lithostratigraphy (Table—Karunakaran and Rao, 1979).

Lower Siwalik Subgroup

The Lower Siwalik subgroup consists essentially of sandstone-clay alternations. The lower boundary of the Lower Siwalik does not crop out at surface in the Jawalamukhi sector. In a deep well drilled in the overthrust block of the Jawalamukhi Thrust, however, the Lower Siwalik is found conformably and is also marked by an increase in the percentage of heavy minerals giving a dark appearance to the rock.

incoming of less rounded heavy minerals like staurolite and unstable types like zosite and epidote.

Table Showing Lithostratigraphy of the Siwalik Group

Sub Group	Lithology	Thickness (approx.)
Upper Siwalik	B) predominantly massive conglomerate with red and orange clay as matrix and minor sandstone and earth, buff and brown clay stone A) Sandstone, clay and conglomerate alternation.	2300 m
Middle Siwalik	B) Massive sandstone with minor conglomerate and local variegated clay stone. A) Predominantly medium to coarse-grained sand stone and red clays alternation, soft pebbly with subordinate clay stone, locally thick prism of conglomerate	1400 m. to 2000 m
Lower Siwalik	B) Alternation of fine to medium-grained sporadically pebbly sandstone, calcareous cement and prominent chocolate and maroon clays tone in the middle part. A) Red and mauve clay stone with thin intercalations of medium to fine-grained sandstone	1600 m

The Lower Siwalik at Jawalamukhi is 1600 m in thickness. Several subdivisions are possible on the basis of sandstone-shale ratio. Clasts are present only locally especially towards the top of the formation, usually consisting of well-rounded, grey coloured quartzite, Kasauli sandstone and Shali dolomite in 1 or 2 cm size. Clasts are present locally in the sand stone especially towards the top and these usually consist of grey and pink coloured quartzarenite possibly belonging to either the Sundernagar Group or the Khairi Formation of the Shali Group.

Further east of Jawalamukhi at the inner edge of the foot-hills, the Lower Siwalik shows a different facies. Immediately overlying the Kausauli, there is an unit of coarse feldspathic sandstone and orange coloured clays. Higher up, angular clasts of quartzarenite and chert are found in the sandstone. The main Lower Siwalik sequence consists of conglomerate ending with boulder bed containing clasts

In the Paror-Sarkaghat area, lying between the inner edge of the foot-hills and Jawalamukhi, the lithology of the Siwalik is intermediate in character. The lower part of the sequence consists of medium grained sub greywacke inter bedded with thick red clays, but higher up in the sequence, sandstones are coarser and clasts become more

frequent while clays are less developed. The uppermost horizon consists of conglomerate with well rounded clasts of grey quartzite possibly derived from the Shali Group. The total thickness of the Lower Siwalik in the western flank of the Sarkaghat anticline is 1900 m.

Middle Siwalik Subgroup

The middle Siwalik Subgroup comprises of large thickness of coarse micaceous sandstone, some inter beds of earthy clay. It normally succeeds the Lower Siwalik which consists of sub greywacke to arkose inter bedded with clay stone and calcareous matter occurring in segregations rather than disseminated throughout the sandstone. The sandstones are less well-sorted than those in Lower Siwalik. Clays are silty and coloured. Clasts are common in coarser clastics, especially towards top and consist of fragments of metamorphic rocks occurring in the Dhauladhar range and Mandi Volcanics. The thickness of Middle Siwalik is 1390 m in the gorge of Banganga near SW of Kangra. Petrologically the Lower boundary of the Middle Siwalik coincides with the influx of kyanite in the heavy mineral assemblage (Karunakaran and Ranga 1979).

Lateral facies changes are common. In the Jawalamukhi area, a thick prismatic conglomerate occurs in the Middle Siwalik, which within 15 km on either side changes to typical Middle Siwalik sandy facies. The thickness near the Beas river is 1890 m. In the Jawalamukhi sector, the middle Siwalik consists of nature of channel and flood plain deposits in both NW. At the outer margins these areas, Middle Siwalik is transitional to flood plain facies, especially in the lower part of the sequence. Here up massive arkosic sandstones occur. In the Bhakra gorge section, Middle Siwalik sequence is about 1400 m in thickness, divisible into two lithostratigraphic units. The lower litho-association is 750 m thick with alternations of moderately hard, interbedded, medium to coarse-grained sandstone and red sandy clays. The overlying sequence consists mainly of thick, soft to moderately hard, massive, coarse to medium-grained sandstones with thin intercalations of red and gray clays.

Along the northern edge of the foot hills, the Middle Siwalik becomes predominantly conglomeratic with pebbles derived from Sirmour Group and Sunder Nagar -Shali Groups. The lack of roundness of the clasts suggests a long distance transport. The conglomerates are generally very thick (2000 m in Mandi area). Such conglomerates, representing piedmont deposits are found at Bilaspur, Sarkaghat, Palampur, Bakloh and other areas, and they indicate that the Himalayan uplift was already begun with antecedent erosion.

In the SE Sirmour areas, on the other hand, the middle Siwalik which is nearly 2000 m thick, consists of alternations of clay and sandstones in the lower part and massive sandstones in the upper part. It contains a moderately rich assemblage of opaques, garnet, tourmaline, epidote, staurolite, zoisite, zircon, rutile, chlorite and kyanite marker attended by Lithological changes in the Siwalik points to a major change in depositional pattern, accompanied by earth movements resulting in the area north of the Siwalik basin.

Upper Siwalik Subgroup

The upper Siwalik Subgroup can be easily separated from the under lying Middle Siwalik on the basis of distinct Lithological change. In the Kangra area where the middle Siwalik, the conglomerates contains clasts of basic volcanic rocks of the Mandi - Darla Volcanic with a very thin (10 m) transitional zone between them which may even suggest a local break between Middle and Upper Siwalik. The upper Siwalik conglomerates conation red and orange coloured clay as matrix. NE of Jawalamukhi, in the lambagaon syncline only 600 to 900 m. of upper Siwalik are exposed as the upper part is overlapped by the post-Upper Siwalik, Neogal conglomerates and red clays. In these, the clasts are smaller and well rounded than those of the Upper Siwalik. They probably belong to the first interglacial period of the Pleistocene and therefore, the top of the Upper Siwalik extends into the Lower Pleistocene. The time interval between the two represents the last phase of the Himalayan orogeny.

The conglomeratic facies of the Upper Siwalik is found in the main Mandi Reentrant mainly in the Lambagaon syncline and in the area immediately to the SE of the main tectonic divide between the Siwalik belt and the Sirmaur belt. South wards, the conglomeratic facies comes progressively higher in the sequence, under lain by grits and arkoses sandstone. SW of Jawalamukhi, for example, 1500 m Upper Siwalik area exposed consisting of 1040 m lower pebbly sand stone sequence, often with grey and brown clay bands and 460 m of conglomerate overlying them. This situation continues along the Nadaun dun. At Bhakra gorge, the Upper Siwalik is 2350 mtrs thick, divisible in to a lower member of 1730 mtrs thickness, and an Upper Member 620 mtrs thick. The Lower Member mainly consists of soft, massive, pebbly, sand stone with thin intercalation of conglomerates, and grey sandy clays become prominent enough at the top of the formation to be identified separately has a Sub-Member, 215 m thick at Bhakra. North west wards, the clays are replaced by massive sand stone and conglomerates which pass once more in to a clay, sand stone succession near Pathankot

In the outer foot-hills belt, in Janauri, the Upper Siwalik is mainly a sandstone inter bedded with silts. Conglomerates occur only at the North western part of the structure. The Upper Siwalik is 2300 m thick. Further southwestwards, in the plains the sandy facies of the Upper Siwalik extends all the way up to the Delhi- Lahore which separates the Punjab platform from the Rajasthan Platform. The thickness of Upper Siwalik decreases steadily from 1610 m at Hoshiarpur to 445 m at Zira near the top of the arch in Punjab. In the plains there is to be no discordance between the Siwalik alluvium and the Upper Siwalik.

2.2 GEOLOGY OF THE AREA

The study of rocks in and around the leased out area show that there are no stone formations of Middle Siwalik. The sand stone is soft to hard but not good for manufacturing of grit. The stream is full of river borne sediments which have been generated by the erosional process of Siwalik hills. The river borne material consists of boulder, pebble, cobble, bajri, sand and silt. The area has gentle slope angle and is occupied with residual soil which is formed due to weathering of upper hill slopes. The thickness of this river borne material is 2.0m depth as gathered in discussion by P.W.D. authorities as they have noticed in the past while digging for bridge abutment. The area gets submerged during monsoon therefore no permanent vegetation is possible in the river bed, however seasonal grass grows in the stable lands of the bank. For calculation of quantity of mineral one meter depth has been taken into consideration.

Mineral Potential in the Lease Area



2.3 THE NATURE OF BOULDERS, COBBLES, SAND ETC.

The river borne material, consist of boulder, pebble, cobble, bajri, sand and silt. The boulders, cobbles and pebbles are mainly of quartzite, occasionally of sand stone and granite and are rounded to sub rounded in shape.

2.4 THE NATURE OF ROCKS AND THEIR ATTITUDE

The area is part of the Chakki khad bed which contains boulders, sand, bajri and silt/clay. Siwalik rocks are present in the upstream as well as in and around lease area and sediments of quartzite, granite and sandstone are noticeable which are rounded to sub rounded.

2.5 THE DESCRIPTION OF ANNUAL DEPOSITION WITH RESPECT TO GEOLOGY OF CATCHMENT AREA.

From field experience and data collected during monsoon, it has been observed that in this type of stream, the replenishment factor is 100% of the material excavated during the year. Therefore, no rotational mining is proposed because the material excavated up to the one meter depth which has been replenished during the raining season (i.e Non working Season)

(3) RESERVES ESTIMATE

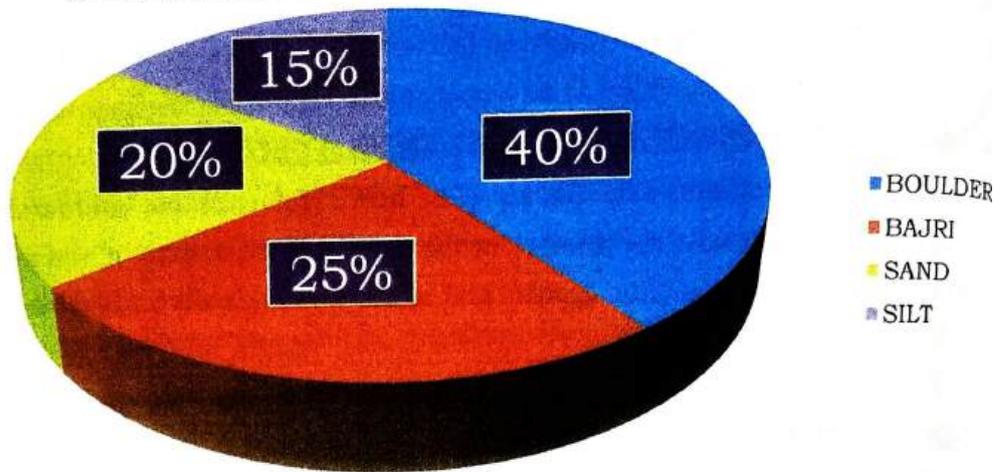
3.1 PERCENTAGE WISE DISTRIBUTION OF STONE, GRAVEL SAND ETC.

The different constituents of river borne deposits such as boulder, bajri, sand and silt/clay based on size classification were considered for reserve calculation. Although it is not possible to mark these units separately on the geological map as such a two pits at different locations of 1x1x1 meter were got dug in the mining lease area and material so excavated was separated into different size and their percentage was worked out and this percentage was taken in to account during calculation of reserves. The average specific gravity of the minor mineral has been taken as 2.25. The results of the test pit dug are given in the following table:

Table showing % age of minor mineral constituents

1	Boulder	40	40%(40 mm. to 60 cms Size)
2	Bajri	25	25%(5 mm to 40mm)
3	Sand	20	20%(2 mm to 5 mm)
4	Silt/Clay	15	15%(Less Then 2mm)

AVAILABILITY OF MINERAL (%AGE)



3.2 ESTIMATE OF GEOLOGICAL RESERVES OF EACH MINERAL

The average depth of sediments in the lease area is expected to be 3 meter total lease area as per information gathered from Public works department following are the geological reserves:-

Name of Mineral	Boulders	Bajri (pebbles)	Sand	Silt & Clay	Total
Quantity in Tonnes	104678	15424	52339	39254	261696

However, as the mineral replenishes every year, the reserves are always renewable shall not exhaust as such geological reserves in river bed has no relevance to production size.

3.3 & 3.4 ESTIMATED MINEABLE RESERVES OF SAND STONE AND BAJRI (GRAVEL) ESTIMATED DEPOSITION OF DIFFERENT CONSTITUENTS OF MINERAL

It has been experienced that during monsoon in this type of stream, replenishment factor is 100% of the material excavated during the year. Therefore material excavated up to the one meter depth would be replenished during the rain season (i.e Non working Season). The following aspects were taken into account, in calculation of mineable area and reserves of minor minerals in the area under reference:-

- As per mining policy guidelines, no mining activities shall be allowed within a distance of 1/10th of river beds or 5 meter whichever is higher.
- The area applied for grant of mining lease being a River bed as such the depth of mining activities below the surface is restricted only to 1 meter for the purpose

calculation of mineable reserves of minor minerals, under the provisions made in Rule 19(15)(i) of the aforesaid Rules.

(4) MINE DEVELOPMENT AND PLAN OF PROGRESSIVE MINING

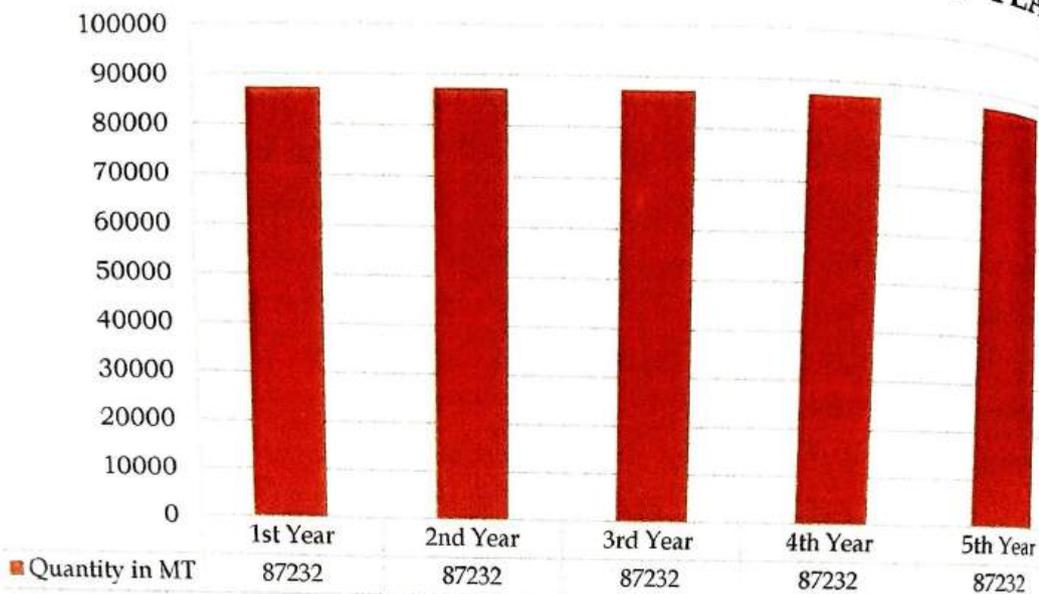
4.1 DEVELOPMENT AND PRODUCTION PROGRAMME FOR FIRST FIVE YEARS

The purpose of lease is to use the material in the already installed stone crusher as source of raw material for manufacturing grit. As such, the primary raw material required for stone crusher is boulders and bajri. The river borne material contains boulders, sand, bajri and mixture of clay/ silt. The clay/silt does not have any market value and this material will be used for rehabilitation work. In order to calculate the mineable reserves, the following points are taken in to consideration.

- 1 A Geological map is prepared and main Litho-units were marked on the plan to know the surface spread of each unit.
- 2 The different constituents of river borne deposits such as boulder, bajri, sand and silt /clay based on size classification were considered for reserve calculation. Although it is not possible to mark these units separately on the geological map as such two pits at different locations in the lease area of 1x1x1 meter were got dug in the mining lease area and material so excavated was separated into different size and their percentage was worked out and this percentage was taken in to account during calculation of reserves.
- 3 Keeping in view of the replenishment factor, no rotational mining has been proposed. Whole block shall be explored in every year.
- 4 The mining shall be under taken manually and mechanical mining may be under taken if allowed by the Government.
- 5 The total available area is 100% of the lease area after leaving no mining zone as per total requirement of the mineral per year

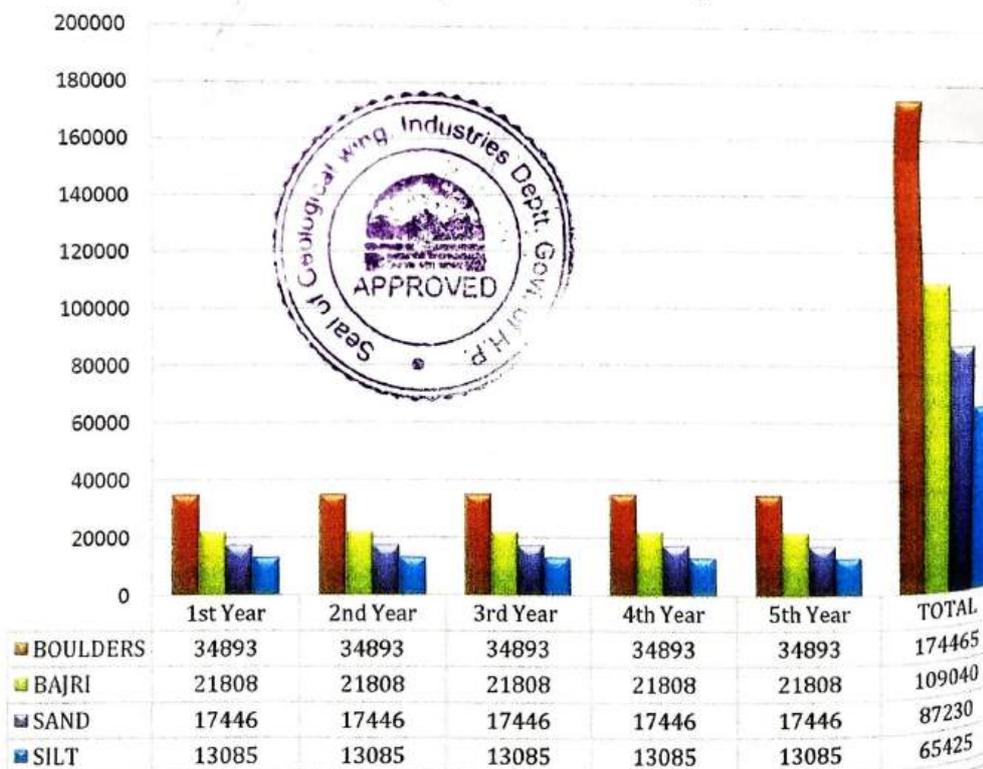
YEAR	TOTAL POTENTIAL	BOULDERS	BAJRI	SAND	SILT/CLAY
	In Metric Tonnes				
1st Year	87232	34893	21808	17446	13085
2nd Year	87232	34893	21808	17446	13085
3rd Year	87232	34893	21808	17446	13085
4th Year	87232	34893	21808	17446	13085
5th Year	87232	34893	21808	17446	13085
TOTAL		174465	109040	87230	65425

MINERAL POTENTIAL IN FIRST 5 YEARS



Graph showing total mineral available per year

PRODUCTION OF EACH MINERAL IN FIRST FIVE YEARS (In Metric Tonnes)



Graph Showing Material Handling Mineral wise In Five Years

MINING PLAN for extraction of sand, gravel and aggregate from the lease area in the vicinity of the village of ...

Table Showing lease area and the total mineable area available after leaving the no mining area

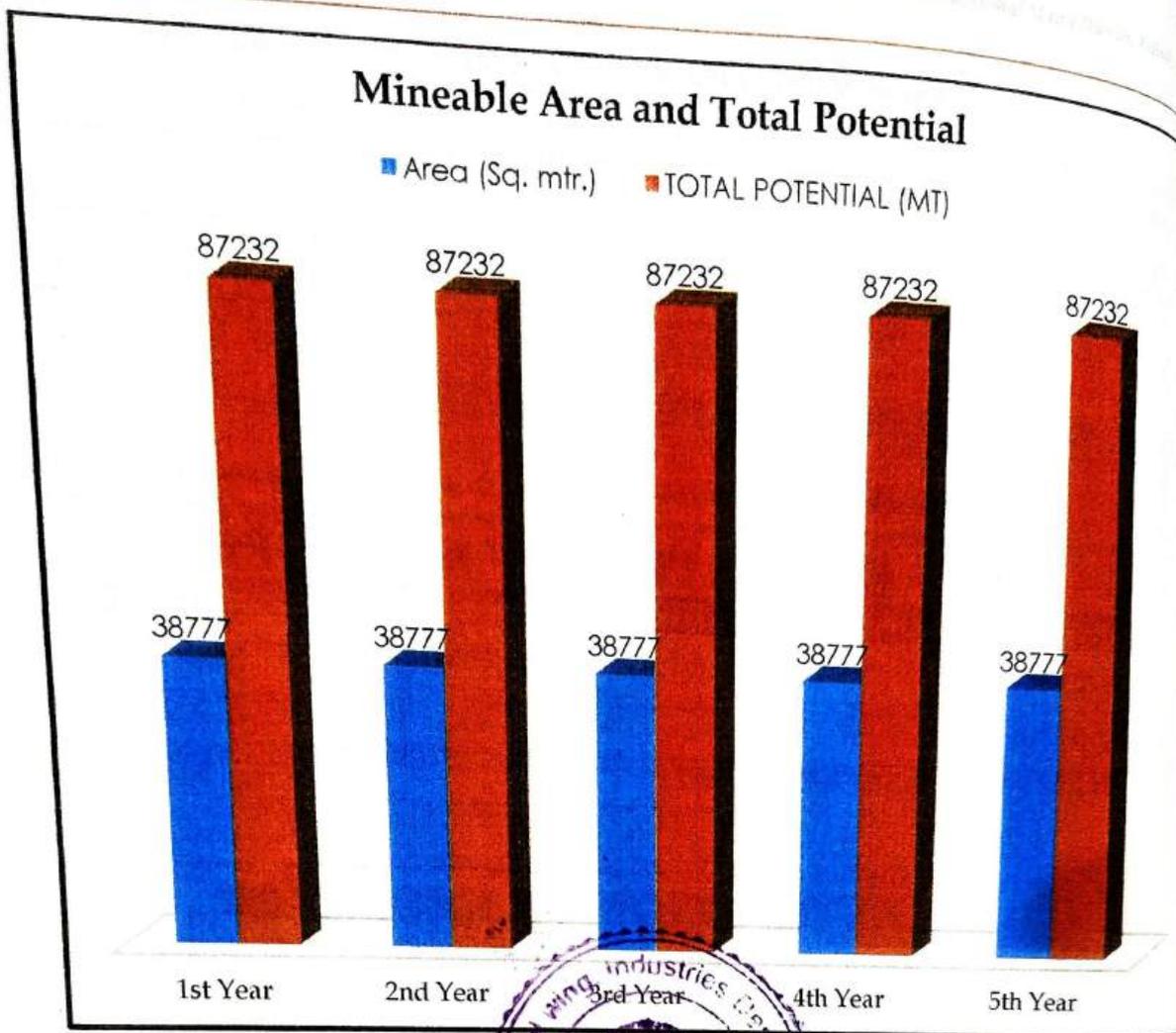
TOTAL LEASE AREA	38770 sqm
NO MINING ZONE AREA	0.0 sqm
AREA AVAILABLE AFTER LEAVING NO MINING ZONE	38770 sqm

Table showing reserves estimation in the available mineable area

ESTIMATION OF RESERVES	
TOTAL AREA AVAILABLE (IN SQM.)	38770
DEPTH (IN M)	1
SPECIFIC GRAVITY	2.25
AVAILABILITY OF MINERAL (IN MT)	87232

ESTIMATION OF RESERVES





The average specific gravity of boulders has been taken for calculation reserves has been taken 2.25 and one meter depth is taken for calculation of reserves.

The Mineable reserves calculated as per the productions requirement has calculated in the mineable area.

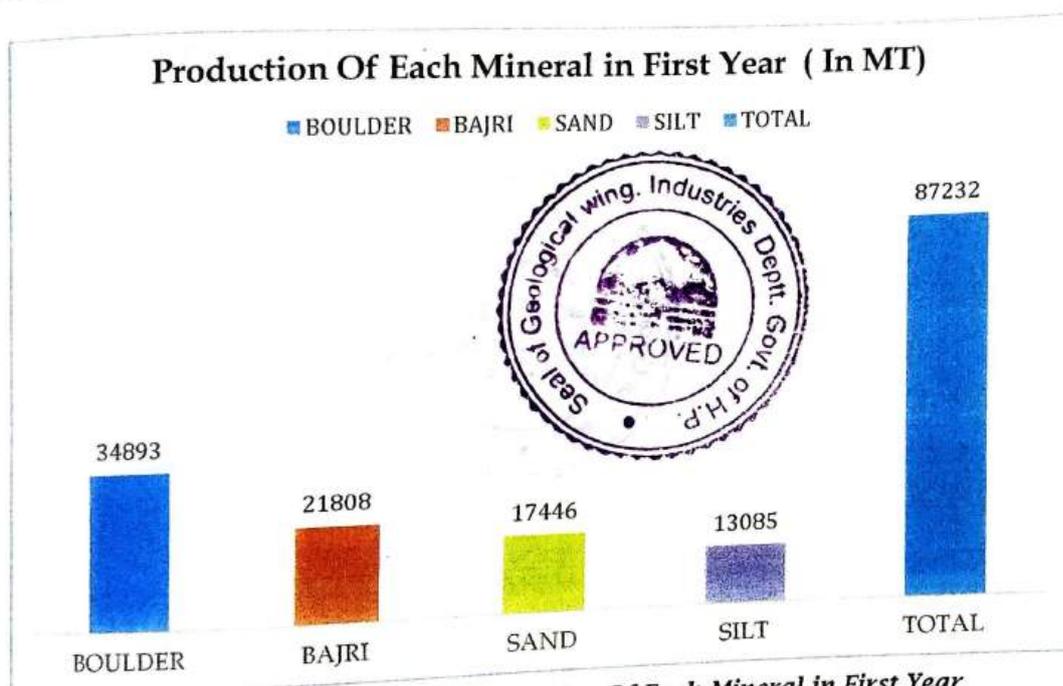
4.2 YEAR WISE PRODUCTION DETAIL

The Chakki Khad gets replenishment during monsoon and winter rains when river gets heavy load for a short period. The river level is raised up to 2 meters shorter spell of time. The mining has been planned in a full block up to the depth one meter to give a better chance for replenishment. The worked out area shall be replenishment during monsoon and winter rains season for recharging the worked out area and the worked out area shall be fully replenished. 38770 square meters shall be available for working every year.

4.2 (A) DEVELOPMENT AND PRODUCTION IN THE FIRST YEAR (PLATE NO.-4)

During 1st Year of development and production Programme, mining is proposed in the 38770 square meters only. The production of each mineral Constituent will be as under:-

Production Of Each Mineral in First Year (In MT)	
BOULDER	34893
BAJRI	21808
SAND	17446
SILT	13085
TOTAL	87232



Graph Showing Production Of Each Mineral in First Year

Afforestation - Whole of the area is within the high flood level, therefore there is no possibility of any plantation within the lease area. Lease holder shall find out suitable place in consultation with concerned Gram Panchayat near the lease area and raise plantation of local species.

Protection of banks - As whole of the area lies within HFL, no retaining structures can be constructed along the banks. Hence, no retaining structure shall be constructed.

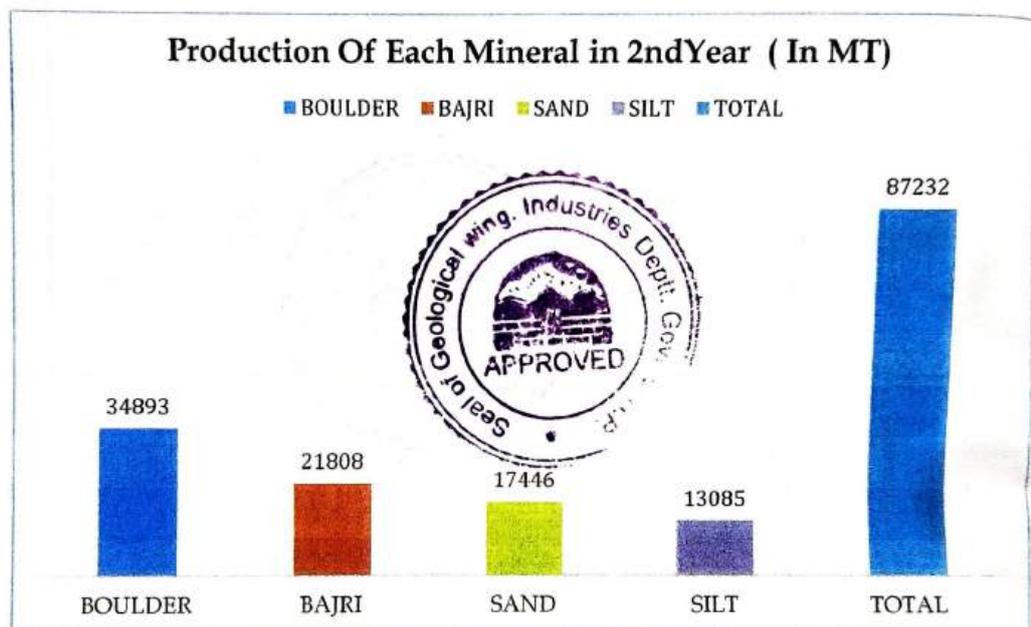
Soil dump - The Pong Dam reservoir is downstream side of the lease area therefore; the waste material is to be dumped outside the lease area at appropriate place in consultation with Mining Officer and should also find out possibility to use the material in road filling.

MEMORANDUM FOR APPROVAL OF NAME, STATUS AND RIGHTS IN RESPECT OF MINERAL CONSTITUENTS IN MINING LEASE AREA OF TOWN AND COUNTRY PLANNING DEPARTMENT - HANAMAL PRADH

4.2 (B) DEVELOPMENTS AND PRODUCTION PROGRAMME DURING 2ND YEAR NO 4

During 2nd year mining is proposed in the 38770 Square meters only. production of each mineral Constituent will be as under:-

Production Of Each Mineral in Second Year (In MT)	
BOULDER	34893
BAJRI	21808
SAND	17446
SILT	13085
TOTAL	87232



Graph Showing Production Of Each Mineral in Second Year

Afforestation - Whole of the area is within the high flood level, therefore there is no possibility of any plantation within the lease area. Lease holder shall find out suitable place in consultation with concerned Gram Panchayat near the lease area and carry out plantation of local species.

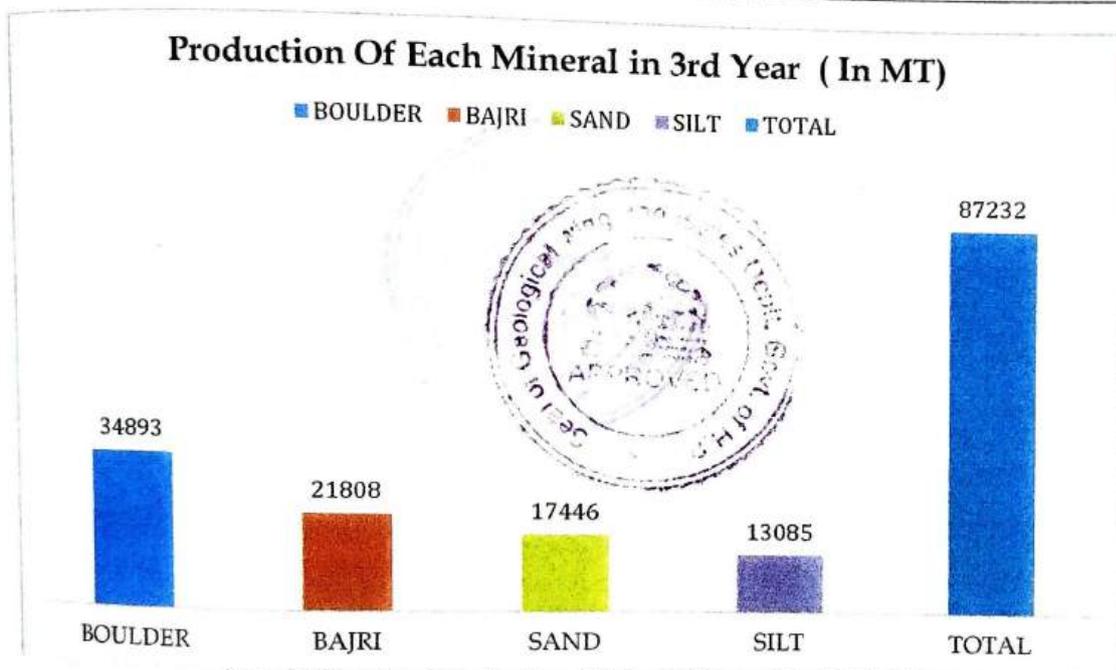
Protection of banks - Protection of banks - As whole of the area lies within the high flood level, retaining structures can be constructed along the banks. Hence, no retaining structures shall be constructed.

Soil dump -The Pong Dam reservoir is downstream side of the lease area, therefore the waste material is to be dumped outside the lease area at appropriate place in consultation with Mining Officer and should also find out possibility to use the waste material in road filling.

4.2 (C) **DEVELOPMENT AND PRODUCTION PROGRAMME DURING 3RD YEAR**
PLATE NO-4

During **Third year** mining is proposed in the 38770 Square meters only. The production of each mineral constituent will be as under:-

Production Of Each Mineral in Third Year (In MT)	
BOULDER	34893
BAJRI	21808
SAND	17446
SILT	13085
TOTAL	87232



Graph Showing Production Of Each Mineral in Third Year

Afforestation:-Whole of the area is within the high flood level, therefore there is no possibility of any plantation within the lease area. Lease holder shall find out suitable place in consultation with concerned Gram Panchayat near the lease area and raise plantation of local species.

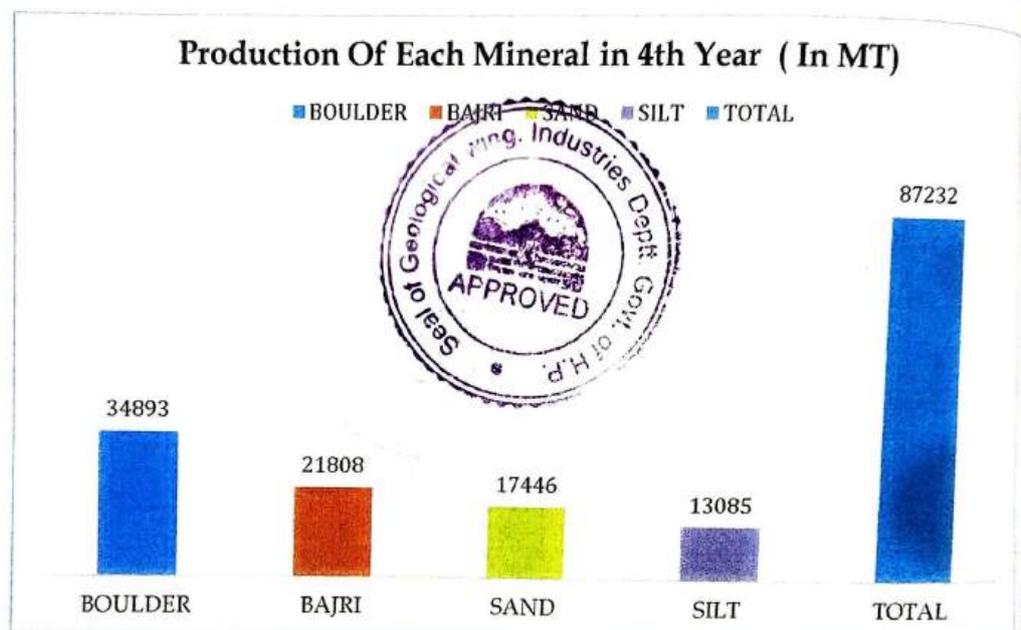
Protection of banks - Protection of banks - As whole of the area lies within HFL, no retaining structures can be constructed along the banks. Hence, no retaining structure shall be constructed.

Soil dump - The Pong Dam reservoir is downstream side of the lease area therefore, the waste material is to dumped outside the lease area at appropriate place in consultation with Mining Officer and should also find out possibility to use the material in road filling.

4.2.(D) DEVELOPMENT AND PRODUCTION PROGRAMME DURING 4TH YEAR NO-4

During Fourth year mining is proposed in the 38770 Square meters and production of each mineral Constituent will be as under:-

Production Of Each Mineral in Fourth Year (In MT)	
BOULDER	34893
BAJRI	21808
SAND	17446
SILT	13085
TOTAL	87232



Graph Showing Production of Each Mineral in Fourth Year

Afforestation - Whole of the area is within the high flood level, therefore there is no possibility of any plantation within the lease area. Lease holder shall find out suitable place in consultation with concerned Gram Panchayat near the lease area and plantation of local species.

Protection of banks - Protection of banks - As whole of the area lies within HF retaining structures can be constructed along the banks. Hence, no retaining structure shall be constructed.

Soil dump - The Pong Dam reservoir is downstream side of the lease area therefore the waste material is to be dumped outside the lease area at appropriate place in consultation with Mining Officer and should also find out possibility to use waste material in road filling.

4.2.(E) DEVELOPMENT AND PRODUCTION PROGRAMME DURING 5TH YEAR
 PLATE NO-4

During the 5th year mining is proposed in the 38770 Square meters only. The production of each mineral Constituent will be as under:-

Production Of Each Mineral in Fifth Year (In MT)	
BOULDER	34893
BAJRI	21808
SAND	17446
SILT	13085
TOTAL	87232



Graph Showing Production Of Each Mineral in Fifth Year

Afforestation - Whole of the area is within the high flood level, therefore there is no possibility of any plantation within the lease area. Lease holder shall find out suitable place in consultation with concerned Gram Panchayat near the lease area and raise plantation of local species.

Protection of banks - Protection of banks - As whole of the area lies within HFL, no retaining structures can be constructed along the banks. Hence, no retaining structure shall be constructed.

Soil dump - The Pong Dam reservoir is downstream side of the lease area therefore, the waste material is to dumped outside the lease area at appropriate place in consultation with Mining Officer and should also find out possibility to use the material in road filling.

*MINING PLAN For extraction of Sand, Stone and pebbles @ Rural Shahdara of District Muzaffargarh, Punjab, Pakistan
Block - Sangro, Block - 1*

4.3 End use of mineral

The boulders and pebbles shall be used for the manufacturing of grit in already established stone crusher unit and sand shall be sold in the open market. Wastage shall be dumped, however; the lease holder should find out the possible use of this material in road construction which shall add additional revenue to the state.

4.4 Detail of Road transport:-

The lease is in the river bed and there is very low to no traffic from the lease area till the stone crusher site. The main connectivity of this is with Pathankot Mandi National Highway. This National Highway is in good condition and can bear the additional truck/ transport created by operation of the stone crusher. As per proposed production of 74147 metric tonnes (87232-13085= 74161 MT) of material, shall be transported in a year by trucks. At this rate only 247 metric tonnes of material shall be transported at an average per day (Total working 300/year) for which an average 16-17 trucks with 15 metric tonnes capacity are required.

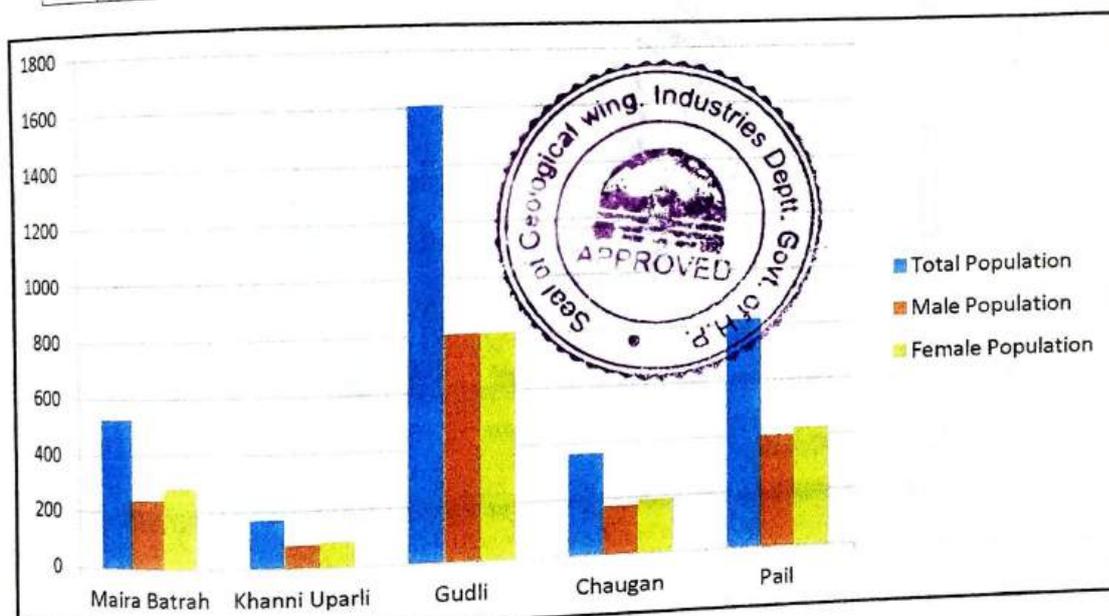


PART -II ENVIRONMENT MANAGEMENT PLAN

(1) BASE LINE DATA
1.1. DETAIL OF POPULATION DISTRIBUTION

Table Showing Details of Population Distribution

Sr. No	Name of Villages	Total Population	Male Population	Female Population
1	Maira Batrah	834	437	397
2	Khanni Uparli	327	164	163
3	Gudli	295	157	138
4	Chaugan	208	111	97
5	Pail	67	36	31



Graph Showing Details of Population Distribution

1.2 SOCIO ECONOMY OF THE VILLAGE

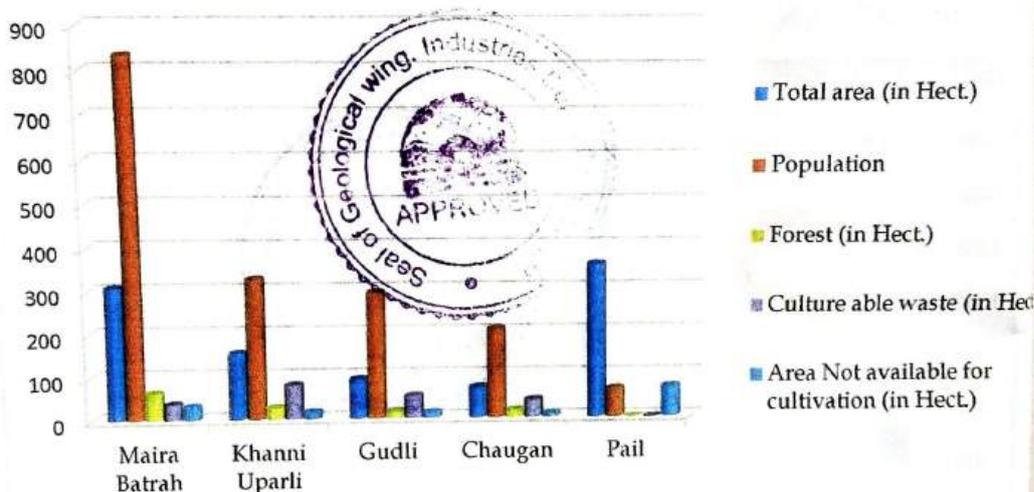
The general economy of the village is agriculture and animal husbandry based and people go to find out job opportunities in for flung industrial area outside the state of Himachal as there is no industry in the nearby are. Therefore any job opportunity created by any entrepreneur may be of small magnitude shall add to the economy of the people. The people who are offered job in the mining as well in the

stone crusher, shall be a local employment at the door and such worker in the hours, shall be able to look after their retinue agriculture and live stock.

1.3 LAND USE DETAIL WITH 5 KMS. RADIUS

Table Showing Details of Surrounding Villages

Sr. No.	Name of Villages	Total area (in Hect.)	Population	Forest (in Hect.)	Unirrigated Land	Culture able waste (In Hect)	Area Not available for cultivation (in Hect.)
1	2	3	4	5	6	7	8
1	Maira Batrah	308	834	63	37	31	151
2	Khanni Uparli	155	327	27	80	17	19
3	Gudli	93	295	17	52	13	11
4	Chaugan	72	208	17	41	08	06
5	Pail	358	67	0	0	71	245



Graph Showing General Land Use Pattern of Surrounding Villages

1.4 AGRICULTURE

Like other parts of the Distt Kangra, the land holdings around mining lease are small and scattered. The farmers grow more than two crops in a year so as to get maximum production from the land.

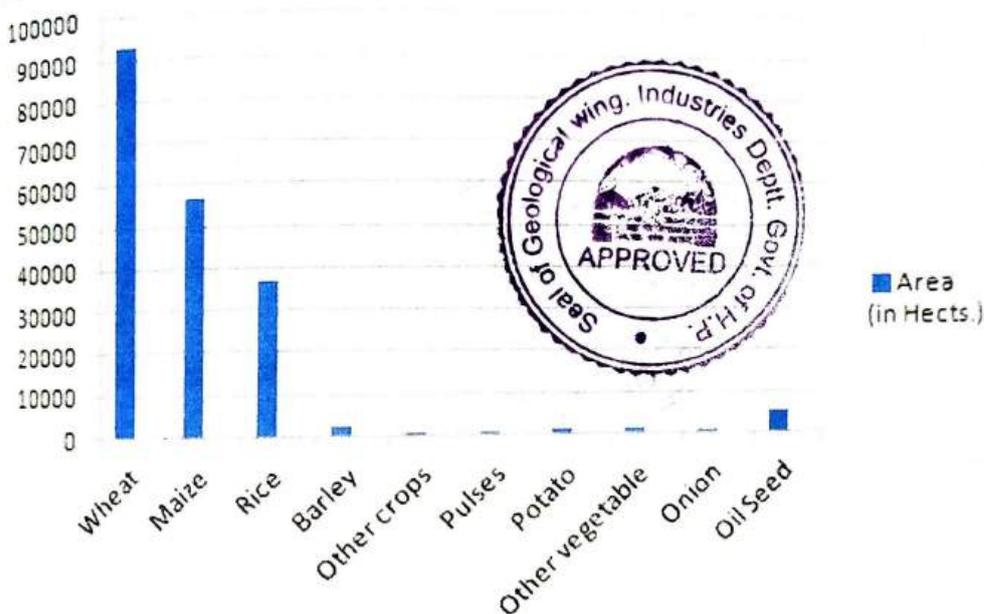
Wheat, Paddy and Maize are major crops of the district. These are followed by Potato and pulses. Besides these, Barley, Ragi, Mustard, Sesamum and Sugarcane are also grown in the district. Peas, Ginger, Carrot, Cabbage, Ladyfinger, Tomato, Brinjal, Capsicum, Cauliflower, Cucumber, Pumpkin etc. vegetables are also grown.

About 90% of the total cultivable area in the district is rain fed. The production of the district mainly depends upon rain.

Table Showing Area under various Agriculture Crops in Distt Kangra year 2011-12

Name of Crop	Wheat	Maize	Rice	Barley	Other crops	Pulses	Potato	vegetable	Other	Onion	Oil Seed
Area (in Hects.)	92537	56790	36622	2293	579	188	1310	1101	306	5184	

(Source: Statistical Abstract of Distt Kangra year 2013-14)



Area under various Agriculture Crops in Distt Kangra

Table Showing Crop Pattern Surrounding Lease Area

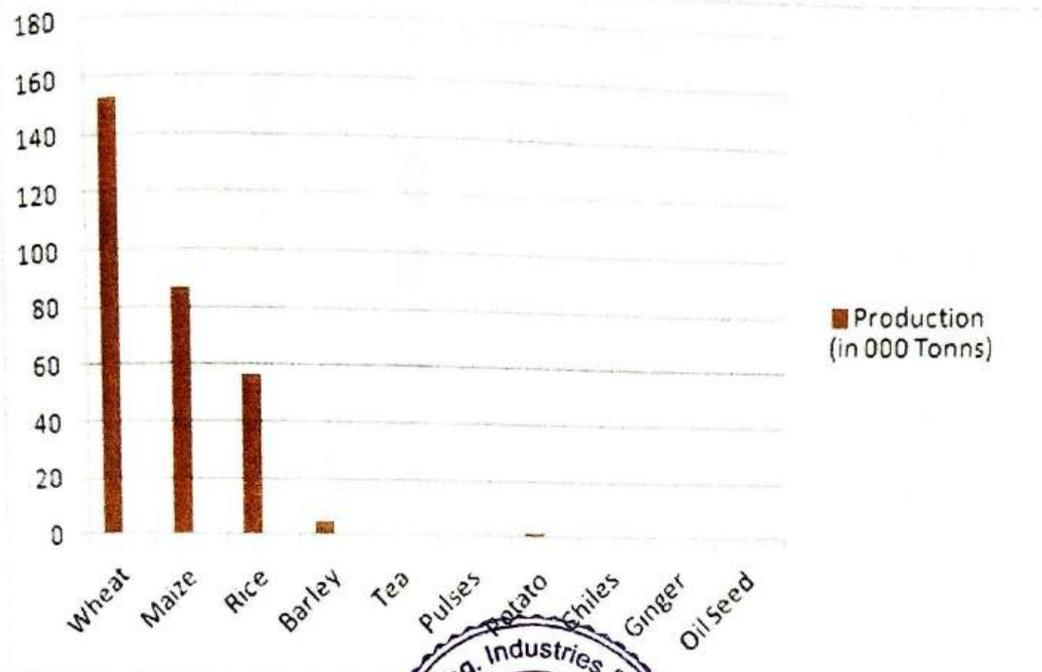
June	July	Aug	Sep	Oct	Nov	Dec	Jan	Feb	Mar	Apr	May
Maize + Paddy			Wheat			Maize					
Maize			Torja			Wheat			Maize		
Maize			Potato			Wheat			Maize		
Maize			Potato			Potato			Maize		

Bhindi	Cauliflower	French Bean / Tomato / brin Capsicum Cucurbits	
Sesame		Sarson/Raya/G.Sarson	
Ginger/Colacasia/Turm eric	Potato	Wheat	Ginger
Paddy		Wheat	
Paddy		Barseem	
Paddy		Potato	
Kulthi Mah		B. Sarson/Raya/G. Sarson/Taramira(Eruca Sativa)	
Mash		Wheat	
Maize+ Mash		Wheat	
Arhar			

Table Showing Production of Agriculture Crop in Distt Kangra for the Year 2012-13

Name of Crop	Wheat	Maize	Rice	Barley	Tea	Pulses	Potato	Chiles	Ginger
Production (in 000 Tonns)	152.46	86.87	56.37	5.24	0.83	-	2.04	-	0.19

(Source: Statistical Abstract of Distt Kangra Year 2013-14)



Production of Agricultural Crops in Distt Kangra for the Year 2012-13

The Net irrigated area of the State during 2006-07 to 2009-10 is given in the following Chart

Table Showing Net Irrigated area of the State during 2006-07 to 2009-10

Agricultural Year	Canals	Tanks	Wells & Tube wells	Other sources	Total area (in Hect.)
2006-2007	4107	701	15744	86997	107549
2007-2008	4390	236	15752	73172	93550
2008-2009	4046	283	17432	86091	107852
2009-2010	4104	149	19357	81966	105576

(Source: Statistical Year Book of Himachal Pradesh 2013-14)

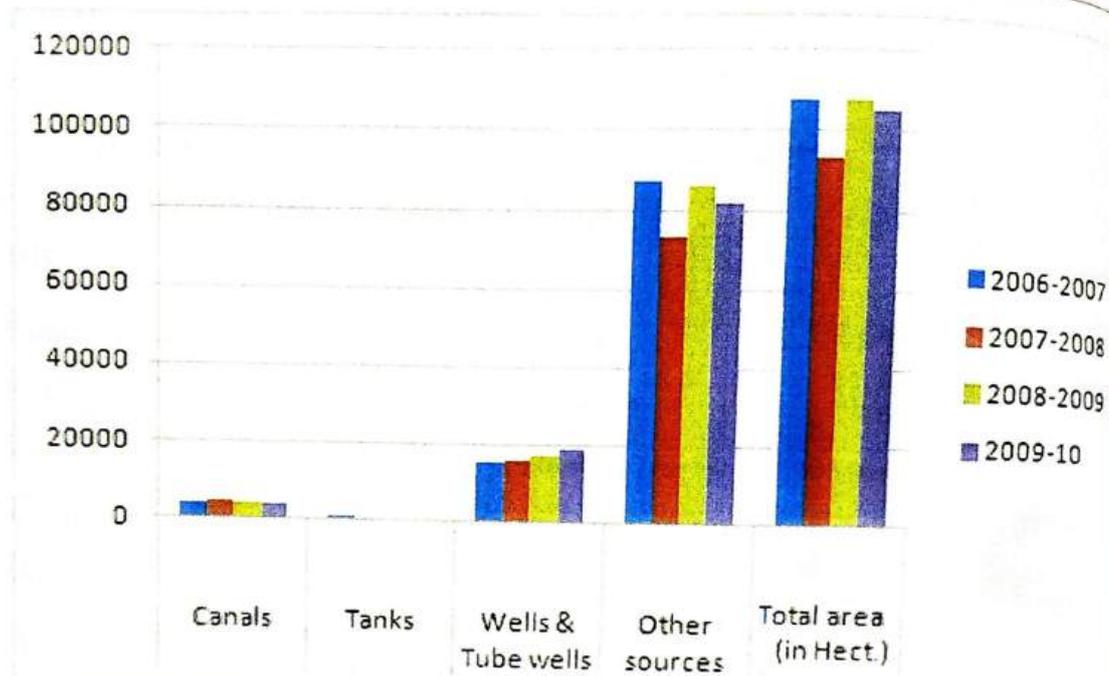


Figure showing net Irrigated area in the State during 2006-07 to 2009-10

1.5 HORTICULTURE

The topography and climate condition are quite suitable for production of various horticultural produce. On the basis of elevation distt can be grouped into three categories:

- High hill areas
- Mid hill areas and
- Low hill / valley areas

Fruits of various kinds are grown in the distt depending upon the climate condition and soil quality. The main horticulture of the distt can be classified into following 5 categories.

Apple

Other temperate fruits

Subtropical fruits

Nuts and dry fruits

Citrus fruits

Plum, Peach, Apricot, Pear, Kiwi, Strawberry

Mango, litchi, Gauva, Jackfruit, Papaya, Guava

Loquat etc.

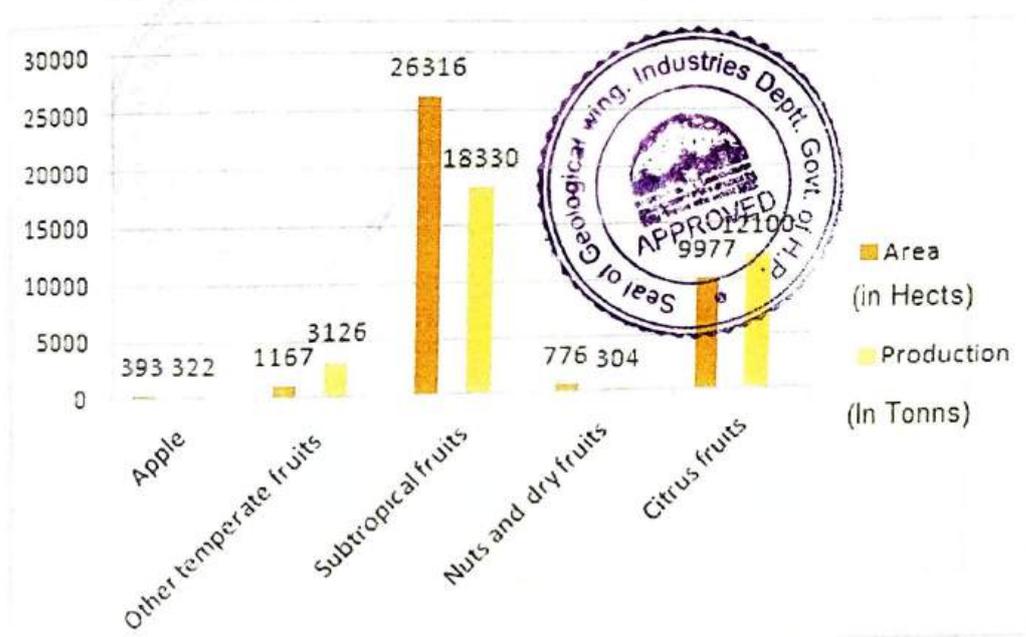
Almond, Walnut and Pecan-nut

Orange, Malta, K. lime, Galgal etc.

*Table Showing Area and Production under Different Category of Fruits in Distt Kangra
For the year 2013-14*

Category of fruit	Apple	Other temperate fruits	Subtropical fruits	Nuts and dry fruits	Citrus fruits
Area (in Hects)	393	1167	26316	776	9977
Production (in MT)	322	3126	18330	304	12100

Area and Production of Fruits in Distt Kangra for the year 2013-14



(Source: Statistical Abstract Yr. 2013-14 and Deputy Director Horticulture Distt Kangra)

1.6 ANIMAL HUSBANDRY

Following livestock in the district:

- I. Cattles: Cow & Ox
- II. Sheep
- III. Buffalo
- IV. Goats
- V. Ponies / Mules
- VI. Others

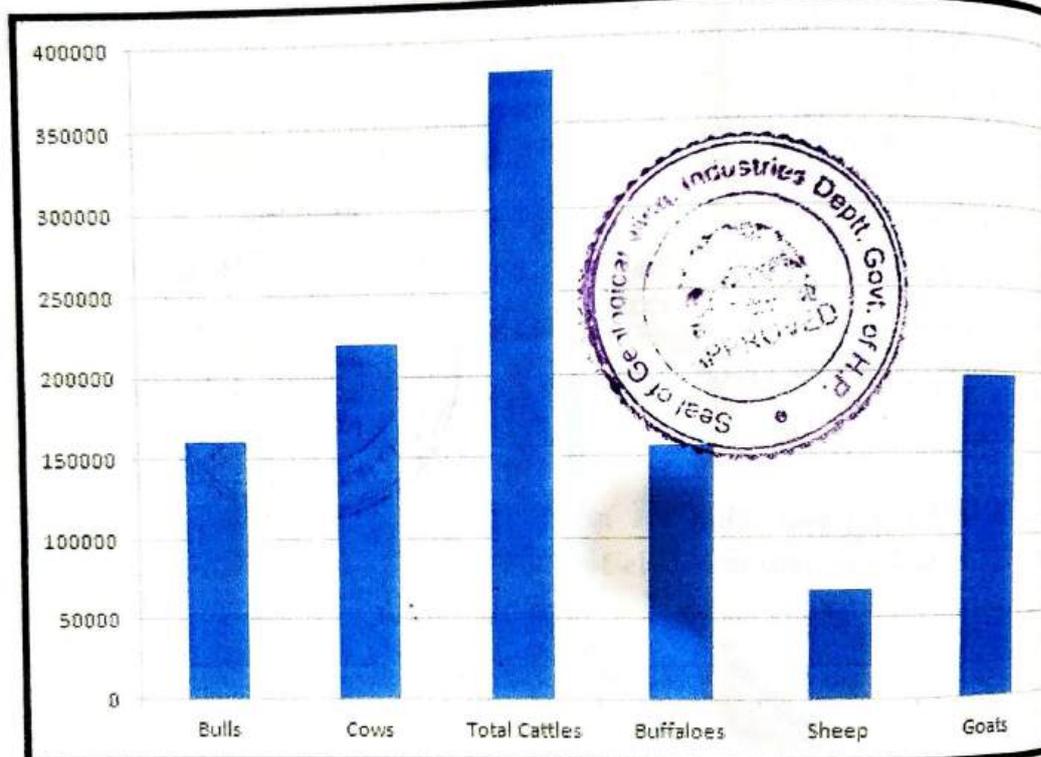
Following are important poultry bids:

MINING PLAN: Development of Non-Ferrous Minerals in the State of Himachal Pradesh - Volume Down - Livestock Census 2007
District Kangra - District Kangra

- I. Fowl
II. Ducks (Rare)

Table Showing Livestock in District, Kangra (Part-I)

Name of animals	Bulls	Cows	Total Cattles	Buffaloes	Sheep	Goats
Numbers	160704	220184	380888	156093	67757	197151

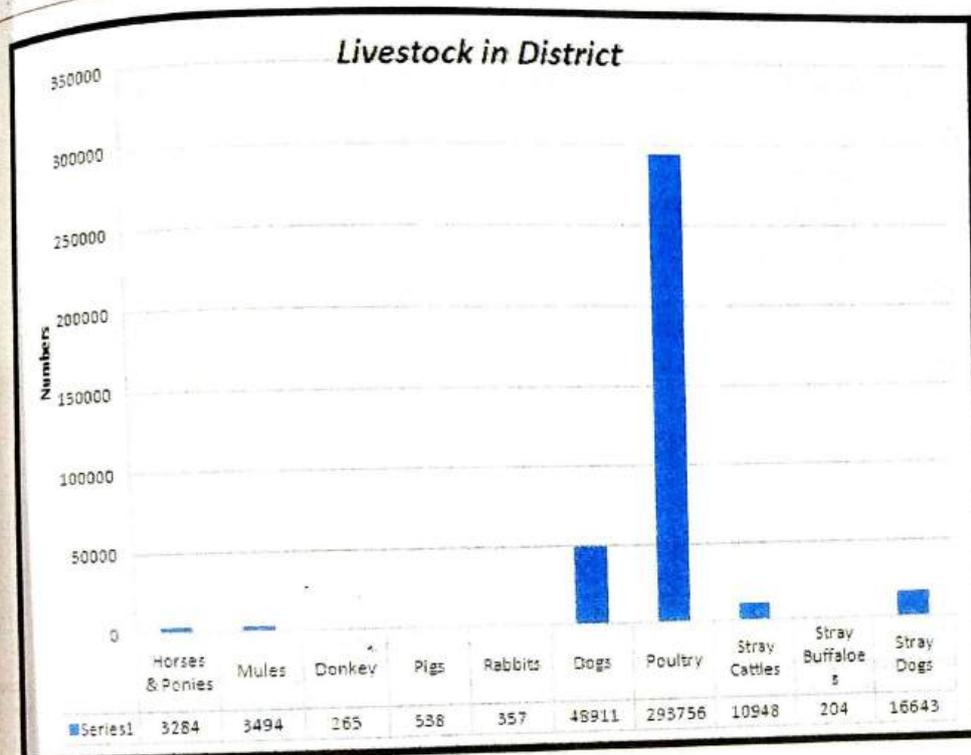


(Source: Livestock census 2007)
Livestock in District, Kangra (Part-I)

Table Showing Livestock in District, Kangra (Part-II)

Name of animal	Horses & Ponies	Mules	Donkey	Pigs	Rabbits	Dogs	Poultry	Stray Cattles	Stray Buffaloes
Numbers	3284	3494	265	538	357	48911	293756	10948	204

(Source: Livestock census 2007)



Livestock in

District, Kangra (Part-II)

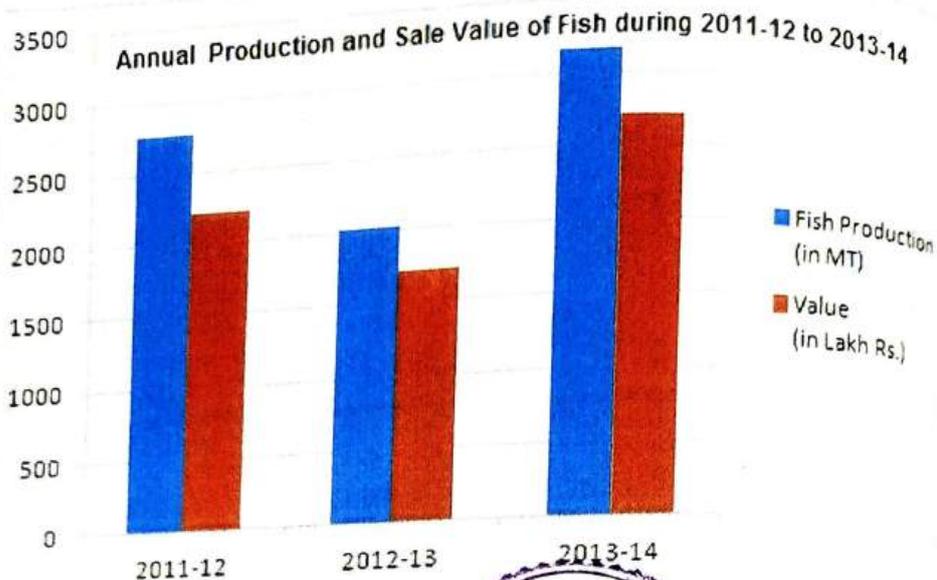
1.7 FISHERIES

Following are important fishes in the River Beas (Gong Dam) and its main tributaries like Khauli, Khad, Gaj khad, Baner Khad, Neugal Khad and Binwa Khad.

- I. Tor putitora (Mahaseer)
- II. Schizothorax plagiostomus (Gulga)
- III. Lebeo dero (Gid)
- IV. Trout
- V. Channa punctatus (Sal)
- VI. Mystus seenghala (Singhara)
- VII. Mirror Carp

ANNUAL PRODUCTION AND VALUE OF FISH CATCH, DISTRICT KANGRA DURING THE YEAR 2011-12 to 2013-14

Sr. No.	Financial Year	Production (in MT)	Value (in Lakh Rs.)
1	2011-12	2767	2214
2	2012-13	2029	1719
3	2013-14	3161	2714



ANNUAL PRODUCTION AND VALUE OF FISH CATCH, DISTRICT KANGRA
DURING THE YEARS 2011-12 TO 2013-14

1.8 FLORA AND FAUNA OF THE AREA

FLORA

The flora existing in the vicinity of mining lease area as per list supplied by Range Officer, Shahpur is as under:

Sr. No.	Common Name	English Name	Botanical Name
Trees			
1	Khair	Cutch	Acacia catechu
2	Lasura	Assyrian plum	Cordia myxa
3	Shishum	Sissoo tree	Delbergia sissoo
4	Jamun	Black plum	Syzygium cuminii
5	Pipal	Sacred fig	Ficus religiosa
6	Kembal	Indian ash tree	Lannea grandies
7	Simbal	Cotton wood tree	Bombox ceiha
8	Ber	Jujube	Zizyphes jujube
9	Kachnar	Orchitary	Bauhiniar acemosa
10	Chil	Pines	Pinus roxburggi
11	Tuni	Indian mahogany	Tuna ciliata
12	Robinia	Robinia	Black locust

13	Tut	Mulberry	Morus Alba
14	Dhaman	Dhaman	Grewia elastic
15	Bans / Benj	Bamboo	Dendrocalamus hamiltonii

FAUNA

The fauna existing in the vicinity of mining lease area is as under:

Sr. No.	Common Name	English Name	Zoological Name
1	Mirag Bagh	Leopard cat	Felis bengalensis
2	Kakkar	Barking Dear	Muntucus muntisk
3	Lomari, Fohiki	Fox	Vaulpes bengalnsis
4	Lal Bandar	Ressus monkey	Macaca mulatta
5	Sehal	Porcupine	Hystrix indica
6	Khargosh, Sehru, Farru	Hare	Lepus nigricoilis
7	Samber	Samber	Cervus unicolor
8	Chamgadar	The great Himalyan leafnosed Bar	Simposiderous armiger
9	Gilhari	Squirrel	Funambuluss Pennant
10	Machli	Fish	
	Birds		
11	Tittar	Partridge	Francolius francolinus
12	Totta	Parrot	Prottacula karneri
13	Kathfoura	Fulvourbreasted pied woodpecker	Picoises macei
14	Jangli Murga	Jungle fowl	Gallus
15	Ullu	Owl	Strigiformers

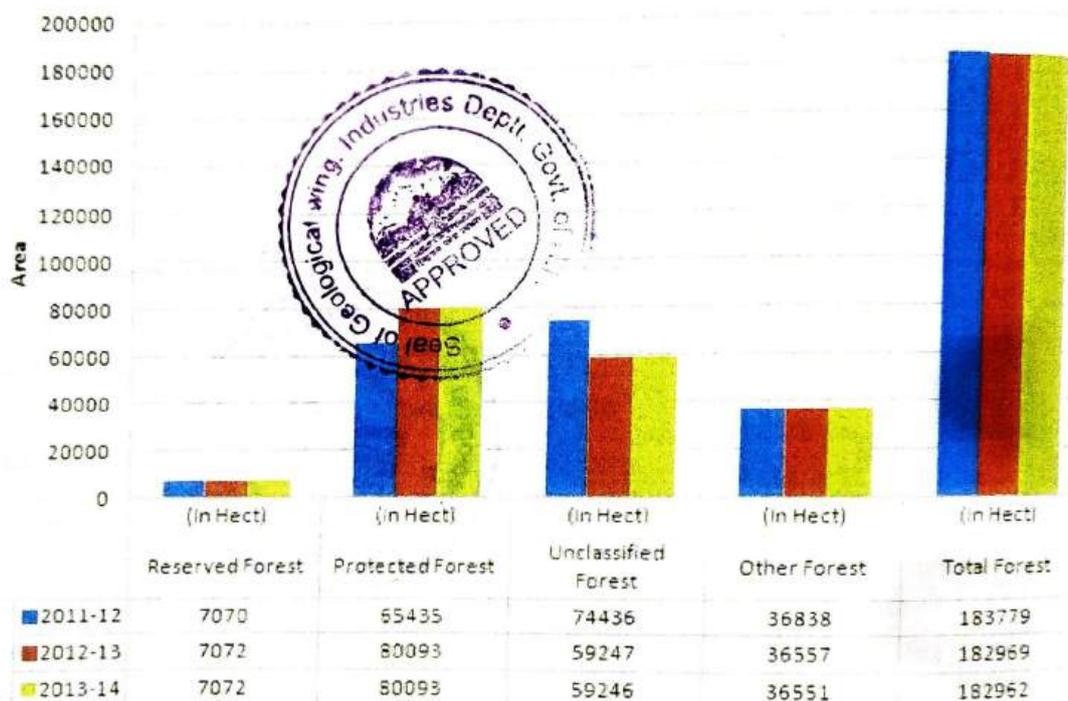
The forest area in Distt Kangra for the last three years during 2011-2012, 2012-13 and 2013-2014 is given in the following table:

Table Showing Total forest cover in Distt Kangra

MINES, P.L. & S. (Department of Land, Survey and Maps) (Public) (Statistical) In North India District, West Bengal, India, 2013-14
 District Kangra, Himachal Pradesh

Year	Reserved Forest (In Hect)	Protected Forest (In Hect)	Unclassified Forest (In Hect)	Other Forest (In Hect)	Total Forest (In Hect)
2011-12	7070	65435	74436	36838	183779
2012-13	7072	80093	59247	36557	182969
2013-14	7072	80093	59246	36551	182962

Total forest cover in Distt Kangra



Total Forest Cover in Distt Kangra

(Source: Statistical Abstract for the Yr. 2013-14)

1.9 CLIMATE OF THE AREA

The region has four distinct seasons. The area experiences severe winter from December to March followed by servers summer season lasting from April to June. The area receives rain fall under the influence of south -west monsoon from July to mid-September followed by post -monsoon season lasting up to November.

The terrain in general has profound influence on the temperatures of a region. The temperature generally rises from the beginning of March till June, which is the hottest month of the year with mean minimum and maximum temperature of 25.6°C to

44°C respectively. With the onset of monsoons by the end of the June temperature begins to fall. The drop in day temperature is much more than the drop in night temperature. The night temperature falls rapidly after the withdrawal of monsoons by mid-September. The month of January is cooler month with the mean maximum and minimum temperature being 24°C and 1.7°C respectively. Under the influences of western disturbance, the temperature falls appreciably during winters and it may go even below 0° C.

Humidity is generally low throughout the year. During summer season, humidity is lowest 36 %. During monsoon months, it goes as high as 80-90%. The highest levels of humidity are observed in the month of August. The average humidity during synoptic hours is 53% and 62% respectively.

CLIMATE OF THE LEASED OUT AREA DISTRICT KANGRA HIMACHAL PRADESH			
CLIMATE	WINTER	SUMMER	RAINY SEASON
PERIOD	OCT.-MID MARCH	MID MARCH -JUNE	JULY-SEPTEMBER
Weather	Cool	Hot	Humid

Table Showing Max Min Temp Recorded at Dharamshala - 1990

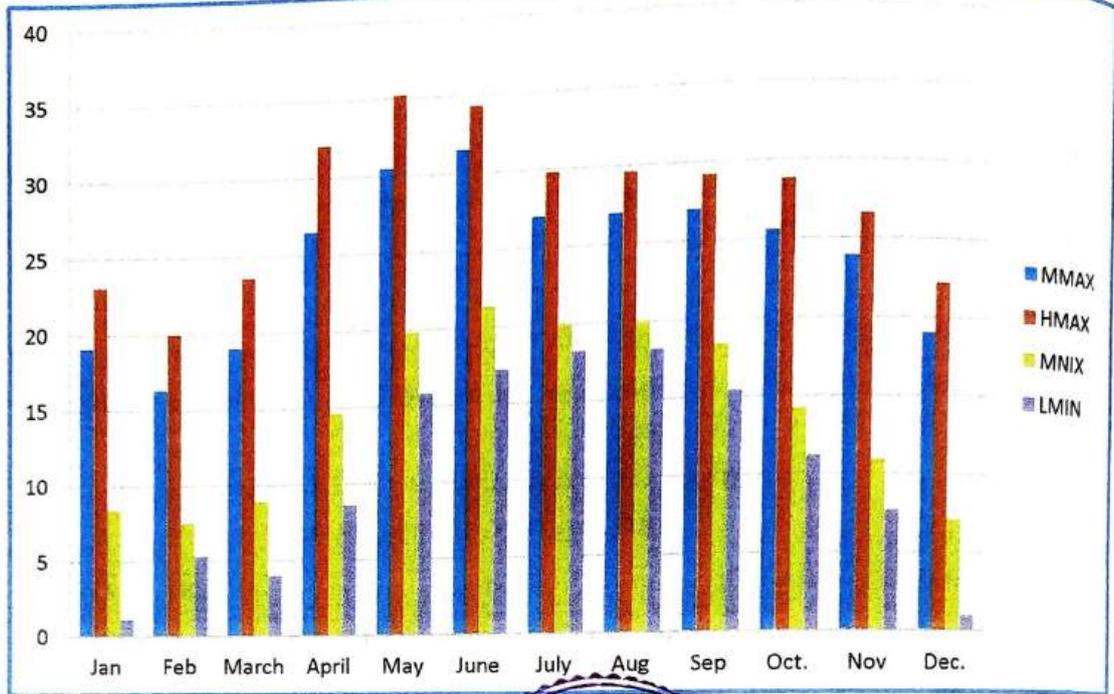
Month	Jan	Feb	March	April	May	June	July	Aug	Sep	Oct.	Nov	Dec.
M MAX	19.1	16.34	19	26.5	30.9	31.5	27	27	27	25.6	23.9	19
H MAX	23.1	20.0	23.6	32.1	35.2	34.3	29.8	29.6	29.2	28.8	26.6	22.2
M NIX	8.4	7.5	8.9	14.6	19.8	21.3	19.9	19.9	18.4	14.2	10.9	7.1
L MIN	1.1	5.3	4	8.6	15.8	17.2	18.2	18.2	15.4	11.2	7.7	1

M MAX Mean Maximum Temp.

H MAX Highest Maximum Temp.

M MIN Mean Minimum Temp.

L MIN Lowest Minimum Temp



Graph Showing Max Min Temp Recorded at Dharamshala - 1997

Table Showing Max Min Temp Recorded at Dharamshala - 1997

Month	Jan	Feb	March	April	May	June	July	Aug	Sep	Oct.	Nov	Dec.
MMAX	15.8	17.1	22	24.7	28.8	29.1	27.7	25.7	27.1	22.6	20.2	15.2
HMAX	19.9	22.8	25.9	30.6	33.1	33.3	32.6	29.1	29.2	26.3	24.4	20.1
MNIX	5.4	6.4	11.5	13.9	17.8	19.2	21.2	19.6	18.4	13	9.7	6.3
LMIN	0.2	3.7	8.3	8.3	12.7	14.2	20	17.8	14.2	10	6.7	1.7

(2) ENVIRONMENT MANAGEMENT PLAN

2.1 IMPACT ON AIR

The magnitude of mining is not very high and restricted to the limited area as such there is hardly any impact other than dust emission to smaller extent which can be controlled by sprinkling water on the working face so that the dust be suppressed.

2.2 IMPACT ON WATER

There is no water source such as well or spring near the lease area. The Chakki khad is perennial and about 15 Kms downstream side of mining site, it joins the Beas River. Therefore, it has no adverse impact on the flow of the river; neither there is any intake of Kuhl within the lease area or below the lease which could be affected.

2.3 IMPACT ON NOISE LEVEL

The area is away from the habitation and the noise shall be caused only by plying tractors/tippers/trucks to bring mineral to the stone crusher site, which shall be kept under control by proper lubrication and the working would only be done during day time to keep noise level below the permissible limit prescribed. No blasting operations are involved as the process is only to lift the material manually and to load in tractors/tippers/trucks hence, the noise level will not exceed the required level.

2.4 WASTE DISPOSAL ARRANGEMENT, IF ANY

The waste which is silt mixed with sand shall generate and shall be dumped at the defined dumping place in consultation with Local Panchayat and the local villagers.

2.5 SOCIO ECONOMIC BENEFITS

The mining shall provide employment to approximately 20 to 25 local people who are unskilled and are in need of additional source of income when they are free from agriculture engagements and shall be helpful in raising additional source of income.

2.6 TRANSPORT OF MINERAL

The lease is in the river bed and there is very low to no traffic from the mining lease area till the stone crusher site. The main connectivity of this is with the Pathankot Mandi National Highway. This National Highway is in good condition enough to bear the additional truck/ transport created by operation of the stone crusher unit. As per proposed production of 74147 metric tonnes (87232-13085= 74161 MT) metric tonnes of material, shall be transported in a year by trucks. At this rate only 247 metric tonnes of material shall be transported at an average per day (Total working days 300/year) for which an average 16-17 trucks with 15 metric tonnes capacity are required.



PART-III PROGRESSIVE MINE CLOSURE PLAN/ RECLAMATION PLAN

1.1 MINE WASTE DISPOSAL

a) Year wise generation of mine waste

Production of mine waste During Five Years

Year	1 st	2 nd	3 rd	4 th	5 th
Silt/ Clay	13085	13085	13085	13085	13085



The waste material shall be dumped in the appropriate dumped in appropriate place out of the river bed and this site shall be decided in consultation with the Local concerned Gram Panchayat and the Local villagers.

Cost of Mine Waste Disposal

The material shall be brought to the dump site manually and it shall add little addition to the mining cost around Rs. 10/- per tonne of waste. The total waste production in 5 years is 65425 tonnes. The total cost of dumping shall be around Rs. 6,54,250 in 5 years.

1.2 TOP SOIL ARRANGEMENT

There is no top soil available in the river bed.

1.3 PREVENTIVE RETAINING STRUCTURES

No retaining structures have been proposed as whole of the mining lease area lies within highest flood level.

1.4 PLANTATION WORK

The afforestation programme is the most important programme to improve the environment and ecological balance of the area. Grasses and bushes which have fibrous roots are at the first instance grown which give the binding property to the soil. After growing grasses and bushes, other tree species in consultation with the experts will be raised, based on the characteristics of soil, topography and climatic conditions. The site for plantation shall be decided in consultation with local Gram Panchayat. The year wise area proposed for plantation is as under:-

Sr No	Year	Area in Sq Mts.	No Of Plants
1	1 st Year	400	40
2	2 nd year	400	40
3	3 rd year	400	40
4	4 th Year	400	40
5	5 th Year	400	40
	Total	2000	200

The total cost of plantation and its protection by engaging a part time Gardner shall cost 24,000 per year and in five years, the expenditure shall amount to Rs. 1,20,000. The estimated survival rate proposed to be achieved shall be 80%

(2) STRATEGY FOR PROTECTION OF POINT OF PUBLIC UTILITY. ETC.: -

There is no point of public utility or of interest which need to be protected while under taking mining operations.

(3) MAN POWER DEVELOPMENT: -

Around 20 to 25 unskilled people shall be employed to carry on the mining and associated activities and preference shall be given to employ 100% local people.

*MINING PLAN for extraction of sand, stone and grit in Chakki Khad situated in Manasa Taluk District of Jammu & Kashmir, Jhelum Valley
District of Jammu & Kashmir, Jhelum Valley*

(4) USE OF MINERAL: -

The extracted stone shall be used for manufacturing of grit and possibility shall also be explored to use the waste material in road construction works.

(5) ANY OTHER RELEVANT INFORMATION: -

The mining lease area is situated in the river bed of Chakki Khad and the Khad gets sufficiently replenished during the monsoon /rainy season. Further, a lot of construction activities are going on in the Private and Government sector. Grit and sand is the basic requirement for the constructions and there is necessity of such activity to flourish so that the requirement of material could be met locally.



PART VI
CERTIFICATE
And
Declaration



CERTIFICATE

Certified that the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 Matliferous Mines Regulation 1961 and other guidelines issued from time to time in this regard have been complied for the preparation of Mining Plan for extraction of Stone, Bajri (Gravels) and Sand form mine falling in Khasra no. 731/1 and 732 (Private Land) measuring 03-87-70 Hectares situated in Maira Doomal, Mohal Maira Batrah, Tehsil Nurpur, District Kangra, Himachal Pradesh, of Sh. Ranbir Singh S/o Sh. Swadesh Singh, Prop M/s Shiva Stone crusher, V.P.O. Kandwal, Tehsil Nurpur, District Kangra, Himachal Pradesh

While preparing the mining plan including progressive mine closure plan all statutory rules, regulation, orders made by competent authorities of the State or Central Government or orders passed by Courts have been taken into consideration.

The information provided and the data furnished in this Mining Plan is correct to the best of my knowledge.

Date

Place



Subhash Chand Kaura

(Ex. DDG, GSI)

Flat No. 604, Victoria Tower,

Chandigarh Enclave, Zirkepuri (Punjab)

Email: sckaura@gmail.com

Declaration

This is to declare that the Mining Plan including Progressive Mine Closure Plan of mine for extraction of Stone, Bajri (Gravels) and Sand form situated in Khasra no. 731/1 and 732 (Private Land) measuring 03-87-70 Hectares situated in Maira Doomal, Mohal Maira Batrah, Tehsil Nurpur, District Kangra, Himachal Pradesh has been prepared with my consent and approval and that we/I shall abide by all commitment there under.

"The Mining Plan" and 'Progressive Mine Closure Plan' complies all statutory rules, regulations, orders made by competent authorities of State or Central Government or orders passed by courts have been taken into consideration and wherever specific permission is required, shall be obtained.

We undertake to implement all the measures proposed in this Mining Plan and Progressive Mine Closure Plan' in a time bound manner.

We have deposited a sum of Rs. NIL with the competent authority of the State Government in form of Fixed Deposit Receipt as financial assurance of the same.

In case of default on my/our part, the approval of Mining Plan may be withdrawn and the aforesaid sum assured may be forfeited.

Date: -

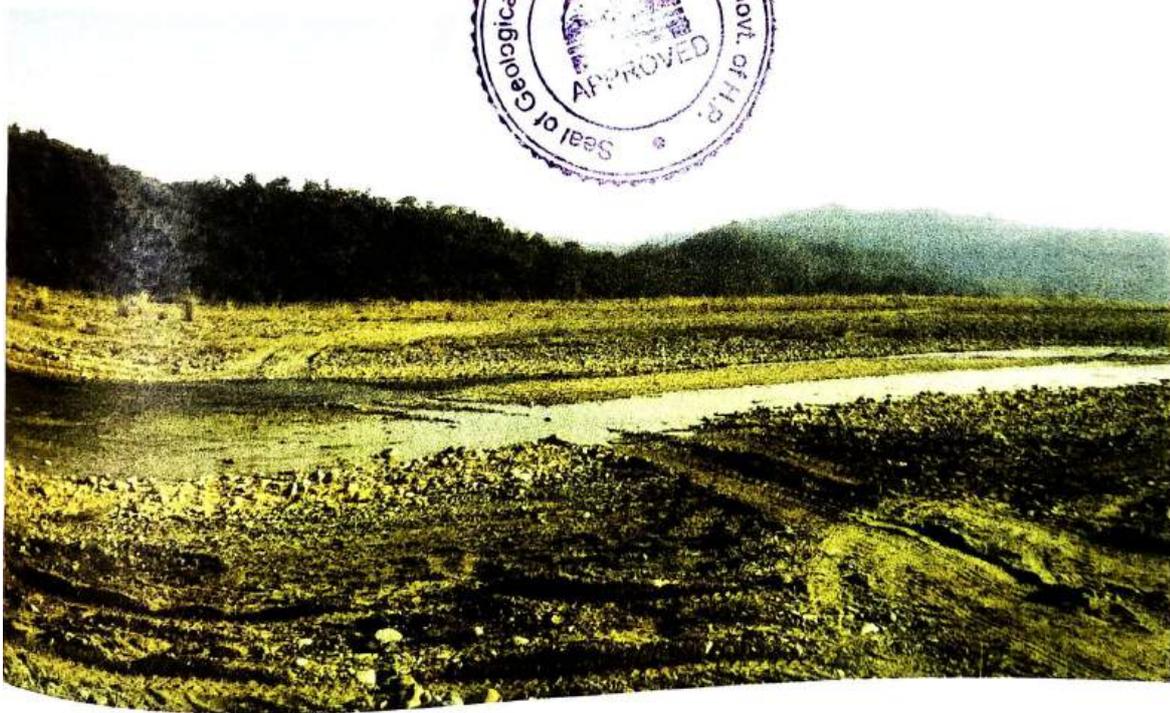
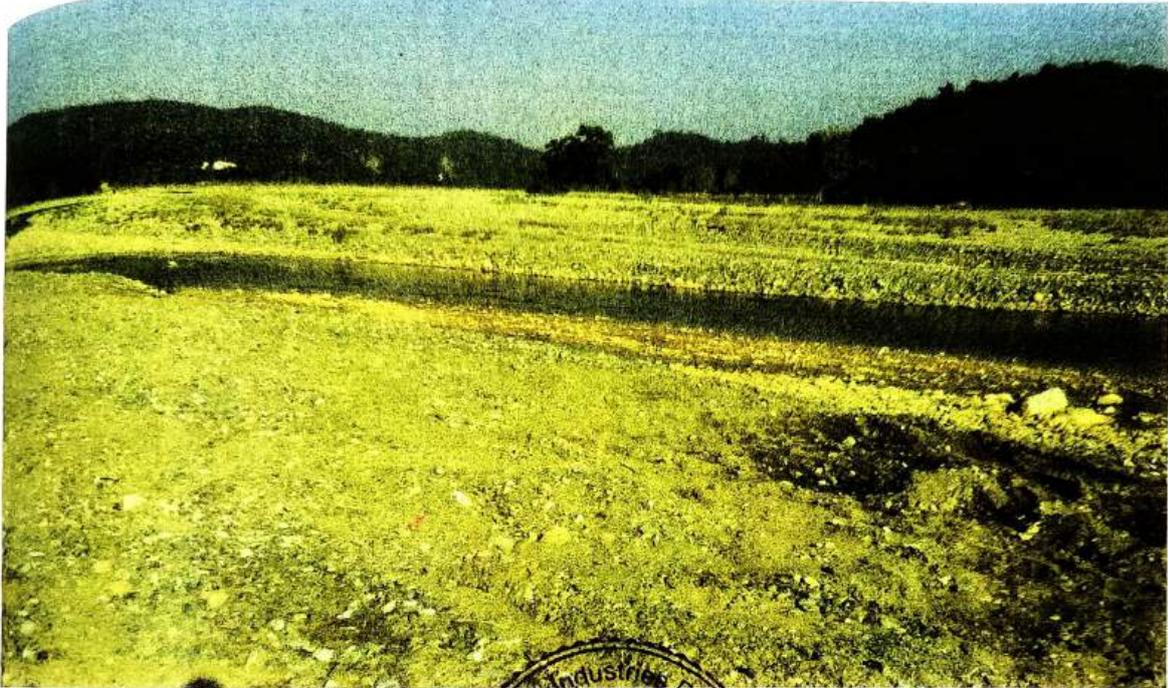
Place:-



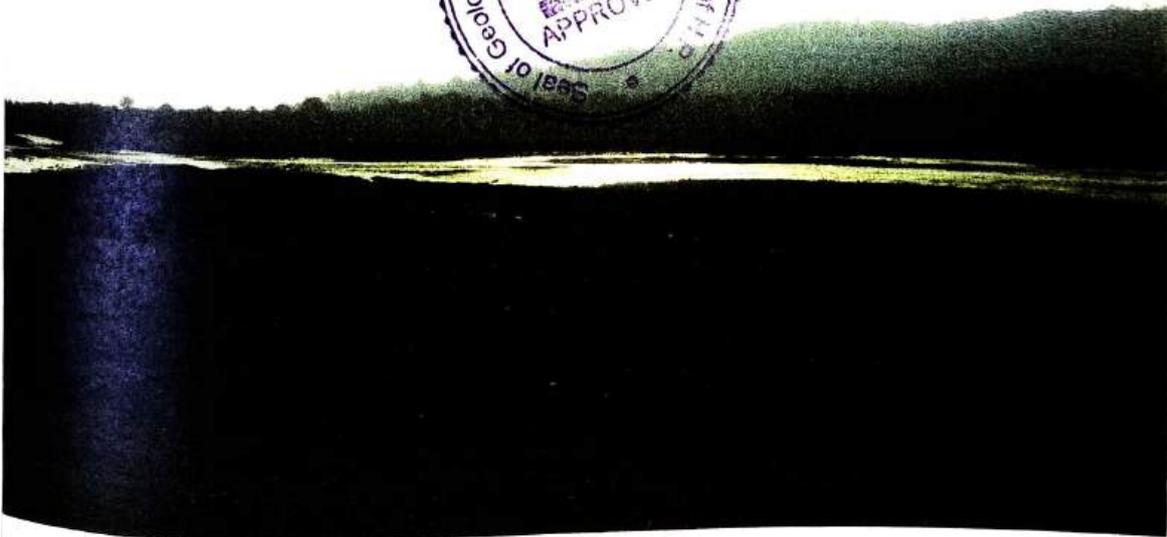
Ranbir Singh *Ranbir*

S/o Sh. Swadesh Singh,
Prop M/s Shiva Stone crusher,
V.P.O. Kandwal, Tehsil Nurpur,
District Kangra, Himachal Pradesh

VIEW AND MINERAL POTENTIAL OF THE APPLIED LEASE AREA



VIEW AND MINERAL POTENTIAL OF THE APPLIED LEASE AREA



Annexure R-8/3



सत्यमेव जयते

State Level Environment Impact Assessment Authority Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

Dated: 22/11/2018

F. No. HPSEIAA/2018/588-5785

To

Sh. Ranbir Singh, S/o Sh. Swadesh Singh,
Prop. M/s Shiva Stone Crusher,
Village & Post Office Kandwal,
Tehsil-Nurpur, District-Kangra, H.P.

Subject: Project proposal for Mining of Minerals by Sh. Ranbir Singh, S/o Sh. Swadesh Singh,
Prop. M/s Shiva Stone Crusher- Environmental Clearance-reg.

Sir,

This has a reference to your application dated 8/8/2018 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 60th Meeting held on 15-16th October, 2018. The said project involves following salient features:

- | | |
|---|--|
| a. Online Proposal No. | : SIA/HP/MIN/28622/2018
HP SEIAA/2018/588 |
| b. Project type | : Extraction of Sand, Stone & Bajri |
| c. Project Location | : Khasra number 731/1 & 732 upstream Chanor Bridge (Government land) falling in Mauza Maira Doomal, Mohal Maira Batrah of Tehsil-Nurpur, District-Kangra, H.P. |
| d. Project Capacity | : 3,70,735 MT for the leased period of 5 years. |
| e. Mining Area | : 3-87-70 hectare (Pvt. Land, River bed) |
| f. Working Plan | : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| g. EMP costs | : Capital Cost: Rs. 2.40 lakhs; Recurring cost: Rs. 0.8 lakhs (EMP)
Capital Cost: Rs. 3.00 lakhs; Recurring cost: Rs. 0.5 lakhs (CER) |
| h. Institutional Mechanisms for Env. Protection | : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| i. Validity period of EC | : 7 Years or upto the date of valid mining lease whichever is earlier. |

The SEIAA examined the proposal in its 38th Meeting held on 12-13th November, 2018 and considered the recommendations made by SEAC in its 60th Meeting held on 15-16th October, 2018. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

Part-A- Specific Conditions:

1. Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
2. The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
3. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

SIA/HP/MIN/28622/2018 1/4

4. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/ stopped.
5. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
6. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB, SPCB regularly.
7. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
8. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
9. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
10. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
11. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
12. No drilling and blasting operation shall be carried out (In case of limestone mining, drilling and blasting shall be carried strictly as per the approved mining plan).
13. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
14. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
15. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
17. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

Part-B- General Conditions:

1. No change in mining technology and scope of working should be made without prior approval of the SEIAA and shall be done strictly as per the recommendation of approved mining plan & Joint Inspection Committee Report.
2. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
3. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

4. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
6. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
9. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
10. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
11. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
12. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
13. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
14. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
15. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
16. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Part-C- Special Conditions:

1. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981.
2. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
3. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase should be

- closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
4. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
 5. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
 6. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
 7. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
 8. All other statutory clearances shall be obtained, as applicable by the project proponents.
 9. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
 10. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
 11. The project proponent shall construct retaining wall along the road.
 12. The project proponent shall apply for renewal of validity of Environment Clearance well in time before expiry of validity as per the provisions of EIA Notification, 2006 and its subsequent amendments.
 13. The project proponent shall provide computerized e-library in GSSS Kandwal, District Kangra, HP under ESR and carry out the activities as per proposed time frame under EMP.
 14. The Project Proponent shall donate/provide one patta & Duna making machine & provide trainings to the local Mahila Mandal/ Self Help Group or identify, adopt existing traditional duna & patta makers in the district for forming Self Help Group & shall provide a machine. The PP shall also impart trainings for operating the machine as part CER activity in consultation with DEST.
 15. The project proponent shall not carry out any mining activity in case the cluster mining area within 500 meters of radius exceeds from 25 hectares. The project proponent shall apply for revision of the Environmental Clearance conditions as per EIA provisions by holding public hearing etc. jointly as per the recommendations of the SEAC.
 16. The project proponent shall ensure to submit mining site location (boundary area) in KML file format on e-mail id: eiahpseiaa@gmail.com.

21/11/18

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Dated: 21/11/18

Endst. No. As Above.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, GoI, Regional Office, Dehradun, C/o Forest Research Institute, P.O. New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Annexure R-8/4

प्रमाण पत्र

प्रमाणित किया जाता है की राजस्व रिकॉर्ड अनुसार खसरा न.
 731, 732 कित 2 खसरा 387-7000 नो खानवा मण्डल मैरा वलराह
 मौजा मैरा इगल मोहाल — श्रीयुत प्रियंका हरीशंकर कव्वाल
 के नाम खनन पट्टा स्वीकृत है। आज दिनांक 29/9/23 को निशानदेही की गई जोकि पूर्व में
 की गई निशानदेही अनुसार सीमा स्तम्भ मौका पर पाए गये। खनन कार्य, स्वीकृत खनन पट्टा
 क्षेत्र में म्थापित सीमा स्तम्भ के अंदर पाया गया।

(Signature)
 29/9/23

(Signature)
 Pakeoni
 Madal
 29/9/23

प्रमाण पत्र

प्रमाणित किया जाता है कि राजस्व रिकॉर्ड अनुसार खसरा न.

731/1, 732 बिकरा 2 रक्बा 03-87-70 है श्री.

मौजा..... अरुण मोहाल अरुणवट्टा श्रीयुक्त..... अरुण वट्टा कण्डवाल

के नाम खनन पटा स्वीकृत है आज दिनांक 18/09/2024 को निशानदेही की गयी जो की पूर्व में की गयी निशानदेही अनुसार सीमा स्तम्भ मौका पर पाए गये, खनन कार्य, स्वीकृत खनन पट्टा क्षेत्र में स्थापित सीमा स्तम्भ के अंदर पाया गया.

18/09/2024
19/09/2024

19/09/2024
19-09-2024



VAKALATHAMA

IN THE COURT OF Hon'ble National Green Tribunal.

IN THE MATTER OF O.A. NO. 1034 of 2024

K Sanjeev Dogra Plaintiff/ Appellant/ Petitioner/Complainant

VERSUS

State of Himachal Pradesh & ORS. Defendant / Respondent / Opposite Party

KNOW ALL TO whom these presents shall come that I/We R-5,6,7,8,9,16,18,19,20
22,23

the above-named Respondents do hereby appoint

ATUL SHUKLA
Enrollment Number- UP 05469/01
Off. D-51, Sector 52, Noida UP-201301
Mob: (+91) 9212738299

(Hereinafter called the advocates) to be my/our Advocate(s) in the above-noted cause, to do all the following acts, deeds and things or any of them, that is to say: -

- To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said cause in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise, touching or any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.

AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this date -

Accepted subject to the terms of the fees.

D/19/6/2021
ASHV RANJAN

D/19/6/5/2023
AKRITI SINGH

D/19/8/2023
SIDDHANT TINKOR

Shukla
Advocate(s)

ATUL SHUKLA
UP 05469/01
ATUL SHUKLA
Advocate
E.No. UP05469/01
Off: E-7, 15th Floor, Wegmans Business
Park, Knowledge Park III,
Gr. Noida City, U.P. - 201301 Mob- 9212738299,
Email- legalconsultants74@gmail.com

Yashovarma
YASHOVARMAN SINGH CHANDEL
ENROLMENT NO : D-4027/2023

ANAN PARTH SHARMA
HN/380/2011

ADVOCATE YASHOVARMAN
1019, Naurang House, K.G Marg, New Delhi-110001
(+91) 97169 11111, 85888 94219
e-mail: officeofyashovarma@gmail.com

Client(s)

Handwritten signature

1) New Nurpur stone crusher Partner Parlad Singh *PF* Partner
 M/s New Nurpur Stone Crusher
 R-6,20

2) Pawan Singh Prop. m/s Mahadev stone crusher *R-19* For Mahadev Stone Crusher
 Pawan Singh Prop.

3) Subash Singh Partner m/s Nandi stone crusher *R-9,16* M/s Nandi Stone Crushing
 Subash Singh Partner

4. Rabin Sahu Prop SHIVA Stone Crusher *R-8,18* Shiva Stone Crusher
 Rabin Sahu Prop.

5 Dharmvir Singh Prop New Shiva Stone Crusher *R-7* For New Shiva Stone Crusher
 Dharmvir Singh Prop.

6. Ashok Anandia Prop. m/s Ankur stone crusher *R-5,23* For ANKUR STONE CRUSHER
 Ashok Anandia Prop.

7 *m/s* Diamond Enterprises Partner Arvind Kumar Gulati *R-22* For Diamond Enterprises
 Arvind Kumar Gulati Partner